

LOK SABHA

BULLETIN — PART I
(Brief Record of Proceedings)

Wednesday, May 27, 1998/Jyaistha 6, 1920 (Saka)

No. 9

11.01 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath

Two Members took the oath in Hindi, signed the Roll of Members and took their seats in the House.

11.05 A.M.

3. Obituary References

The Speaker made references to the passing away of Shri V. Mayavan, a member of Fourth and Fifth Lok Sabha, Shri D. Balaram Raju, a member of Third and Fourth Lok Sabha and Shri Darbara Singh, a member of Eleventh Lok Sabha.

Thereafter the Members stood in silence for a short while as a mark of respect to the deceased.

11.07 A.M.

4. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1—24, 26, 28—44, 46—116, 118, 119, 121, 122, 124—176 and 178—182 were laid on the Table.

12.10 P.M.

6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Notification No. G.S.R. 166 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1998 making certain corrigendum to the Governors (Allowances and Privileges) Rules, 1995 published in Notification No. G.S.R. 538(E) dated the 6th July, 1995, issued under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(2) A copy of the Status Paper on Indian Railways some Issues and Options (Hindi and English versions).

(3) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2)(a) of the Constitution:—

- (1) The Finance (Amendment) Ordinance, 1998 (No. 5 of 1998), promulgated by the President on the 21st April, 1998.
- (2) The Lotteries (Regulation) Ordinance, 1998 (No. 6 of 1998), promulgated by the President on the 23rd April, 1998.
- (3) The Merchant Shipping (Amendment) Ordinance, 1998 (No. 7 of 1998), promulgated by the President on the 23rd April, 1998.
- (4) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1998 (No. 8 of 1998), promulgated by the President on the 23rd April, 1998.
- (5) The National Institute of Pharmaceutical Education and Research (Second) Ordinance, 1998 (No. 9 of 1998), promulgated by the President on the 23rd April, 1998.
- (6) The Payment of Gratuity (Amendment) Ordinance, 1998 (No. 10 of 1998), promulgated by the President on the 23rd April, 1998.
- (7) The High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998 (No. 11 of 1998), promulgated by the President on the 24th April, 1998.

- (8) The Representation of the People (Amendment) Ordinance, 1998 (No. 12 of 1998), promulgated by the President on the 24th April, 1998.
- (9) The Essential Commodities (Amendment) Ordinance, 1998 (No. 13 of 1998), promulgated by the President on the 25th April, 1998.
- (10) The Electricity Regulatory Commissions Ordinance, 1998 (No. 14 of 1998), promulgated by the President on the 25th April, 1998.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the

Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1996-97.

- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar for the year 1996-97, alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 1996-97 within the stipulated period of nine months after the close of the Accounting year.
- (11) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India Limited, for the year 1996-97 within the stipulated period of nine months after the close of the Accounting year.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1996-97, alongwith Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board, Act, 1983.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1996-97.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training of National Cooperative Union of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the National Council for Cooperative Training of National Cooperative Union of India, New Delhi, for the year 1996-97.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1997 published in Notification No. G.S.R. 284 in Gazette of India dated the 12th July, 1997.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1997 published in Notification No. G.S.R. 285 in Gazette of India dated the 12th July, 1997.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1997 published in Notification No. G.S.R. 286 in Gazette of India dated the 12th July, 1997.
 - (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1997 published in Notification No. G.S.R. 287 in Gazette of India dated the 12th July, 1997.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) - Fourth Amendment Regulations, 1997 published in Notification No. G.S.R. 304 in Gazette of India dated the 9th August, 1997.
 - (vi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1997 published in Notification No. G.S.R. 305 in Gazette of India dated the 9th August, 1997.
 - (vii) The Indian Police Service (Pay) Fourth Amendment Rules, 1997 published in Notification No. G.S.R. 310 in Gazette of India dated the 16th August, 1997.
 - (viii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1997 published in

Notification No. 309 in Gazette of India dated the 16th August, 1997.

- (ix) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1997 published in Notification No. G.S.R. 344 in Gazette of India dated the 4th October, 1997.
 - (x) The Indian Police Service (Pay) Fifth Amendment Rules, 1997 published in Notification No. G.S.R. 345 in Gazette of India dated the 4th October, 1997.
 - (xi) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1997 published in Notification No. G.S.R. 346 in Gazette of India dated the 4th October, 1997.
 - (xii) The Indian Police Service (Pay) Sixth Amendment Rules, 1997 published in Notification No. G.S.R. 347 in Gazette of India dated the 4th October, 1997.
- (17) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
- (i) A Forty-Seventh Annual Report of the Union Public Service Commission for the year 1996-97.
 - (ii) Memorandum explaining reasons for non-acceptance of the Advice of the Union Public Service Commission in respect of the cases referred to in Chapter VIII of the above Report.

12.19 P.M.

7. Panel of Chairman

The Speaker announced that he had under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:—

1. Shri P.M. Sayeed
2. Shri K. Pradhani
3. Dr. Laxminarayan Pandey
4. Prof. Rita Verma
5. Shri K. Yerrannaidu
6. Shri V. Sathiamoorthy
7. Shri Basudeb Acharia

8. Shri Beni Prasad Verma

9. Dr. Raghuvansh Prasad Singh

12.34 P.M.

8. Statement by Prime Minister

The Prime Minister made a statement on recent nuclear tests in Pokhran.

He also laid on the Table a copy of (Hindi and English versions) a paper entitled "Evolution of India's Nuclear Policy".

@9. Statement by Minister

The Home Minister made a statement in connection with dispersal of BSP Raily by Delhi Police.

(Lok Sabha adjourned at 12.45 P.M. and re-assembled at 2.30 PM)

10. Motions for Elections to Committees

(i) Shri Som Pal moved the following motion:—

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to other provisions of the said Rules."

The motion was adopted.

(ii) Shri Som Pal moved the following motion:—

"That in pursuance of Section 4(4)(e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

The motion was adopted.

* @Made at 6.06 P.M.

11. Government Bill—Introduced

The Lotteries (Regulation) Bill, 1998.

The motion for leave to introduce the Bill moved by Shri Som Pal on behalf of Shri L.K. Advani was opposed.

The motion was adopted and the Bil was introduced.

12. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Lotteries (Regulation) Ordinance, 1998, was laid on the Table.

2.39 P.M.

Time taken: 4 hrs-15 mts.

13. Discussion under Rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Prime Minister in the House today (27-5-1998) on the recent nuclear tests in Pokhran.

The following members took part in the debate:—

- (1) Shri K. Natwar Singh
- (2) Shri Lalu Prasad Yadav
- (3) Shri Jag Mohan
- (4) Shri Chandra Shekhar
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri P. Shiv Shanker
- (8) Shri Surjit Singh Barnala (*Speech unfinished*)

The discussion was not concluded.

7.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th May, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, May 28, 1998/Jyaistha 7, 1920 (Saka)

No. 10

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri M.R. Masani, who was a Member of Legislative Assembly (Central) Constituent Assembly, Provisional Parliament, Second and Fourth Lok Sabha.

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 21—23 were orally answered. Replies to Starred Question Nos. 24—40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 183—412 were laid on the Table.

12.00 hrs.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1996-97.

- (ii) **Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b)
 - (i) **Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1996-97.**
 - (ii) **Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (2) **Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.**
- (3)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1996-97, alongwith Audited Accounts.**
 - (ii) **Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1996-97.**
- (4) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.**
- (5) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1998-99.**
- (6) **A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1996-97.**
- (7)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi for the year 1996-97, alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 1996-97.**
- (8) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.**

- (9) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 2nd January, 1998, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board for the year 1996-97 together with Audit Report thereon, under section 26 of the National Capital Region Planning Act, 1985.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1996-97, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1996-97, together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1996-97

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 24 in Gazette of India dated the 7 February, 1998, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973:—
- (i) The Delhi Urban Art Commission (Ministerial and Non-Ministerial Posts) Recruitment (Amendment) Regulations, 1996 published in Notification No. 3(3)/94-DUAC in Gazette of India dated the 12th October, 1996, together with corrigenda thereto in Hindi version only published in Gazette of India dated the 8th February, 1997 and 9th August, 1997.
 - (ii) The Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1997 published in Notification No. 1(1)/76-DUAC in Gazette of India dated the 2nd August, 1997.
 - (iii) The Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Regulations, 1998 published in Notification No. 1 (1)/87-DUAC in Gazette of India dated the 14th March, 1998.
- (19) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of

the National Cooperative Housing Federation of India, New Delhi, for the year 1996-97 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report of the Delhi Development Authority, New Delhi for the year 1996-97 under section 26 of the Delhi Development Act, 1957.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Railway Accidents and Untoward Incidents (Compensation) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 620 (E) in Gazette of India dated the 25th October, 1997 under section 199 of the Railways Act, 1989.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (a) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Ircon International Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Ircon International Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroiler and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Konkan

Railway Corporation Limited, New Delhi, for the year 1996-97.

- (ii) **Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (d) (i) **Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1996-97.**
 - (ii) **Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (e) (i) **Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1996-97.**
 - (ii) **Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (26) **Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.**
- (27) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Sponge Iron India Limited and the Ministry of Steel for the year 1998-99.**
- (28) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 1998-99.**
- (29) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—**
- (a) (i) **Review by the Government of the working of the Hindustan Copper Limited, Calcutta, for the year 1996-97.**

- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1996-97.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the 'Economic Survey, 1997-98' (Hindi and English versions).
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1996-97.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1996-97.

- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1998-99.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the MSTC LIMITED and the Ministry of Steel for the year 1998-99.

5. Assent to Bills

SECRETARY-GENERAL laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 20th November 1997:—

- (1) The Finance Bill, 1998;
- (2) The Appropriation (Railways) Vote on Account Bill, 1998;
- (3) The Appropriation (Railways) Bill, 1998;
- (4) The Contingency Fund of India (Amendment) Bill, 1998;
- (5) The Appropriation (Vote on Account) Bill, 1998;
- (6) The Appropriation Bill, 1998; and
- (7) The Income-tax (Amendment) Bill, 1998.

6. Parliamentary Committees—Summary of work

Secretary-General laid on the Table a copy each of the following:—

- (i) 'Parliamentary Committees (Other than Financial and Departmentally related Standing Committees) Summary of work' (Hindi and English versions) pertaining to the period from 1 June, 1996 to 31 May, 1997; and
- (ii) 'Parliamentary Committees (Other than Financial and Departmentally related Standing Committees) Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 1997 to 4 December, 1997.

7. Report of the Standing Committee on Energy (1997-98) Presented to Hon'ble Speaker during Eleventh Lok Sabha

SECRETARY-GENERAL laid on the Table a copy of Nineteenth Report of the Standing Committee on Energy (1997-98) on the "Electricity Laws (Amendment) Bill, 1997".

8. Motions for Elections to Committees

- (i) Shri Anant Kumar on Behalf of Shri George Fernandes moved the following motion:—

"That in pursuance of Section 12(1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

The motion was adopted.

- (ii) Shri Ram Jethmalani moved the following motion:—

"That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act."

The motion was adopted.

✓ 12.05 P.M.

9. Government Bill—Introduced

The National Institute of Pharmaceutical Education and Research Bill, 1998.

10. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Institute of Pharmaceutical Education and Research (Second) Ordinance, 1998, was laid on the Table.

12.06 P.M.

11. Government Bill—Introduced

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998.

12. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998, was laid on the Table.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.33 P.M.)

2.50 P.M.

Time taken : 7 hrs. 18 mts.

13. Discussion under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 27th May 1998, on the recent nuclear tests in Pokhran raised by Shri Indrajit Gupta on the 27th May, 1998, continued.

The following members took part in the debate:—

- (1) Shri Surjit Singh Barnala
- (2) Shri Mulayam Singh Yadav
- (3) Shri L.K. Advani
- (4) Shri Somnath Chatterjee

The discussion was not concluded.

*14. Matters Under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Maj. Gen. (Retd.) Bhurwan Chandra Khanduri raised a matter regarding need to bring legislation for creation of a separate Uttaranchal State during current session.
2. Shri Amar Pal Singh raised a matter regarding need to do away with the concept of reserve area for sugar mills with a view to providing permission for vacuum pan system to khandsari units.
3. Shri Jagdambi Prasad Yadav raised a matter regarding need to provide financial assistance to State Government of Bihar for all round development of Godda Parliamentary Constituency.
4. Shri Rajendra Agnihotri raised a matter regarding need for creation of separate Bundelkhand State comprising 16 backward and undeveloped districts of Uttar Pradesh and Madhya Pradesh or providing of special economic package for the development of the region.

*At 5.53 P.M.

5. Smt. Sumitra Mahajan raised a matter regarding need for electrification of Indore—Ujjain Railway route in Madhya Pradesh.
6. Shri Ritlal Prasad Verma raised a matter regarding need to review Public Distribution System with a view to check corruption and blackmarketing.
7. Shri Suresh Chandel raised a matter regarding need to retain railway facilities available at Una railway station and Una railway section and also allocate adequate funds for completion of Una-Talwara broad gauge line.
8. Shri Rajvir Singh raised a matter regarding need to rename Chanehati railway station as Bareilly Cantt. railway station and provide basic amenities at this station for proper development of Bareilly.
9. Shri K.S. Rao raised a matter regarding need to review the existing Crop Insurance Scheme in Andhra Pradesh.
10. Shri Mullappally Ramachandran raised a matter regarding need to relax the area description of Coastal Regulation Zone in Kerala by reducing it about 100 metres from the high tide mark and 25 metres from backwaters and rivers.
11. Dr. T. Subbarami Reddy raised a matter regarding need to set up an international airport with night-landing facilities at Visakhapatnam in Andhra Pradesh.
12. Shri C.P. Mudalagiriappa raised a matter regarding need to reduce eligibility period for freedom fighters' pension from six months imprisonment to three months of imprisonment.
13. Shri Madhavrao Patil raised a matter regarding need to set up a regional passport office at Nasik, Maharashtra.
14. Col. Sona Ram Choudhary (Retd.) raised a matter regarding need to supply higher quality of natural gas to power units in Jaisalmer, Rajasthan.
15. Dr. Asim Bala raised a matter regarding need to pay adequate attention for overall development of areas bordering Bangladesh.
16. Shri T. Govindan raised a matter regarding need to sanction adequate funds for doubling the Shoranur-Mangalore railway line in Kerala.

17. **Shri Raghuvansh Prasad Singh** raised a matter regarding need to include all families living below poverty line in Vaishali district in Bihar under Targetted Public Distribution System.
18. **Smt. Geeta Mukherjee** raised a matter regarding need to bring forward a legislation for reservation of one-third seats for women in Lok Sabha and State Legislatures in current session.
19. **Shri D. Venugopal** raised a matter regarding need to set up **Thanthai Periyar International Tamil Research Institute** in Thiruvannamalai to find out the Suitability of Tamil Language for the talking computer.
20. **Shri A. Ganeshamurthy** raised a matter regarding need to allocate sufficient funds in the current financial year itself for setting up an intergrated Steel Plant at Salem in Tamil Nadu.
21. **Shri N. Dennis** raised a matter regarding need to establish a fishing harbour at Colachel and a fish landing centre at Thengapattanam, Tamil Nadu.
22. **Shri G.M. Banatwala** raised a matter regarding need to take necessary steps to enable **Libraham Commission of Inquiry** to complete its inquiry expeditiously.
23. **Prof. Saifuddin Soz** raised a matter regarding need to expedite construction of railway lines in J&K.
24. **Dr. Ramesh Chand Tomar** raised a matter regarding need to set up a students hostel after the name of **Dr. B.R. Ambedkar** at Ghaziabad in U.P. for the benefit of SC/ST and backward class students of rural areas.
25. **Shri Dada Baburao Paranjpe** raised a matter regarding need to take concrete steps for providing employment to unemployed youth in Mahakoshal area of Madhya Pradesh.
26. **Shri P.R. Kyndiah** raised a matter regarding need to clear and allocate adequate funds for upgradation of Umroi Airport in Shillong.
27. **Shri K.D. Sultanpuri** raised a matter regarding need to send a central team to assess the damage caused to crops due to heavy rains and hailstorm in Himachal Pradesh and also to delcare support price of apple at Rs. 5/- per Kg.

28. Shri Chandramani Tirpathy raised a matter regarding need for early completion of multi-purpose Bansagar Irrigation Project with a view to extend irrigation facilities to Rewa region.
29. Shri Rameshwar Patidar raised a matter regarding need for setting up additional Thermal Power House in Madhya Pradesh to meet increasing electricity problem in the State.
30. Shri Pankaj Choudhary raised a matter regarding need to re-start the Ganesh Sugar Mill at Maharajganj Farinda in Uttar Pradesh.
31. Shri Ravindra Kumar Pandey raised a matter regarding need for sale of all types of coal in open market and also to fix an appropriate rate for sale of rejected coal.
32. Dr. Prabha Thakur raised a matter regarding need to formulate policies for the welfare of farmers in the country.
33. Smt. Jayanti Patnaik raised a matter regarding need to upgrade LPT at Berhampur to 10 KW HPT centre and also provide second channel transmitter facility there.
34. Shri Devi Bux Singh raised a matter regarding need to set up a sugar mill in Unnao Parliamentary constituency, U.P.
35. Shri Jaisinh M. Chauhan raised a matter regarding need to take steps to check pollution caused by an industrial unit at Brindavan in Kapadganj Parliamentary constituency, Gujarat.
36. Shri K.H. Muniyappa raised a matter regarding need to take steps not to close gold mines of BGML with a view to protect the interests of workers.
37. Shri Narendra Budania raised a matter regarding need to open an army recruitment centre at Sadulpur in Churu district of Rajasthan.
38. Shri Mohan Singh raised a matter regarding need to take steps to recover ancient 'Surya Pratima' alleged to have been stolen from Turkpatti in Kushinagar district, U.P.
39. Shri Shailendra Kumar raised a matter regarding need to provide financial assistance out of Prime Minister's Relief Fund to the kith and kins died in boat tragedy on 27.5.98 at village Kandhaipur in Allahabad, U.P.

40. Shri C. Gopal raised a matter regarding need to allocate sufficient funds to State Government of Tamilnadu for purchasing the handloom cloth from weavers with a view to protect their interest.
41. Prof. Prem Singh Chandumajra raised a matter regarding need to enact law to grant dual citizenship to NRIs.
42. Shri B.M. Mensinkai raised a matter regarding need for early repair of underground bridge road at Haveri railway crossing in Karnataka to check waterlogging in rainy season.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 29th May, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, May 29, 1998/Jyaistha 8, 1920 (Saka)

No. 11

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Ratan Sinh Rajda, a member of Sixth and Seventh Lok Sabhas and Shri Purushottam Kakodkar, a member of Fifth Lok Sabha.

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 41—44 were orally answered. Replies to Starred Question Nos. 45—60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 413—642 were laid on the Table.

12.00 Hours

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1996-97.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1996-97.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Indo German Tool Room, Ahmedabad, for the year 1996-97.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Indore, for the year 1996-97, along with Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Indo German Tool Room, Indore, for the year 1996-97.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Central Tool Room, Ludhiana, for the year 1996-97.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1996-97.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Central Institute of Tool Design, Hyderabad, for the year 1996-97.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1996-97.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 1996-97, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government, of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 1996-97.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1996-97, along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1996-97.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1996-97.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1996-97, under section 155 of the Patents Act, 1970.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1996-97, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Ramnagar, for the year 1996-97 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Ramnagar, for the year 1996-97.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1996-97 alongwith Audited Accounts.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1996-97.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1996-97.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1996-97.
- (25) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1996-97, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin, for the year 1996-97.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Notification No. S.O. 788(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1997 notifying the Messers Madhya Desh Papers Limited, Nava Bharat Bhavan, Cotton Market, as a mill producing newsprint, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automotive Research Association of India, Pune, for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1996-97, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1996-97.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1996-97 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1996-97.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1996-97.
- (ii) A copy of the Annual Account (Hindi and English versions) of the Tea Board, Calcutta, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 1996-97 alongwith Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1996-97, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1996-97, alongwith Audited Accounts.
- (38) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Mumbai; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1996-97.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 1996-97.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1996-97.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1996-97.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1996-97.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
- (i) The Coinage (Standard Weight and remedy of commemorative coins of Fifty Rupees containing Silver Fifty per cent-Copper Forty percent, Nickel Five per cent and Zinc Five per cent) and Fifty Paise (Ferritic Stainless Steel) coined to commemorate the occasion of "Fiftieth Year of Independence (1947—1997)", Rules, 1997, published in Notification No. G.S.R. 453(E) in Gazette of India dated the 7th August, 1997.
- (ii) The Coinage (Standard Weight and Remedy of Ferritic Stainless steel coin of One Rupee, Fifty paise, Twenty Five paise and Ten paise containing Iron eighty three per cent and Chromium seventeen per cent) Rules, 1997, published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th November, 1997.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

5. Statements by Ministers

12-03 P.M.

(1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st June, 1998.

/*(2) The Minister of Defence made a statement regarding Pakistan's nuclear test.

6. Motions for Elections to Committees

(i) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority Act, 1972 and Rule 4(2) of Marine Products Export Development Authority Rules 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, for the remaining term of the Authority i.e. upto 23.11.1998, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4 of the rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

(iii) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the

* Made at 12.14 P.M.

following motion:—

"That in pursuance of sub-section (2) (b) of Section 4 of Coffee Act, 1942 read with rule 4(2) of the Coffee Rules, 1955, the members of this House to proceed do elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the remaining term of the Coffee Board commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iv) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(v) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 4(4) (b) of the Tobacco Board Act, 1975, read with rule 4(1) of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vi) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 4(3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(2) of the Tea Rules, 1954, the members of this

House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, Subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vii) Shri Sikander Bakht on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(2) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(viii) Shri Kashiram Rana moved the following motion:—

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act."

The motion was adopted.

12.15 P.M.

7. The Railway Budget-1998-99

Shri Nitish Kumar Presented a statement of the estimated receipt and expenditure of the Government of India for the year 1998-99 in respect of Railways.

1.11. P.M.

8. Demands for Excess Grants (Railways) 1995-96

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1995-96

1.13 P.M.

9. Government Bill—Introduced

The Finance (Amendment) Bill, 1998

10. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Finance (Amendment) Ordinance, 1998 was laid on the Table.

(Lok Sabha adjourned at 1.14 P.M. and reassembled at 2.30 P.M.)

11. Government Bill—Introduced

✓ The Essential Commodities (Amendment) Bill, 1998.

12. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Essential Commodities (Amendment) Ordinance, 1998 was laid on the Table.

Time taken: 12 Hrs. 56 Mts.

2.35 P.M.

13. Discussion Under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 27th May, 1998, on the recent nuclear tests in Pokhran raised by Shri Indrajit Gupta on the 27th May, 1998, continued.

The following members took part in the debate:—

- (1) Shri Vaiko
- (2) Shri P.A. Sangma
- (3) Shri Shanta Kumar
- (4) Shri I.K. Gujral
- (5) Shri Murasoli Maran
- (6) Shri C. Gopalan
- (7) Shri H.D. Devegowda
- (8) Shri K. Yerrannaidu
- (9) Shri Madhukar Sirpotdar

- (10) Shri Arif Mohd. Khan
- (11) Shri Prakash Ambedkar
- (12) Shri G.M. Banatwalla
- (13) Shri Pramotes Mukherjee

Shri Atal Bihari Vajpayee replied to the discussion.

The discussion was concluded.

****14. Announcement by the Chair**

The Chairman made the following announcement:—

"At the Leaders' meeting held today it has been decided that the Private Members' business fixed for today may be postponed and taken up on 2nd June, 1998. Accordingly, the Private Members' business will now be transacted on 2nd June, 1998."

The House agreed.

8.15 P.M.

15. Report of the Business Advisory Committee

Shri Madan Lal Khurana presented the First Report of the Business Advisory Committee.

8.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 1st June, 1998)

S. GOPALAN,
Secretary-General.

** At 3.25 P.M.

MGIP(PLU)MEND—521LS—29-5-98.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, June 1, 1998/Jyaistha 11, 1920 (*Saka*)

No. 12

11 A.M.

1. Starred Questions

Starred Question Nos. 61—63 and 66 were orally answered. Replies to Starred Question Nos. 64, 65 and 67—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 643—872 were laid on the Table.

12. 00 hrs.

3. Submission regarding assault on Indian diplomat in Islamabad.

In response to the submission made by Shri Shard Pawar regarding assault on an Indian Diplomat, Shri B.S. Rawat in Islamabad, the Minister of State in the Ministry of External Affairs made a statement.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956;
- (a) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 1996-97.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1996-97.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi , for the year 1996-97.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1996-97.

- (ii) **Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.**
- (f)
 - (i) **Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1996-97.**
 - (ii) **Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.**
- (4) **Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.**
- (5) **A copy of the Memorandum of understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1997-98.**
- (6) **A copy of the Memorandum of understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1997-98.**
- (7)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1996-97, alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 1996-97.**
- (8) **Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (7) above.**
- (9)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1996-97, alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1996-97.**

- (10) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.**
- (11)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 1996-97 alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 1996-97.**
- (12) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.**
- (13) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 1998-99.**
- (14) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (i) **Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1996-97.**
 - (ii) **Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.**
- (15) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.**
- (16) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Surface Transport for the year 1998-99.**
- (17) **A copy of the Notification No. G.S.R. 84(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1998, making certain amendments in the Notification No. G.S.R. 978, dated the 28th May, 1963, issued under section 620A of the Companies Act, 1956.**
- (18) **A copy of the Twenty-sixth Annual Report (Hindi and English versions) pertaining to the Execution of provisions of the Monopolies and Restrictive Trade Practice Act, 1969 for the period from the 1st January, 1996 to the 31st December, 1996.**

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1996-97, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Book Trust, India, New Delhi; for the year 1996-97.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Auroville Foundation Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 385 in Gazette of India dated the 10th November, 1997 under section 33 of the Auroville Foundation Act, 1988.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the National Environment Appellate Authority Act, 1997:—
- (i) The National Environment Appellate Authority (Salary, Allowances and Conditions of Service of Members) Rules, 1998 published in Notification No. G.S.R. 189(E) in Gazette of India dated the 20th April, 1998.
 - (ii) The National Environment Appellate Authority (Salary, Allowances and Conditions of Service of Chairperson and Vice-Chairperson) Rules, 1998 published in Notification No. G.S.R. 190(E) published in Gazette of India dated the 20th April, 1998.
 - (iii) The National Environment Appellate Authority (Appeal) Rules, 1997 published in Notification No. S.O. 775(E) in Gazette of India dated the 11th November, 1997.
 - (iv) The National Environment Appellate Authority (Financial and Administrative Powers) rules 1998 published in Notification No. S.O. 224(E) in Gazette of India dated the 18th March, 1998.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 1996-97.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon together with Annexure.

31. Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (30) above.
32. A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1998-99.

12.04 P.M.

5. Announcement by Speaker

The Speaker announced that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of General Budget.

6. Motions for Elections to Committees

(i) SHRI M. THAMBI DURAI moved the following motion:

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(2) of the National Shipping Board Rules, 1960, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as Members of the National Shipping Board, for a period upto 10.4.1999, subject to other provisions of the said Act".

The Motion was adopted.

12.05 P.M.

(ii) SHRI SURESH P. PRABHU moved the following motion:—

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

7. Motion regarding first report of Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:—

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 29th May, 1998."

The motion was adopted.

8. Government Bill — Introduced

The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 1998.

9. Matters under Rule 377

- (1) Dr. Laxmi Narain Pandey raised a matter regarding need to provide adequate compensation to the opium growers of Madhya Pradesh and Rajasthan for the damage caused to their crops due to hailstorms and take steps for renewal of their licences.
- (2) Shri Amar Pal Singh raised a matter regarding need to open six computer reservation counters at Meerut City Railway Station, U.P.
- (3) Shri Punnu Lal Mohale raised a matter regarding need to provide adequate funds to State Government of Madhya Pradesh for providing relief to the people whose crops have been affected by heavy rains and hailstorms in all district of the State including Bilaspur.
- (4) Shri Suresh Chandel raised a matter regarding need to set up Central Schools in Bilaspur and Una districts of Himachal Pradesh.
- (5) Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to take adequate safety measures by detailing expert team to monitor the fall out of nuclear blasts and to give special financial package to people of Pokharan of Jaisalmer district.
- (6) Shri Ajay Kumar raised a matter regarding need to redress the grievances of the Extra Departmental agents who participated in the strike during 23—29 October, 1996.
- (7) Shri Prabhu Nath Singh raised a matter regarding need to set up power house for uninterrupted supply of power at Mashrakh or Baniapur in Maharajganj Parliamentary constituency in Bihar.
- (8) Shri K. Yerrannaidu raised a matter regarding need to waive the outstanding interest of Rs. 663 crores of the S.C.C.L. to strengthen its financial position.

- (9) Shri Madhukar Sirpotdar raised a matter regarding need to clear the proposal of State Government of Maharashtra for providing civic amenities to the hutment dwellers on the land of Airport Authority of India, Mumbai, Maharashtra.
- (10) Shri N.K. Premachandran raised a matter regarding need to open a Central School in Kollam district of Kerala.
- (11) Shri P. Shankaran raised a matter regarding need to announce support price of coconut at Rs. 5000/- per quintal and to instruct NAFED and other Government agencies to procure Copra from farmers.

Time taken 2 hrs. 48 mts.

1.10 P.M.

10. Discussion under rule 193

Shri Vilas Muttemwar raised a discussion regarding incidents of suicide committed by farmers in various parts of the country due to non-payment of remunerative prices for their agricultural produce.

The following members took part in the debate:—

- (1) Shri Amar Pal Singh
- (2) Shri Balram Jakhar
- (3) Shri Varkala Radhakrishnan
- (4) Shri Madhukar Sirpotdar
- (5) Shri Raghuvansh Prasad Singh
- (6) Shri Rajveer Singh
- (7) Shri N. Bhaskar Rao (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned at 4 PM and re-assembled at 5 PM)

5.02 P.M.

11. **The Budget (General) — 1998-99**

Shri Yashwant Sinha presented a statement of the estimated receipts and expenditure of the Government of India for the year 1998-99.

6.57 P.M.

12. **Government Bill — Introduced**

The Finance (No. 2) Bill, 1998.

6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd June, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, June 2, 1998/Jyaistha 12, 1920 (Saka)

No. 13

11 A.M.

1. Starred Questions

Starred Question Nos. 81—84 were orally answered. Replies to Starred Question Nos. 85-101 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 873—1109 were laid on the Table.

12.00 hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance

and Development Bank Limited, Chennai, for the year 1996-97.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 1996-97.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
- (i) The Border Security Force (Assistant Commandants) Recruitment (Amendment) Rules, 1997 published in Notification No. G.S.R. 308 in Gazette of India dated the 16th August, 1997.
 - (ii) The Border Security Force [Air Wing Non-Gazetted (Combatised) Group C Posts] Recruitment Rules, 1997 published in Notification No. G.S.R. 419 in Gazette of India dated the 27th December, 1997.
 - (iii) The Border Security Force (Amendment) Rules, 1997 published in Notification No. S.O. 166 in Gazette of India dated the 24th January, 1998.
- (5A) A copy of the National Security Guard (Group "A" Posts) Recruitment Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 326 in Gazette of India dated the 6th September, 1997 under sub-section (3) of section 139 of the National Security Guard Act, 1986 together with a Corrigendum thereto published in Notification No. G.S.R. 364 dated the 1st November, 1997.
- (5B) A copy of the Central Reserve Police Force (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 85 in Gazette of India dated the 18th April, 1998, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

- (5C) A copy of the Presidential Special Order (Hindi and English versions) providing Additional funds under Schedule I and II to the Governors (Allowances and Privileges) Rules, 1987 in respect of Governor of Assam, under sub-section (3) of section 12 of the Governors (Emoluments Allowances and Privileges) Act, 1982.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1996-97.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharti Cooperative Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review by the Government of the working of the Krishak Bharti Cooperative Limited, New Delhi for the year 1996-97.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Cooperative Limited for the year 1996-97.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1997 published in Notification No. S.O. 772(E) in Gazette of India dated the 10th November, 1997.
- (ii) The Fertiliser (Movement Control) Amendment Order, 1997 published in Notification No. S.O. 613(E) in Gazette of India dated the 28th August, 1997.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 1996-97.
(ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1996-97.
(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1996-97.
(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1996-97.
(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, Sindri, for the year 1996-97.
(ii) Annual Report of the Fertilizer Corporation of India Limited, Sindri, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1996-97.
 - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (h) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi for the year 1996-97.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (i) (i) Review by the Government of the working of the projects and Development India Limited, Dhanbad, for the year 1996-97.
 - (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (g) of item (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1996-97.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1998-99.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 1997 published in Notification No. GSR 334 in Gazette of India dated the 13th September, 1997.
 - (ii) The Employees' Pension (Amendment) Scheme, 1997 Published in Notification No. G.S.R. 376 in Gazette of India dated the 8th November, 1997.
 - (iii) The Employees' provident Funds (Amendment) Scheme, 1997 Published in Notification No. G.S.R. 405 in Gazette of India dated the 13th December, 1997.
 - (iv) The Employees' Provident Funds (Second Amendment) Scheme, 1997 published in Notification No. G.S.R. 406 in Gazette of India dated the 13th December, 1997.
- (17) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 78(E) in Gazette of India dated the 20th February, 1998 under sub-section (4) of section 12 the Beedi Workers Welfare Fund Act, 1976.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1996-97.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1996-97, together with Audit Report thereon, under section 36 of the Employees' State Insurance Act, 1948.
- (26) A copy of the Statement (Hindi and English versions) on Action Taken or proposed to be taken on the Convention No. 122 and Recommendation No. 122 adopted at the 48th Session of the International Labour Conference held in Geneva in June-July, 1964.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi for the year 1995-96.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1996-97.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1996-97.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (32) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi for the year 1996-97.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Ayurved University, Jamnagar, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Ayurved University, Jamnagar, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited and the Ministry of Health and Family Welfare, for the year 1997-98.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:—
- (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (I) Limited, Delhi, for the year 1996-97.

- (ii) Annual Report of the Hospital Services Consultancy Corporation (I) Limited, Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bangalore, for the year 1996-97.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Vadodara, for the year 1996-97.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Chandigarh, for the year 1996-97.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Population Research Centre, Dharwad, for the year 1996-97.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Delhi, for the year 1996-97.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gandhigram, for the year 1996-97.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Lucknow, for the year 1996-97.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Population Research Centre, Patna, for the year 1996-97.

- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Puna, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Puna, for the year 1996-97.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Thiruvananthapuram, for the year 1996-97.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Udaipur, for the year 1996-97.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Visakhapatnam, for the year 1996-97.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1996-97.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bhubaneswar, for the year 1996-97.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Guwahati, for the year 1996-97.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 1996-97.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1996-97.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1996-97.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 1995-96.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1996-97.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.

- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1994-95.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1996-97.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1996-97.
- (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1996-97.
- (ii) Annual Report of the National Backward Classes Finance

and Development Corporation, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (82) above.
- (84) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Cochin Refineries Limited, Ernakulam, for the year 1996-97.
 - (ii) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1996-97.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Madras Refineries Limited, Chennai, for the year 1996-97.
 - (ii) Annual Report of the Madras Refineries Limited, Chennai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the Lubrizol India Limited, Mumbai, for the year 1996-97.
 - (ii) Annual Report of the Lubrizol India Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1996-97.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (h) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (85) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 271(E) published in Gazette of India dated the 31st March, 1998 rescinding the Paraffin Wax (Supply, Distribution and Price Fixation) Order, 1997.
 - (ii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1997 published in Notification No. S.O. 623(E) in Gazette of India dated the 2nd September, 1997.
 - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1998 published in Notification No. S.O. 137(E) in Gazette of India dated the 19th February, 1998.
- (87) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974:—

- (i) The Oil Industry Development Board Employees (Medical Attendance) (Amendment) Rules, 1997 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 21st January, 1998.
- (ii) The Oil Industry (Development) Amendment Rules, 1998 published in Notification No. G.S.R. 128(E) in Gazette of India dated the 10th March, 1998.

(88) A copy each of the following papers (Hindi and English versions)—

- (i) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (ii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (iii) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (iv) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (v) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.

(89) A copy of the Standards of Weights and Measures (General) (Third Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 629(E) in Gazette of India dated the 31st October, 1997 under sub-section (4) of section 83 of the Standards of Weight and Measures Act, 1976.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st June, 1998, Rajya Sabha passed the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1998.

5. Bill as passed by Rajya Sabha—Laid on the Table

The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1998.

6. Motions for Elections to Committees

(i) SHRI DALIT EZHILMALAI moved the following motion:—

"That in pursuance of rule 15 of the Rules, Regulation's and Bye-Laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules."

The motion was adopted.

(ii) SHRI DALIT EZHILMALAI moved the following motion:—

"That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

(iii) SHRI DALIT EZHILMALAI moved the following motion:—

"That in pursuance of Section 7(2) (f) of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board, subject to other provisions of the said Act."

The motion was adopted.

(iv) DR. SATYANARAYAN JATIYA moved the following motion:—

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from

among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

(v). SHRI DALIT EZHILMALAI to move the following motion:—

"That in pursuance of Section 5(g) of the Post Graduate Institute of Medical Education & Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Post-Graduate Institute of Medical Education & Research, Chandigarh, subject to the provisions of the said Act."

The motion was adopted.

(vi) SHRI DALIT EZHILMALAI to moved the following motion:—

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

The motion was adopted.

(vii). SHRI L.K. ADVANI move the following motion:—

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of section 4 of the said Act."

The motion was adopted.

12.26 P.M.

7. Matters Under Rule 377

- (1) Shri Gauri Shankar Bisen raised a matter regarding need to clear the proposal of Madhya Pradesh Government to provide owner's patta to ploughers of forest land in Vanachal region of M.P.
- (2) Shri Bachi Singh Rawat raised a matter regarding need to exclude forest land in Uttaranchal in U.P. from the purview of Forest Conservation Act, 1980 in the interest of general public.
- (3) Shri Bheru Lal Meena raised a matter regarding need to provide more funds to Rajasthan Government for upliftment of Scheduled Tribes especially the Bheel and Meena communities.
- (4) Shri Janardan Prasad Mishra raised a matter regarding need for early implementation of National Education Policy.
- (5) Shri Ram Narain Meena raised a matter regarding need to allocate more funds for modernisation of canals in Chambal region.
- (6) Shri Shilendra Kumar raised a matter regarding need to release funds from Prime Minister's Relief Fund to the people affected by severe fire incident in Chayal Parliamentary Constituency, U.P.
- (7) Shri C. Gopal raised a matter regarding need to fulfil the assurance given by the Naval Authorities regarding employment opportunities to those who sold out their land to the Naval Air Station at Arakkonam in Tamil Nadu.
- (8) Kum. Kim Gangte raised a matter regarding need to deploy Road Protection Force for guarding trucks passing through Nagaland against armed tribal insurgents of Nagaland and Manipur.
- (9) Shri Raghuvansh Prasad Singh raised a matter regarding need for electrification of rural areas in Muzaffarpur and Vaishali districts of Bihar.
- (10) Shri C.P. Mudalagiriappa raised a matter regarding need to have a new direct Railway line from Bangalore to Chitradurga.

1.29 P.M.

8. Resolutions

(i) SHRI NITISH KUMAR moved the following Resolution:—

"That this House do resolve that a Parliamentary Committee consisting

of twelve Members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis General Finance and to make Recommendations thereon."

The Resolution was adopted.

(ii) SHRI NITISH KUMAR to moved the following Resolution:—

"That this House do recommend to the Rajya Sabha to agree to associate six members from Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the members so appointed to this House."

The Resolution was adopted.

1.31. P.M.

9. Statement by Minister

The Minister of Railways made a statement regarding a blast on bridge No. 237 between Gosaaigaon-Chautara Block Section of New Coochbehar-New Bongaigaon Section of Northeast Frontier Railway.

Time Taken 4 hrs. 39 mts.

1.33 PM

10. Discussion Under Rule 193

Discussion regarding incidents of suicide committed by farmers in various parts of the country due to non-payment of remunerative prices for their agricultural produce raised by Shri Vilas Muttemwar on the 1st June, 1998 continued. The following members took part in the debate:-

- (1) Shri N. Bhaskar Rao
- (2) Shri Digvijay Singh

- (3) Prof. Prem singh Chandumajra
- (4) Shri S. Sudhakar Reddy
- (5) Shri K. Yerrannaidu
- (6) Prof. Jogendra Kawade
- (7) Shri Vaiko
- (8) Shri V. Dhananjaya Kumar

The discussion was not concluded.

3.39 PM

11. Private Members' Bills-Introduced

- ✓ (1) The Private Investigators Bill, 1998 by Shri Amar Pal Singh.
- ✓ (2) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1998 by Shri Amar Pal Singh.
- ✓ (3) The National Population Policy Bill, 1998 by Shri Amar Pal Singh.
- ✓ (4) The Constitution (Amendment) Bill, 1998 (Amendment of articles 302 and 304) by Shri Amar Pal Singh.
- ✓ (5) The Population Control Bill, 1998 by Dr. T. Subbarami Reddy.
- ✓ (6) The Compulsory Voting Bill, 1998 by Dr. T. Subbarami Reddy.
- ✓ (7) The Provision of Employment Bill, 1998 by Dr. T. Subbarami Reddy.
- ✓ (8) The Cinematograph (Amendment) Bill, 1998 (Substitution of new section for section 3, etc.) by Dr. T. Subbarami Reddy.
- ✓ (9) The Forest (Conservation) Amendment Bill, 1998 (Insertion of new section 3C) by Shri Bachi Singh Rawat.
- ✓ (10) The House of the People (Administration) Bill, 1998 by Shri G.M. Banatwalla.
- ✓ (11) The Declaration of Assets by Ministers, Members of Parliament and Civil Servants Bill, 1998 by Shri Bachi Singh Rawat.
- ✓ (12) The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1998 by Shri G.M. Banatwalla.
- ✓ (13) The Reservation (Services and Higher Education) Bill, 1998 by

Shri G.M. Banatwalla.

- ✓(14) The Constitution (Amendment) Bill, 1998 (Amendment) of article 15, etc.) by Shri G.M. Banatwalla.
- ✓(15) The Population Control Bill, 1998 by Shri Bachi Singh Rawat.
- ✓(16) The Unemployment Allowance Bill, 1998 by Shri R. Sambasiva Rao.
- ✓(17) The Tobacco Growers (Benefit) Bill, 1998 by Shri R. Sambasiva Rao.
- ✓(18) The Chilli Growers (Benefit) Bill, 1998 by Shri R. Sambasiva Rao.
- ✓(19) The Cotton Growers (Benefit) Bill, 1998 by Shri R. Sambasiva Rao.
- ✓(20) The Constitution (Amendment) Bill, 1998 (Insertion of new Article 51B) by Shri Mohan Singh.
- ✓(21) The Constitution (Amendment) Bill, 1998 (Amendment of Article 174) by Shri Mohan Singh.
- ✓(22) The Constitution (Amendment) Bill, 1998 (Insertion of Article 29A, etc.) by Shri Mohan Singh.
- ✓(23) The Universities and Colleges (Reservation of Vacancies in Posts for Scheduled Castes and Scheduled Tribes) Bill, 1998 by Shri Mohan Singh.
- ✓(24) The Indian Penal Code (Amendment) Bill, 1998 (Amendment of section 376) by Shri Prabhu Dayal Katheria.
- (25) The Scrutiny of Assets of Ministers, Members of Parliament and Public Servants Bill, 1998 by Shri Prabhu Dayal Katheria.
- ✓(26) The Representation of the People (Amendment) Bill, 1998 (Insertion of new section 8B) by Shri Prabhu Dayal Katheria.

3.55 PM

12. **Private Member's Resolution—Under Consideration**

Dr. Laxminarayan Pandey moved the following Resolution:—

“This House is of the opinion that Government should formulate a National Housing Policy on priority basis primarily for the benefit of poor and deprived persons with a view to solving the housing problem to a greater extent in the next five years.”

The following Members took part in the debate:-

- (1) Shri Prithviraj D. Chavan
- (2) Shri Mohan Singh
- (3) Shri Girdhari Lal Bhargava
- (4) Shri Shivraj V. Patil
- (5) Dr. Asim Bala
- (6) Shri Satya Pal Jain
- (7) Shri Balram Jakhar
- (8) Shri Chandramani Tripathi
- (9) Shri K.D. Sultanpuri
- (10) Shri Varkala Radhakrishnan
- (11) Shri Shailendra Kumar

The discussion was not concluded.

6.04 PM

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd June. 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, June 3, 1998/Jyaistha 13, 1920 (Saka)

No. 14

11 A.M.

1. Starred Questions

Starred Question Nos. 102 and 103 were orally answered. Replies to Starred Question Nos. 104—121 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1110—1266 were laid on the Table.
12.00 hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the payment of Gratuity (Amendment) Ordinance, 1998.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi for the year 1996-97. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Development Planning Centre, Delhi, for the year 1996-97 alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-conventional energy sources for the year 1997-98.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1993-94.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1994-95.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panaji, for the year 1996-97.
- (ii) Annual Report (Hindi and English versions) of the Goa Meat Complex Limited, Panaji, for the year, 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-operative Sugar Factories Limited,

New Delhi, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1996-97.
- (10) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1996-97.
- (12) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 1996-97.
- (14) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1996-97.
- (16) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, for the year 1996-97.
- (18) Statements (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the J & K State Sheep and Sheep Products Development Board Srinagar, for the years 1994-95 to 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the J & K State Sheep and Sheep Products Development Board, Srinagar, for the years 1994-95 to 1995-96.
- (20) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1996-97.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Notification No. VC/CAU/14 (Estt)/93 (No. 1 of 1997) (Hindi and English versions) published in Gazette of India dated the 27th December, 1997 approving and notifying the first Ordinance regarding establishment of the College of Home Science as a constituent college of the Central Agricultural University at Tura, made by the Vice-Chancellor of the Central Agricultural University, Imphal, under sub-section (2) of section 43 of the Central Agricultural University Act, 1992.
- (24) A copy of the Multi-State Cooperative Societies (Privileges, Properties and Funds, Accounts Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 75(E) in Gazette of India dated the 11th February, 1998, under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) **The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1998** published in Notification No. G.S.R. 58 in Gazette of India dated the 14th March, 1998.
- (ii) **The Indian Administrative Service (Pay) Amendment Rules, 1998** published in Notification No. G.S.R. 59 in Gazette of India dated the 14th March, 1998.
- (iii) **The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1997** published in Notification No. G.S.R. 413 in Gazette of India dated the 20th December, 1997.
- (iv) **The Indian Forest Service (Pay) Third Amendment Rules, 1997** published in Notification No. G.S.R. 414 in Gazette of India dated the 20th December, 1997.
- (v) **The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1997** published in Notification No. G.S.R. 739 (E) in Gazette of India dated the 31st December, 1997.
- (vi) **The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1997** published in Notification No. G.S.R. 740(E) in Gazette of India dated the 31st December, 1997.
- (vii) **The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1997** published in Notification No. G.S.R. 741(E) in Gazette of India dated the 31st December, 1997.
- (viii) **The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1998** published in Notification No. G.S.R. 75 in Gazette of India dated the 4th April, 1998.
- (ix) **The Indian Administrative Service (Pay) Second Amendment Rules, 1998** published in Notification No. G.S.R. 76 in Gazette of India dated the 4th April, 1998.
- (x) **G.S.R. 378** published in Gazette of India dated the 15th November, 1997 containing corrigendum to the Notification No. G.S.R. 597(E) dated the 17th October, 1997.
- (xi) **The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1997** published in Notification No. G.S.R. 736(E) in Gazette of India dated the 31st December, 1997.

- (xii) **The Indian Police Service (Regulation of Seniority) Amendment Rules, 1997, published in Notification No. G.S.R. 737(E) in Gazette of India dated the 31st December, 1997.**
- (xiii) **The Indian Forest Service (Regulation of Seniority) Rules, 1997 published in Notification No. G.S.R. 738(E) in Gazette of India dated the 31st December, 1997.**
- (26) (i) **A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1996-97 alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1996-97.**
- (27) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.**
- (28) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 1996-97 alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 1996-97.**
- (29) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.**
- (30) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1996-97 alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1996-97.**
- (31) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.**
- (32) **A copy of the Report (Hindi and English versions) of the working Group on Right to Information and Promotion of Open and Transparent Government.**
- (33) (i) **A copy of the Annual Report (Hindi and English versions) of**

the Indian Institute of Public Administration, New Delhi, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1996-97.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission New Delhi, for the period from the 1st January, 1993 to the 31st December, 1993.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1994 to the 31st December, 1994.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1995 to the 31st December, 1995.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Administrative Tribunal Act, 1995:—

- (i) The Central Administrative Tribunal (Group A Posts) Recruitment (Amendment) Rules, 1997 published in Notification No. G.S.R. 472 (E) in Gazette of India dated the 20th August, 1997.
 - (ii) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 61(E) in Gazette of India dated the 29th January, 1998.
- * (42) A copy of the Notification No. 15/98 (Hindi and English versions) published in Gazette of India dated the 3rd June, 1998 together with an explanatory memorandum seeking to reduce excise duty from 35 per cent *ad valorem* to 32 per cent *ad valorem* on goods, commonly known as petrol, under sub-section (2) of section 38 of the Central Excise Act, 1944.

4. Messages from Rajya Sabha

SECRETARY-GENERAL Reported the following Messages from Rajya Sabha:—

- (1) That at its sitting held on the 2nd June, 1998, Rajya Sabha passed the Payment of Gratuity (Amendment) Bill, 1998.
- (2) That at its sitting held on the 2nd June, 1998, Rajya Sabha passed the Chemical Weapons Convention Bill, 1998.

5. Bills as passed by the Rajya Sabha—Laid on the Table

- (1) The Payment of Gratuity (Amendment) Bill, 1998.
- (2) The Chemical Weapons Convention Bill, 1998.

12-06 p.m.

6. Presentation of Petition

SHRI BASUDEB ACHARIA presented a Petition signed by Shri Kankar Posak and others of Bankura Bidi Shilpi Co-operative Society Limited, Rabindra Sarani, Bankura requesting to make necessary amendment in the provisions of Workers Provident Fund and Pension Act for exemption of Compulsory deposit of Provident Fund amount with retrospective effect for the workers of Bankura Bidi Shilpi Co-operative Society Limited.

*Laid at 6.32 p.m.

7. Motion regarding constitution of the Joint Committee on Offices of Profit.

SHRI M. THUMBI DURAI moved the following motion:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

"That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under Article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the

names of the members to be appointed by the Rajya Sabha to the Joint Committees.

The motion was adopted.

12.09 p.m.

8. Government Bill—Introduced

The Electricity Regulatory Commissions Bill, 1998.

The Motion for leave to introduce the Bill moved by Shri P.R. Kumaramangalam was opposed.

The Motion was adopted and the Bill was introduced.

9. Statement Regarding Ordinance—Laid on the Table

An Explanatory Statement (Hindi & English versions) showing reasons for immediate Legislation by the Electricity Regulatory Commissions Ordinance, 1998 was laid on the Table.

12.36 p.m.

10. Government Bill—Introduced

The Beedi Workers Welfare Cess (Amendment) Bill, 1998.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.07 P.M.)

3.01 p.m.

11. Matters Under Rule 377

- (1) Shri Ramanand Singh raised a matter regarding need for early completion of Vaan Sagar Project in Satna District of Madhya Pradesh.
- (2) Shri Virendra Kumar raised a matter regarding need for early completion of Rajghat project so as to provide drinking water in Sagar Parliamentary constituency.
- (3) Shri Ritlal Prasad Verma raised a matter regarding need to bring units of Hindustan Cables Ltd. under the administrative jurisdiction of Ministry of Communications.
- (4) Shri K.C. Kondaiah raised a matter regarding need to declare Bangalore as A-I city.
- (5) ; Smt. Jayanti Patnaik raised a matter regarding need to provide financial assistance from Prime Minister's Relief Fund to the people of Orissa

1998 was laid on the Table.

affected by heat wave and to include heat wave as a natural calamity in the Relief Code.

- (6) **Shri R.S. Gavai raised a matter regarding need to release a commemorative stamp in the memory of Dr. Bhausahab Panjabrao Deshmukh on the occasion of his birth centenary.**
- (7) **Shri N. Dennis raised a matter regarding need to take necessary steps to repair the very old and dilapidated bridge at Kuzhithurai in the Trivandrum-Kanyakumari National Highway (N.H. 47).**
- (8) **Dr. Jayanta Rongpi raised a matter regarding need to take necessary steps to upgrade Doordarshan Network in hilly areas, Assam.**
- (9) **Dr. Prabha Thakur raised a matter regarding need to connect villages of Ajmer District experiencing acute problem of drinking water with Bilaspur Project for permanent solution to the problem of drinking water.**
- (10) **Shri T. Govindan raised a matter regarding need to make sufficient appointments in lower categories in Telecom Department through Employment Exchanges to provide better telecom facilities in Kerala.**

3.17 p.m.

Time Taken 10 hrs. 4 mts.

12. Discussion Under Rule 193

Discussion regarding incidents of suicide committed by farmers in various parts of the country due to non-payment of remunerative prices for their agricultural produce raised by Shri Vilas Muttemwar on the 1st June, 1998 continued.

The following members took part in the debate:—

- (1) Shri R.L. Jalappa
- (2) Dr. Ram Krishan Kusmaria
- (3) Shri Beni Prasad Verma
- (4) Shri Nakli Singh
- (5) Shri H.D. Devegowda
- (6) Shri N.K. Premachandran
- (7) Shri Bhupinder Singh Hooda
- (8) Shri Chandra Shekhar Sahu
- (9) Shri Anoop Lal Yadav

Water

- (10) Dr. T. Subbarami Reddy
 - (11) Shri Ramanand Singh
 - (12) Shri P.C. Thomas
 - (13) Shri Anand Mohan
 - (14) Shri Gaurishankar Bisen
 - (15) Dr. Prabha Thakur
 - (16) Shri Prabhunath Singh
 - (17) Shri Virendra Singh
 - (18) Shri Sansuma Khunggur Bwiswmuthiary
 - (19) Shri K.D. Sultanpuri
 - (20) Smt. Kailasho Devi
 - (21) Shri B.M. Menasinakai
 - (22) Shri V. Sathiamoorthy
 - (23) Dr. Ravi Mallu
 - (24) Shri Shailendra Kumar
 - (25) Shri Naresh Puglia
 - (26) Shri Bikram Keshari Deo
 - (27) Shri K.H. Muniyappa
 - (28) Shri M. Selvarasu
 - (29) Smt. Reena Choudhary
 - (30) Shri S. Mallikarjunaiah
- Shri Som Pal replied to the discussion.

The discussion was concluded.

8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th June, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, June 4, 1998/Jyaistha 14, 1920 (Saka)

No. 15

11 A.M.

1. Starred Questions

Starred Question Nos. 122—124 and 127 were orally answered. Replies to Starred Question Nos. 125, 126 and 128—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1267—1462 were laid on the Table.

12.00 Hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 404(E) in Gazette of India dated the 24th July, 1997, under section 14A of the Aircraft Act, 1934, together with an Explanatory Note.
- (2) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1996-97 under section 10 of the Railway Act, 1989.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1996-97.

- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1996-97.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1996-97.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1998-99.
 - (ii) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1998-99.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1998-99.

- (9) A copy of the Defence Services Estimates for the year 1998-99 (Hindi and English versions).
- (10) An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1998.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1996-97.
 - (ii) A copy of the Annual Report of the Bharat Aluminium Company Limited, New Delhi for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1996-97.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1996-97.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between Bharat Aluminium Company Limited and the Ministry of Mines for the year 1998-99.
 - (ii) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 1998-99.

- (iii) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel, for the year 1998-99.
- (iv) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 1998-99.
- (v) Memorandum of Understanding between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1998-99.
- (vi) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines, for the year 1998-99.

12-02 P.M.

4. Messages from Rajya Sabha

SECRETARY-GENERAL Reported the following Messages from Rajya Sabha :—

- (1) That at its sitting held on the 2nd June, 1998, Rajya Sabha passed the Representation of the People (Amendment) Bill, 1998.
- (2) That at its sitting held on the 3rd June, 1998, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1998.

5. Bills as passed by the Rajya Sabha—Laid on the Table

- (1) The Representation of the People (Amendment) Bill, 1998.
- (2) The Merchant Shipping (Amendment) Bill, 1998.

(Lok Sabha adjourned at 2.03 p.m. and re-assembled at 3.04 p.m.)

3-04 P.M.

6. Matters under Rule 377

(1) Shri Girdhari Lal Bhargava raised a matter regarding need to allocate adequate funds for maintenance of National Highways in Rajasthan.

(2) Dr. Ramesh Chand Tomar raised a matter regarding need to take steps to facilitate return of NRI doctors who are not Indian citizens for practising in India.

(3) Dr. Ram Lakhan Singh raised a matter regarding need to ensure that Food Corporation of India purchase wheat at remunerative prices in Bhind district of Madhya Pradesh.

(4) Shri Mullappally Ramachandran raised a matter regarding need to implement the recommendations of Talwar Committee on the service conditions of Extra-Departmental Workers of Postal Department.

(5) Shri Vilas Muttemwar raised a matter regarding need to withhold decision to conduct pre-medical test for admission to medical colleges in Maharashtra this year.

(6) Shri P.C. Chacko raised a matter regarding need to ban import of rubber and rubber products and fix remunerative price for procurement of rubber.

(7) Prof. A.K. Premajam raised a matter regarding need to provide reservation facilities of Rajdhani Express at Calicut in Kerala.

(8) Prof. Prem Singh Chandumajra raised a matter regarding need to set up a Department under Ministry of Labour for better opportunities to labourers going abroad for employment.

(9) Shri M. Selvarasu raised a matter regarding need to impress upon State Govt. of Karnataka to release 205 TMC water to Tamil Nadu.

(10) Shri Vaiko raised a matter regarding need to take measures to protect the interests of fishermen of Tamil Nadu from assault by Srilankan side.

(11) Shri S. Mallikarjunaiah raised a matter regarding need to open a Telephone Exchange in Tumkur District of Karnataka.

3.21 P.M.

Time taken : 1 Hr. 23 Mts.

***7. Statutory Resolution—Withdrawn**

Shri Basudeb Acharia moved the following Resolution:—

“That this House disapproves of the National Institute of Pharmaceutical Education and Research (Second) Ordinance, 1998 (No. 9 of 1998) promulgated by the President on 23 April, 1998.”

After discussion as indicated in para 8 below, the Resolution was withdrawn by leave of the House.

*Discussed together.

***8. Government Bill—Passed**

The National Institute of Pharmaceutical Education and Research Bill, 1998.

The motion for consideration of the Bill was moved by Shri Surjit Singh Barnala.

The following members took part in the combined discussion on the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Dr. T. Subbarami Reddy
- (2) Shri Tapan Sikdar
- (3) Shri Mohan Singh
- (4) Shri Ramchandra Dome
- (5) Dr. Shakeel Ahmed
- (6) Shri Girdhari Lal Bhargava
- (7) Shri Chandra Shekhar Sahu
- (8) Prof. Jogendra Kawade
- (9) Shri Shailendra Kumar
- (10) Shri Sis Ram Ola

Shri Surjit Singh Barnala replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 37 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surjit Singh Barnala.

The motion was adopted and the Bill was passed.

4.45 P.M.

Time allotted	:	12 Hrs.
Time Taken	:	3 Hrs. 15 Mts.
Balance	:	8 Hrs . 45 Mts.

***9. Motion—Under Consideration**

Shri Nitish Kumar moved the following motion:—

“That the Status Paper on Railways: some issues and options laid on the Table of the House, be taken into consideration.”

*Discussed together.

*10 The Budget (Railways)

The following items of Business were also taken up together with the above Motion:—

- (1) General Discussion on the Budget (Railways)—1998-99.
- (2) Demands for Excess Grants Nos. 8, 12, 13 and 14 in respect of the Budget (Railways) for 1995-96.

The following members took part in the combined debate:—

- (1) Shri P. Upendra
- (2) Smt. Sumitra Mahajan
- (3) Shri Basudeb Acharia
- (4) Smt. Sangeeta Singh Deo
- (5) Shri Shailendra Kumar
- (6) Maj. Gen. Rtd. Bhuvan Chandra Khanduri
- (7) Shri Heera Lal Rai (*Speech unfinished*)

The discussion was not concluded.

8 P.M.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 5th June, 1998.*)

S. GOPALAN,
Secretary-General.

*Discussed together.

MGIP(PLU)MRND—696LS—4.6.98.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, June 5, 1998/Jyaistha 15, 1920 (Saka)

No. 16

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Teja Singh Dardi who was a member of Eighth Lok Sabha.

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

11.17 A.M.

2. Starred Questions

Starred Question Nos. 142—144 were orally answered. Replies to Starred Question Nos. 145—161 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1463—1667 were laid on the Table.

12.00 hrs.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 1996-97.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 1996-97 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Agra, for the year 1996-97.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum product development Centre, Meerut, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 1996-97.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council India, New Delhi, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo German Tool Room, Ahmedabad, for the year 1996-97.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo German Tool Room, Aurangabad, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo Danish Tool Room (IDTR), Jamshedpur for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo German Tool Room, Indore for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of Central Tool Room and Training Centre (CTTC), Calcutta for the year 1996-97.

*Annual Reports and Audited Accounts were laid on the Table on 29.5.1998.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Tool Room and Training Centre (CTTC), Bhubaneswar for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Institute of Tool Design (CITD) Hyderabad for the year 1996-97.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Tool Room (CTR), Ludhiana for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Electronics Service and Training Centre, Ramnagar, for the year 1996-97.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Institute for Design of Electrical Measuring Instruments, Mumbai for the year 1996-97.
- (16) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.
 - (ii) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 356(E) published in Gazette of India dated the 30th April, 1998 notifying the M/s Ellora Paper Mills, Bhandara, as a Mill producing newsprint.

*Annual Reports and Audited Accounts were laid on the Table on 29.5.1998.

- (ii) S.O. 357(E) published in Gazette of India dated the 30th April, 1998 notifying M/s Rawal Papers Limited, Raibareli as a Mill producing newsprint.
 - (iii) S.O. 358(E) published in Gazette of India dated the 30th April, 1998 notifying the M/s Shah Pulp and Paper Mills Limited, Valsad, as a Mill producing newsprint.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, India, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, India, Mumbai, for the year 1996-97.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Diamond Institute, Surat, for the year 1996-97.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1996-97.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the India Tea and Restaurants Limited, Mumbai, for the year 1996-97.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Mumbai for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.

- (22) A copy of the Notification No. S.O. 706 (E) (Hindi and English versions) published in Gazette of India dated the 6th October, 1997 containing corrigendum to the Notification No. S.O. 472 (E) dated the 30th July, 1997 relating to Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1996-97.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1996-97 together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 1996-97.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Handloom Development Corporation Limited for the year 1996-97.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1996-97.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. No. 2542 published in Gazette of India dated the 11th October, 1997 regarding exemption to “Sarva Seva Sangh, Sevagram, Maharashtra” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (ii) S.O. No. 2543 published in Gazette of India dated the 11th October, 1997 regarding exemption to “Export Promotion Council for Handicrafts, New Delhi” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
 - (iii) S.O. No. 2544 published in Gazette of India dated the 11th October, 1997 regarding exemption to “The Maharashtra State Council for Child Welfare, Mumbai” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1989-90 subject to certain conditions.
 - (iv) S.O. No. 2545 published in Gazette of India dated the 11th October, 1997 regarding exemption to “The Maharashtra State Council for Child Welfare, Mumbai” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1990-91 to 1992-93 subject to certain conditions.
 - (v) S.O. No. 2546 published in Gazette of India dated the 11th October, 1997 regarding exemption to “The Maharashtra State Council for Child Welfare, Mumbai” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
 - (vi) S.O. No. 2547 published in Gazette of India dated the 11th October, 1997 regarding exemption to “Sight Savers-Royal Commonwealth Society for the Blind, Mumbai” under section 10(23C) of the Income Tax Act, 1961 for the period covered by

the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (vii) S.O. No. 2548 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Association of Physically Handicapped, Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (viii) S.O. No. 2549 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Ramakrishna Sarada Mission, Dakshineswar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (ix) S.O. No. 2550 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The National Human Rights Commission, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (x) S.O. No. 2551 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Bharat Scouts and Guides, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xi) S.O. No. 2552 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Gurudev Siddha Peeth, Ganeshpuri, Maharashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xii) S.O. No. 2553 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Shri Gajanan Maharaj Sansthan, Shegaon" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1991-92 to 1993-94 subject to certain conditions.
- (xiii) S.O. No. 2554 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Indian National Trust for Art and

Cultural Heritage, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.

- (xiv) S.O. No. 2555 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Shri Ramachandra Mission, Shahjahanpur, U.P." under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xv) S.O. No. 2556 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Raja Rammohan Roy Library Foundation, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.
- (xvi) S.O. No. 2557 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The India International Centre, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xvii) S.O. No. 2558 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Centre for Advanced Strategic Studies (CASS), Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xviii) S.O. No. 2559 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Maharashtra State Women's Council, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xix) S.O. No. 2560 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Pirojsha Godrej Foundation, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xx) S.O. No. 2561 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Bombay Humanitarian League, Mumbai" under section 10(23C) of the

Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.

- (xxi) S.O. No. 2562 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Kasturba Gandhi National Memorial Trust, Indore, (M.P.)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxii) S.O. No. 2563 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Medical Research Foundation, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxiii) S.O. No. 2564 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The C.P. Ramaswami Aiyar Foundation, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xxiv) S.O. No. 2565 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Servants of India Society, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxv) S.O. No. 2566 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Swami Shukdevanand Trust, Rishikesh" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.
- (xxvi) S.O. No. 2567 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Swami Shukdevanand Trust, Rishikesh" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1993-94 subject to certain conditions.
- (xxvii) S.O. No. 2568 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Delhi Council for Child Welfare, Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96

- to 1997-98 subject to certain conditions.
- (xxviii) S.O. No. 2569 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sree Ramakrishna Satyananda Ashram, Jirakpur, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxix) S.O. No. 2570 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sir Ratan Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxx) S.O. No. 2571 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Indira Gandhi National Centre for Arts, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions.
- (xxxii) S.O. No. 2572 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sath Sampradya Samrakshani Sabha, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxxiii) S.O. No. 2573 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Jnana Prabodhini Samshodhan Sanstha, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xxxiv) S.O. No. 2574 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sri Aurobindo Society, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions.
- (xxxv) S.O. No. 2575 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Dakshineswar Ramakrishnasangha Adyapeath, Dakshineswar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions.
- (xxxvi) S.O. No. 2576 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Krishnamurti

Foundation India, Chennai” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (xxxvi) S.O. No. 2577 published in Gazette of India dated the 11th October, 1997 regarding exemption to “Jnana Prabodhini (JP), Pune” under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
 - (xxxvii) The Income-tax (Fourth Amendment) Rules, 1998 published in Notification No. S.O. 171(E) in Gazette of India dated the 6th March, 1998.
 - (xxxviii) The Income-tax (Sixth Amendment) Rules, 1998 published in Notification No. S.O. 390(E) in Gazette of India dated the 8th May, 1998.
 - (xxxix) The Income-tax (Seventh Amendment) Rules, 1998 published in Notification No. S.O. 395(E) in Gazette of India dated the 13th May, 1998.
 - (xl) The Income-tax (First Amendment) Rules, 1998 published in Notification No. S.O. 34(E) in Gazette of India dated the 12th January, 1998.
 - (xli) The Income-tax (Second Amendment) Rules, 1998 published in Notification No. S.O. 50(E) in Gazette of India dated the 16th January, 1998.
 - (xlii) The Income-tax (Third Amendment) Rules, 1998 published in Notification No. S.O. 102(E) in Gazette of India dated the 4th February, 1998.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
- (i) G.S.R. 165(E) published in Gazette of India dated the 1st April, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 44/98 Service tax, dated the 22nd January, 1998 so as to include the names of Diplomatic Missions of 9 more countries.

- (ii) G.S.R. 205(E) published in Gazette of India dated the 24th April, 1998 together with an explanatory memorandum exempting the taxable services provided to the United Nations.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:—
- (i) G.S.R. 486(E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum specifying all goods of the Schedule to the Central Excise Tariff Act, 1985 as the goods to which the provisions of the sub-section (2) of the said section shall apply.
 - (ii) G.S.R. 487(E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum allowing forty per cent of the retail sale price as abatement in respect of goods of the Schedule to the Central Excise Tariff Act, 1985.
 - (iii) G.S.R. 488(E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum specifying footwear as the goods to which the provisions of sub-section (2) of the said section shall apply.
 - (iv) G.S.R. 489(E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum seeking to provide fifty per cent of the retail sale price as abatement for the purposes of determining the assessable value on which excise duty of footwear.
 - (v) G.S.R. 494(E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum seeking to rescind the Notification No. 22/97-CE, dated the 29th April, 1997.
 - (vi) G.S.R. 495(E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum specifying aerated water as the goods to which the provisions of sub-section (2) of the Central Excise Tariff Act, 1985 shall apply.
 - (vii) G.S.R. 496(E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum allowing fifty per cent of the retail sale price as abatement in

respect of aerated water of the Schedule to the Central Excise Tariff Act, 1985.

- (viii) G.S.R. 516(E) published in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.
- (ix) The Central Excise (Ninth Amendment) Rules, 1997 published in Notification No. G.S.R. 517(E) in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum.
- (x) G.S.R. 518(E) published in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum seeking to amend Notification No. 28/96-CE, dated the 31st August, 1996.
- (xi) G.S.R. 554(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum specifying all goods as the goods to which the provisions of sub-section (2) of the Central Excise Tariff Act, 1985 shall apply.
- (xii) G.S.R. 555(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum seeking to allow thirty per cent of the retail sale price as amount of abatement in respect of goods of the Schedule to the Central Excise Tariff Act, 1985.
- (xiii) G.S.R. 556(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum specifying all goods of the Schedule to the Central Excise Tariff Act, 1985 as the goods to which the provisions of the said section shall apply.
- (xiv) G.S.R. 557(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum seeking to allow thirty five per cent of the retail sale price as amount of abatement in respect of goods of the schedule to the Central Excise Tariff Act, 1985.
- (xv) The Central Excise (Eleventh Amendment) Rules, 1997 pub-

lished in Notification No. G.S.R. 558(E) in Gazette of India dated the 18th September, 1997.

(33) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 371(E) published in Gazette of India dated the 8th July, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus. dated the 1st March, 1997.
- (ii) G.S.R. 452(E) and G.S.R. 473(E) published in Gazette of India dated the 6th and 20th August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus. dated the 1st March, 1997.
- (iii) G.S.R. 525(E) published in Gazette of India dated the 10th September, 1997 together with an explanatory memorandum making certain amendments in Notification No. 13/97-Cus. dated the 1st March, 1997.
- (iv) G.S.R. 538(E) published in Gazette of India dated the 15th September, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated the 23rd July, 1996.
- (v) G.S.R. 583(E) published in Gazette of India dated the 8th October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.

(34) A copy of the Notification No. G.S.R. 432(E) (Hindi and English versions) published in Gazette of India, dated the 30th July, 1997 together with an explanatory memorandum seeking to impose final anti-dumping duties on acrylonitrile butadiene rubber when originating in or exported from Germany or Republic of Korea and imported into India under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—

- (i) The Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) Rules, 1998 published in

Notification No. G.S.R. 124(E) in Gazette of India dated the 5th March, 1998.

- (ii) The Life Insurance Corporation of India, The Managing Directors (revision of certain Terms and Conditions of Service) (Amendment) Rules, 1998, published in Notification No. G.S.R. 125 (E) in Gazette of India dated the 5th March, 1998, together with a corrigenda thereto published in Notification No. G.S.R. 156 (E) dated the 31st March, 1998.
- (36) A copy of the General Insurance (Nationalisation of Pay Scales and other conditions of Service of Officers) Amendment Scheme, 1998 (Hindi and English versions) published in Notification No. S.O. 168 (E) in Gazette of India dated the 5th March, 1998 under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India (Staff) Amendment Regulations 1998 published in Notification No. F-2 (11) Ins. III/97 in Gazette of India dated the 21st February, 1998.
 - (ii) The Life Insurance Corporation (Amendment) Regulations, 1998 published in Notification No. F.No. 81 (1)/Ins. II/97 in Gazette of India dated the 9th May, 1998.
- (38) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 1998) for the year ended the 31st March, 1997 (Civil) Accounts of the Union Government.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1998) for the year ended the 31st March, 1997 (Civil)-Transaction Audit Observations.
 - (iii) Report of the Comptroller and Auditor General of India - Union Government (No. 5 of 1998) for the year ended the 31st March, 1997 (Scientific Departments).

- (39) A copy of the Union Government Finance Accounts for the year 1996-97 (Hindi and English versions).
- (40) A copy of the Union Government Appropriation Accounts (Civil) for the year 1996-97 (Hindi and English versions).
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 1998-99.
- (44) A copy of the Notification No. S.O. 714(E) (Hindi and English versions) published in Gazette of India dated the 7th October, 1997 specifying Industrially Backward Districts of the Country for availing the benefit of tax holiday, issued under section 80-IA of the Income-tax Act, 1961.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1996-97.
- (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited for the year 1996-97.
- (ii) Annual Report of the Coal India Limited (Volumes I and II) for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1995-96.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following Statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth and Eleventh Lok Sabha:—

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|--------------------------|----------------------------|----------------------|
| (1) Statement No. XLIII | — Second Session, 1990 | } Ninth Lok Sabha |
| (2) Statement No. XXXV | — Third Session, 1992 | |
| (3) Statement No. XXXIII | — Fourth Session, 1992 | } Tenth Lok Sabha |
| (4) Statement No. XXVIII | — Fifth Session, 1992 | |
| (5) Statement No. XXX | — Sixth Session, 1993 | |
| (6) Statement No. XXVI | — Seventh Session, 1993 | |
| (7) Statement No. XXV | — Eighth Session, 1993 | |
| (8) Statement No. XXIII | — Ninth Session, 1994 | |
| (9) Statement No. XVIII | — Eleventh Session, 1994 | |
| (10) Statement No. XVI | — Twelfth Session, 1994 | |
| (11) Statement No. XIV | — Thirteenth Session, 1995 | |
| (12) Statement No. XI | — Fourteenth Session, 1995 | |
| (13) Statement No. IX | — Fifteenth Session, 1995 | } Eleventh Lok Sabha |
| (14) Statement No. VIII | — Sixteenth Session, 1996 | |
| (15) Statement No. VI | — Second Session, 1996 | |
| (16) Statement No. V | — Third Session, 1996 | } Eleventh Lok Sabha |
| (17) Statement No. IV | — Fourth Session, 1997 | |
| (18) Statement No. II | — Fifth Session, 1997 | |
| (19) Statement No. II | — Sixth Session, 1997 | |

- (50) A copy each of the following papers (Hindi and English versions, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Nepa Limited for the year 1996-97.
 - (ii) Annual Report of the Nepa Limited for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.
 - (ii) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.
 - (iii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1998-99.

5. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th June, 1998.

*(2) The Minister of Home Affairs made a statement regarding situation in Assam.

12.05 P.M.

6. Personal Explanation Under Rule 357

Shri Jagmohan made a Personal Explanation regarding certain remarks about him made in Lok Sabha on the 29th May, 1998 by Shri I.K. Gujral, a member of the House.

*Made at 1.12 p.m.

12.07 P.M.

7. Demands for Excess Grants (General) — 1995-96

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1995-96.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.09 P.M.)

Time allotted	: 12 Hrs.
Time taken	: 6 Hrs. 45 Mts.
Balance	: 5 Hrs. 15 Mts.

3.13 P.M.

***8. Motion-Under Consideration**

Further discussion on the following motion moved by Shri Nitish Kumar on the 4th June, 1998, continued:—

"That the Status Paper on Railways; some issues and options laid on the Table of the House, be taken into consideration."

***9. The Budget (Railways)**

Further discussion also continued on the following items of business together with the above motion:—

- (1) General Discussion on the Budget (Railways)—1998-99.
- (2) Demands for Excess Grants Nos. 8, 12, 13 and 14 in respect of the Budget (Railways) for 1995-96.

The following members took part in the combined debate:—

- (1) Shri Heera Lal Rai

(Discussion was held over and resumed *vide* para 11 below)

3.30 P.M.

10. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Dr. Laxminarayan Pandey on the 2nd June, 1998 continued:—

"This House is of the opinion that Government should formulate a National Housing Policy on priority basis primarily for the benefit

of poor and deprived persons with a view to solving the housing problem to a greater extent in the next five years."

The following members took part in the debate:—

- (1) Dr. T. Subbarami Reddy
- (2) Prof. Jogendra Kawade
- (3) Shri Prabhunath Singh
- (4) Shri Adityanath
- (5) Shri Motilal Vora
- (6) Shri Raghuvansh Prasad Singh
- (7) Shri Chandra Shekhar Sahu
- (8) Shri Manikrao Hodlya Gavit
- (9) Shri Ramanand Singh
- (10) Shri Nakli Singh
- (11) Shri Ganga Charan Rajput
- (12) Smt. Usha Verma
- (13) Shri Gyan Singh
- (14) Shri Vilas Muttemwar
- (15) Shri Chattar Pal
- (16) Shri Prabhu Dayal Katheria
- (17) Shrimati Reena Choudhary
- (18) Shri Ananth Kumar

The discussion was not concluded.

18.01 P.M.

11. The Budget (Railways)

The discussion on the items of Business at para Nos. 8 & 9 above was resumed:—

- (2) Shri Balram Jakhar
- (3) Shri Chinmayanand
- (4) Shri M. Selvarasu
- (5) Shri Shantilal Chaplot
- (6) Shri A. Sudda Raju
- (7) Shri V. Dhanajaya Kumar
- (8) Smt. Jayanti Patnaik

- (9) Dr. Laxmi Narayan Pandey
- (10) Th. Chaoba Singh
- (11) Smt. Reena Choudhary
- (12) Shri K. Asungba Sangtam
- (13) Shri Anoop Lal Yadav
- (14) Shri Lal Bihari Tiwari

The discussion was not concluded.

9.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th June, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Monday, June 8, 1998/Jyaistha 18, 1920 (Saka)

No. 17

11.00 A.M.

1. **Obituary Reference**

The Speaker made reference to the passing away of Shri Shikiho Sema, who was a member of Ninth Lok Sabha.

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

11.08 A.M.

2. **Starred Questions**

Starred Question Nos. 165—167 and 169 were orally answered. Replies to Starred Question Nos. 162—164, 168 and 170—181 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 1668—1897 were laid on the Table.

12.00 Hours

4. **Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of Power for the year 1998-99.

- (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 1998-99.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1998-99.
- (3) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1998-99 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (4) A copy each of the following Notifications (Hindi and English versions) of section 620A of the Companies Act, 1956:—
- (i) G.S.R. 603(E) published in Gazette of India dated the 20th October, 1997 fixing norms for compliance by Companies which have been declared as "Nidhi".
- (ii) G.S.R. 604(E) published in Gazette of India dated the 20th October, 1997 fixing norms for compliance by Companies which have been declared as "Nidhi".
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of People Act, 1951:—
- (i) The Conduct of Elections (Amendment) Rules, 1998 published in Notification No. S.O. 92(E) in Gazette of India dated the 29th January, 1998.
- (ii) The Conduct of Elections (Amendment) Rules, 1997 published in Notification No. S.O. 929(E) in Gazette of India dated the 31st December, 1997.
- (6) A copy of the Chartered Accountants (Amendment) Regulations, 1997 (Hindi and English versions) published in Notification No. 1-CA (7)/31/97 in Gazette of India dated the 16th August, 1997 under section 30B of the Chartered Accountants Act, 1949.
- (7) A copy of the Cheran Engineering Corporation Limited and the Cheran Transport Corporation Limited (Amalgamation)

Order, 1997 (Hindi and English versions) published in Notification No. S.O. 503(E) in Gazette of India dated the 17th July, 1997 under sub-section 5 of section 396 of the Companies Act, 1956.

- (8) A copy of the one Hundred Fifty-Sixth Report (Hindi and English versions) of Law Commission on the Indian Penal Code (Volumes I and II).
- (9) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956, for the year ended the 31st March, 1997, under section 638 of the said Act.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 6 of 1998) for the year ended the 31st March, 1997— Post and Telecommunications, under article 151 (1) of the Constitution.
- (13) A copy of the Appropriation Accounts (Union Government)—(Postal Services) for the year 1996-97 (Hindi and English versions).
- (14) A copy of the Appropriation Accounts (Union Government)—Telecommunication Service for the year 1996-97 (Hindi and English versions).

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Mumbai, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 1996-97.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1996-97, together with an Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Cinematograph (Certification) (Third Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 12th November, 1997, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 1996-97.**
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1996-97.**
- (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1996-97.**
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) Review by the Government of the working of the HTL Limited, Chennai, for the year 1996-97.**
- (ii) Annual Report of the HTL Limited, Chennai, for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1996-97.**
- (ii) Annual Report of the ITI Limited, Bangalore, for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**

(23) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications for the year 1997-98.**
- (ii) Memorandum of Understanding between the HTL Limited and the Department of Telecommunications for the year 1997-98.**
- (iii) Memorandum of Understanding between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 1997-98.**

(25) A copy each of the following Reports (Hindi and English versions) under Article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India—Union Government (Commercial) (No. 1 of 1998) for the year ended the 31st March, 1997 (Review of Accounts).**
- (ii) Report of the Comptroller and Auditor General of India—Union Government (Commercial) (No. 2 of 1998) for the year ended the 31st March, 1997 (comments of Accounts).**
- (iii) Report of the Comptroller and Auditor General of India—Union Government (Commercial) (No. 3 of 1998) for the year ended the 31st March, 1997 (Transaction Audit Observations).**

(26) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1996-97 (Volume I to III).

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1995-96 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1995-96.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Veda Vidya pratishthan, Ujjain, for the year 1995-96 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1995-96.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1996-97.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1995-96.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Calicut, for the year 1995-96.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1995- 96 alongwith Audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1995-96.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1996- 97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:—
- (i) The National Council for Teacher Education Rules, 1997 published in Notification No. G.S.R. 689(E) in Gazette of India dated the 9th December, 1997.
- (ii) The National Council for Teacher Education (Application for Recognition, the manner for submission, determination of conditions for recognition of Institutions and permission to start

new course or training) (Amendment) Regulations, 1997 published in Notification No. F. 28-11/95 NCTE in Gazette of India dated the 19th July, 1997.

- (44) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharshi Sandipani Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1996-97 within the stipulated period of nine months after the closing of account year.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1996-97 alongwith Audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1996-97.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1996-97.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1996-97.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 1996-97.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 1996-97.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1996-97.
- (53) A copy of the Environment (Protection) (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 631 (E) in Gazette of India dated the 31st October, 1997, under section 26 of the Environment (Protection) Act, 1986.
- (54) A copy of the Notification No. S.O. 173(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1998 recognising the laboratory specified in the Notification to be the Government Analysts, issued under sub-section (1) of Section 12 and 13 of the Environment (Protection) Act, 1986.
- (55) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—
- (i) G.S.R. 24(E) published in Gazette of India dated the 9th January, 1998 approving the Mormugao Port Employees (Grant of Advances for building of Houses) Regulations, 1998.
- (ii) G.S.R. 127(E) published in Gazette of India dated the 9th March, 1998 containing Corrigendum in Hindi versions only to the Notification No. G.S.R. 70(E) dated the 11th February, 1997.
- (iii) G.S.R. 132(E) published in Gazette of India dated the 10th March, 1998 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.

- (iv) G.S.R. 310(E) published in Gazette of India dated the 5th June, 1998 approving the New Mangalore Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1997, together with a corrigendum thereto published in Notification No. G.S.R. 466(E) dated the 14th August, 1997.
 - (v) G.S.R. 590(E) published in Gazette of India dated the 10th October, 1997 approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) (Amendment) Regulations, 1997.
 - (vi) G.S.R. 699(E) published in Gazette of India dated the 12th December, 1997 approving the New Mangalore Port Trust Employees (Leave) Amendment Regulations, 1997.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicle Act, 1988:—
- (i) The Central Motor Vehicle (Amendment) Rules, 1998 published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 15th January, 1998.
 - (ii) The Central Motor Vehicle (Amendment) Rules, 1998 published in Notification No. G.S.R. 46 (E) in Gazette of India dated the 21st January, 1998.
 - (iii) The Motor Vehicles (All India Permit for Tourist, Tourist Transport Operators) Amendment Rules, 1998 published in Notification No. G.S.R. 83 (E) in Gazette of India dated the 23rd February, 1998.
 - (iv) The Central Motor Vehicles (Amendment) Rules, 1997 published in Notification No. G.S.R. 493(E) in Gazette of India dated the 28th August, 1997.

12.04 P.M.

5. The Report of the Business Advisory Committee

Shri Madan Lal Khurana presented the Second Report of the Business Advisory Committee.

(Due to interruptions in the House, Lok Sabha adjourned at 12.36 P.M. and re-assembled at 2.03 P.M.)

2.04 P.M.

6. Oath

Shri Tarlochan Singh Tur took the oath in Punjabi, signed the Roll of Members and took his seat in the House.

2.08 P.M..

7. Question of Privilege

Smt. Rama Devi raised a Question of Privilege against the D.S.P., Patna (CBI) who had allegedly misbehaved with her and made derogatory remarks against her.

After some discussion, the Speaker referred the matter to the Committee of Privileges for examination, investigation and report.

2.11 P.M.

8. Matter Under Rule 377

1. Shri Thawar Chand Gehlot raised a matter regarding need to clear Multipurpose Irrigation Project on Kalisindh river in Madhya Pradesh.

2. Shri Ramesh Chand Dwivedi raised a matter regarding need for early completion of work of glass factory at Bargad in Chhatrapati Shahuji Maharaj Nagar in U.P.

3. Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to take steps to check pollution of river Ganga in Garhwal and release adequate funds under Ganga Action Plan for this purpose.

4. Dr. Chhatrapal Singh raised a matter regarding need to improve the telecommunication facilities in Bulandshahar parliamentary constituency, U.P.

5. Shri Moti Lal Vora raised a matter regarding need to take steps to protect cotton mills from becoming sick in the interest of workers.

(Due to interruptions in the House, Lok Sabha adjourned at 2.23 P.M. and re-assembled at 2.30 P.M.)

6. Shri Shailendra Kumar raised a matter regarding need to provide adequate funds to State Government of Uttar Pradesh for providing irrigation facilities to the farmers of Allahabad, Kaushambi and Fatehpur districts.

7. Prof. Ajit Kumar Mehta raised a matter regarding need to release adequate funds to State Government of Bihar for repair and renovation of old bridge on Budi Gandak in Vibhutipur block of Samastipur district.

8. Shri Prabhunath Singh raised a matter regarding need for early opening of a Central School at Mashrakh, Bihar.

9. Shri P. C. Thomas raised a matter regarding need to send a special team to study the tourism potentials of eastern districts of Kerala.

10. Shri K. H. Muniyappa raised a matter regarding need to set up a thermal power project in Kolar, Karnataka.

⊙9. Statement by Minister

The Minister of Industry made a statement regarding Maruti Udyog Ltd.

£10. Statement by Prime Minister

The Prime Minister made a statement regarding U.N. Security Council Resolution on 6 June, 1998.

Time taken : 20 hrs. 29 mts.

4.20 P.M.

***11. Motion under Consideration**

Further discussion on the following motion moved by Shri Nitish Kumar on the 4th June, 1998, continued:—

“That the Status Paper on Railways; some issues and options laid on the Table of the House, be taken into consideration.”

***12. The Budget (Railways)**

Further discussion on the following items of business also continued together with the above motion:—

- (1) General Discussion on the Budget (Railways)—1998-99.
- (2) Demands for Excess Grants Nos. 8, 12, 13 and 14 in respect of the Budget (Railways) for 1995-96.

The following members took part in the combined debate:—

- (1) Shri N. N. Krishnadas
- (2) Shri Prabhu Nath Singh
- (3) Shri K. H. Muniyappa
- (4) Shri Mathan *alias* Master Mathan M.
- (5) Shri Joachim Baxla
- (6) Shri T. R. Baalu

⊙ Made at 3.12 P.M.

£ Made at 4.11 P.M.

* Discussed together.

- (7) Shri Anant Gangaram Geete
- (8) Shri Manoranjan Bhakta
- (9) Shri Bhartruhari Mahtab
- (9A) Dr. Asim Bala
- (10) Dr. C. Suguna Kumari
- (11) Shri N. Dennis
- (12) Shri Chaman Lal Gupta
- (13) Dr. Shakeel Ahmad
- (14) Shri Sis Ram Ola
- (15) Smt. Sukhda Mishra
- (16) Shri Ram Raghunath Chaudhary
- (17) Prof. Prem Singh Chandumajra
- (18) Mohd. Ali Ashraf Fatmi
- (19) Shri Ra.ndas Athawale
- (20) Shri Satya Pal Jain
- (21) Shri Bir Singh Mahato
- (22) Shri Sandipan Bhagwan Thorat
- (23) Shri N. K. Premachandran
- (24) Shri Kishan Singh Sangwan
- (25) Shri E. Ahamed
- (26) Shri Chandramani Tripathi
- (27) Shri Ramchandran Malik
- (28) Shri Ramanand Singh
- (29) Shri Tathagata Satpathy
- (30) Shri Chengara Surendran
- (31) Shri Ganga Reddy Gaddam
- (32) Shri Mahameghabahan Aira Kharabela Swain
- (33) Dr. Ravi Mallu
- (34) Smt. A. K. Premajam
- (35) Smt. Jayaben Bharkumar Thakkar

- (36) Smt. Sandhya Bauri
 (37) Smt. Minati Sen
 (38) Smt. Sheela Gautam
 (39) Shri Prakash V. Paranjpe
 (40) Shri Anil Basu
 (41) Shri Mullappally Ramachandran
 (42) Shri Subhash Mahariya
 (43) Dr. Raghuvansh Prasad Singh
 (44) Shri Naresh Puglia
 (45) Shri Kamal Chaudhary
 (46) Shri Ramsheth Thakur
 (47) Shri Bhubaneswar Kalita
 *** (48) Shri S. Arumugham
 (49) Shri Adityanath
 (50) Shri Ajay Kumar
 (51) Shri Nripen Goswami
 (52) Shri Vijay Kumar Khandelwal
 ● (53) Shri Ganga Charan Rajput
 (54) Shri Nepal Chandra Das
 ●● (55) Shri Raghavendra Singh
 (56) Shri P. C. Thomas
 ● (57) Shri Surendra Yadav
 ● (58) Dr. Ram Krishan Kusmaria
 (59) Shri Dwarka Parshad Bairwa
 (60) Shri Prabhu Dayal Katheria
 (61) Shri Shankar Pannu
 (62) Shri Shankar Prasad Jaiswal
 (63) Shri Rampal Upadhyaya
 (64) Shri Ashok Kumar Pradhan

*** Speech was laid on the Table.

● Speeches were laid on the Table.

●● He also laid on the Table some written portion of his speech.

- (65) Shri Ranjib Biswal
- (66) Shri Ramesh Chandra Dwivedi
- (67) Shri Suresh Kurup
- (68) Shri Sunil Khan
- (69) Shri Larang Sai
- (70) Shri Kishan Lal Diler
- (71) Prof. Ajit Kumar Mehta
- (72) Shri Rampal Singh
- (73) Shri Hari Kewal Prasad
- (74) Shri P. M. Sayeed
- (75) Shri Gaurishankar Chaturbhuj Bisen
- (76) Dr. C. P. Thakur
- (77) Shri Ananda Pathak
- (78) Shri Baswaraj Patil
- (79) Shri Salkhan Murmu
- (80) Shri Ram Sakhal
- (81) Shri Vikram K. Deo
- (82) Shri Indrajit Mishra
- (83) Shri Vijay Sonkar Shastri
- (84) Shri Sudhir Giri
- (85) Shri H. P. Singh
- (86) Shri Mohan Rawale

The discussion was not concluded.

6.04 A.M. (9.6.1998)

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th June, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Tuesday, June 9, 1998/Jyaistha 19, 1920 (Saka)

No. 18

11 A.M.

1. Starred Questions

Starred Question Nos. 182—185 were orally answered. Replies to Starred Question Nos. 186—201 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1898—2127 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Citizenship (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 141(E) in Gazette of India dated the 19th March, 1998, under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (2) A copy of the National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment (Amendment) Rules 1998 (Hindi and English versions) published in Notification No. G.S.R. 137(E) in Gazette of India dated the 18th March, 1998, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the protection of Human Rights

Act, 1993:—

- (i) Annual Report of the National Human Rights Commissions for the year 1996-97.
 - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1996-97.
- (4) A copy of the Arms (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1998, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilizers for the year 1998-99.
 - (ii) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilisers for the year 1998-99.
 - (iii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1998-99.
 - (iv) Memorandum of Understanding between the Paradeep Phosphates Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1998-99.
 - (v) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1998-99.
 - (vi) Memorandum of Understanding between the National Fertilizers Limited (NFL) and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1998-99.
 - (vii) Memorandum of Understanding between the Hindustan Insecticides Limited and Ministry of Chemicals and Fertilizers, for the year 1998-99.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- (i) The Apprenticeship (Amendment) Rules, 1997 published in Notification No. G.S.R. 404 in Gazette of India dated the 13th December, 1997 together with a corrigendum thereto in Hindi version only published in Notification No. G.S.R. 88 in Gazette of India dated the 18th April, 1998.
 - (ii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No. G.S.R. 269 in Gazette of India dated the 21st June, 1997.
 - (iii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No. G.S.R. 293 in Gazette of India dated the 19th July, 1997 together with a Corrigendum thereto in Hindi version only published in Notification No. G.S.R. 339 dated the 27th September, 1997.
- (9) A copy of the Financial Estimates and Performance Budget for the year 1998-99 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.

- (10) A copy of the Building and Other Construction Workers' Welfare Cess Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 26th March, 1998 under sub-section (3) of section 14 of the Building and other Construction Workers Welfare Cess Act, 1996 together with a corrigendum thereto published in Notification No. G.S.R. 257(E) in Gazette of India dated the 20th May, 1998.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Mines, Ministry of Steel and Mines, for the year 1998-99.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1998-99.
- (13) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1998) for the year ended the 31st March 1997 (Defence Services) Army and Ordinance Factories.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 9 of 1998) for the year ended the 31st March, 1997 (Railways)
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 8 of 1998) for the year ended the 31st March, 1997 (Defence Services) Air Force and Navy.
- (14) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1996-97 (Hindi and English versions).
- (15) A copy of the Appropriation Accounts, Indian Railways, for the year 1996-97, Part-I (Review) (Hindi and English versions).
- (16) A copy of the Appropriation Accounts, Indian Railways, for the year 1996-97, Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (17) A copy of the Block Accounts (including Capital Statement Comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of the Indian Government, Railways, for the year 1996-97 (Hindi and English versions).

- (18) A copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1998-99.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1998-99.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi for the year 1996-97.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 1995-96.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1996-97.
- (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 1996-97.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Calcutta, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of Annual Report (Hindi and English versions) of the Cancer Institute (W.I.A.), Madras, for the year 1996 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute (WIA) Madras, for the year 1996.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre Kamala Nehru Memorial Hospital, Allahabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre Kamala Nehru Memorial Hospital Allahabad, for the year 1996-97.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1996-97.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1996-97.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 1996-97.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1996-97.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 1996-97.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1996-97.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1996-97.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52).
- (54) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1996-97.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur for the year 1996-97 alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1996-97.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Second Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 1991-92, under sub-section (4) of section 21 of the said Act.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy of the Thirty-Third Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1992 to the June 1993.
- (61) A copy of the Explanatory Note (Hindi and English versions) to the report mentioned at (60) above.
- (62) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Areas and Employment for the year 1998-99.
- (63) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1998-99.
- (64) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 1998-99.
- (65) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology

- and Applied Nutrition, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai, for the year 1996-97 alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1996-97 alongwith Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1996-97 alongwith Audited Accounts.
 - (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1996-97 alongwith Audited Accounts.
 - (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1996-97 alongwith Audited Accounts.
 - (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1996-97 alongwith Audited Accounts.
 - (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1996-97 alongwith Audited Accounts.
 - (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1996-97 alongwith Audited Accounts.

- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1996-97 alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1996-97 alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1996-97 alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology Thiruvananthapuram, for the year 1996-97 alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1996-97 alongwith Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year 1996-97 alongwith Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1996-97 alongwith Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati, for the year 1996-97 alongwith Audited Accounts.
- (xix) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1996-97 alongwith Audited Accounts.

- (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Mumbai, Chennai, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Gwalior, Thiruvananthapuram, Chandigarh, Gurdaspur, Srinagar, Guwahati and National Council for Hotel Management and Catering Technology, New Delhi for the year 1996-97.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board for the year 1996-97.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (ii) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (iii) Memorandum of Understanding between Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (iv) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (v) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.

- (vi) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
 - (vii) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (70) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1998-99.
- (71) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1996-97.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1996-97 alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1996-97 alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1996-97.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Indian Oil Corporation Limited for the year 1996-97.
 - (ii) Annual Report of the Indian Oil Corporation Limited for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (72) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
- (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1997 published in Notification No. G.S.R. 374(E) in Gazette of India dated the 9th July, 1997.
 - (ii) The Bureau of Indian Standards (Certification) (Amendment) Regulations, 1997 published in Notification No. G.S.R. 634(E) in Gazette of India dated the 4th November, 1997.
 - (iii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Amendment) Regulations, 1997 published in Notification No. G.S.R. 635(E) in Gazette of India dated the 5th November, 1997.
 - (iv) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1997 published in Notification No. G.S.R. 636(E) in Gazette of India dated the 5th November, 1997.
 - (v) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1997 published in Notification No. G.S.R. 649(E) in Gazette of India dated the 15th November, 1997.
 - (vi) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Amendment) Regulations, 1997 published in Notification No. G.S.R. 725(E) in Gazette of India dated the 31st December, 1997.
 - (vii) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) (Amendment) Regulations, 1997

published in Notification No. G.S.R. 726(E) in Gazette of India dated the 31 December, 1997.

(viii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1998 published in Notification No. G.S.R. 79(E) in Gazette of India dated the 20th February, 1998.

(74) A copy of the Standards of Weights and Measures (Packaged Commodities) (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 60(E) in Gazette of India dated the 29th January, 1998 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

12.05 P.M.

4. Motion for Election to Committee

Shri Dalit Ezhilmalai moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act.”

The motion was adopted.

(Due to interruptions in the House Lok Sabha adjourned at 12.14 P.M. and re-assembled at 2 P.M.)

2.26 P.M.

Time Taken : 21 Hrs. 13 Mts.

***5. Motion**

Further discussion on the following motion moved by Shri Nitish Kumar on the 4th June, 1998, continued:—

“That the Status Paper on Railways; some issues and options laid on the Table of the House, be taken into consideration.”

***6. The Budget (Railways)**

Further discussion on the following items of business also continued together with the above motion:—

(1) General Discussion on the Budget (Railways)—1988-89

*Discussed together.

(2) Demands for Excess Grants Nos. 8, 12, 13 and 14 in respect of the Budget (Railways) for 1995-96.

Shri Nitish Kumar replied to the combined debate.

All the Demands for Excess Grants (Nos. 8, 12, 13 and 14) for the amounts shown under column 3 of the Printed List of the Demands for Excess Grants (Railways) for 1995-96 were voted in full.

7. Government Bill—Introduced

The Appropriation (Railways) No.2 Bill, 1998.

8. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1998

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

3.15 P.M.

9. Calling Attention

Shri Prithviraj D. Chavan called the attention of the Minister of Food and Consumer Affairs to the situation arising out of the Government's decision to import 1.5 million tonnes of exotic dangerous wheat from Australia, contracted by the previous Government at an exorbitant price and the steps taken by the Government in regard thereto.

The Minister of Food and Consumer Affairs made a statement in regard thereto.

4.01 P.M.

10. Statement by Minister

The Minister of Home Affairs made a statement regarding communal situation in Moradabad and Hyderabad.

4.30 P.M.

11. Motion regarding Second Report of Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:—

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 8th June, 1998."

The motion was adopted.

12. Matters under Rule 377

1. Shri Virendra Kumar raised a matter regarding need to declare Dr. Sir Harisingh Gaur University in Madhya Pradesh as Central University.

2. Shri Ram Shakal raised a matter regarding need to provide compensation to the people displaced due to Central projects in Robertsganj Parliamentary Constituency.

3. Shri Chandra Shekhar Sahu raised a matter regarding need to suitably amend Gazette notification of September 10, 1993 issued by Ministry of Welfare by placing 'Sahu' or 'Rathore' after the word 'Teli' at Sl. No. 46.

4. Shri Anand Ratna Maurya raised a matter regarding need to provide adequate funds to the State Government of Uttar Pradesh for construction of a bridge on river Ganga at Balua in Varanasi district.

5. Shri C.P. Mudalagiriappa raised a matter regarding need to ban import of edible oils with a view to save indigenous oil industry.

6. Shri Narendra Budania raised a matter regarding need to take steps to remove water pollution in underground water at Churu in Rajasthan and to have permanent solution to drinking water problem.

7. Shri Hannan Mollah raised a matter regarding need to open LPG outlets in important towns of Ulberia Parliamentary constituency, West Bengal.

8. Shri Bhatruhari Mahtab raised a matter regarding need to remove anomaly arising due to new definition of poverty line as adopted by the Planning Commission.

9. Shri C. Kuppusamy raised a matter regarding need to recognise State-level Trade Unions.

10. Shri Madhukar Sirpotdar raised a matter regarding need to provide adequate postal facilities at Bandra (East).

11. Shri Mullappally Ramachandran raised a matter regarding need to set up an L.P.T. at Mananthody in Wynad District of Kerala to make available T.V. programmes to the Tribal people.

Time taken: 4 Hr. 01 Mts.

@13. Statutory Resolution — Negatived

Shri Basudeb Acharia moved the following Resolution:—

"That this House disapproves of the Electricity Regulatory Commissions Ordinance, 1998 (No. 14 of 1998) promulgated by the President on 25 April, 1998."

After discussion as indicated in para 14 below, the resolution was negatived.

@14. Government Bill — Passed

The Electricity Regulatory Commissions Bill, 1998.

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th September, 1998 was moved by Sri V. Radhakrishnan.

The following members took part in the combined discussion on the Resolution (*vide* para 13 above) and the motion for consideration of the Bill:—

- (1) Shri K.S. Rao
- (2) Shri S. Mallikarjunaiah
- (3) Shri P. Shiv Shanker
- (4) Shri T.R. Balu
- (5) Shri V. Radhakrishnan
- (6) Shri R. Muthiah
- (7) Shri Mohan Singh
- (8) Shri V. Dhananjaya Kumar
- (9) Shri Virendra Singh
- (10) Dr. S. Venugopala Chary
- (11) Shri Bikran Keshari Deo
- (12) Dr. Ulhas Vasudeo Patil
- (13) Shri Vaiko
- (14) Shri Ram Das Athwale
- (15) Shri N.K. Premachandran
- (16) Shri Shailender Kumar
- (17) Dr. T. Subbarami Reddy
- (18) Shri Tathagata Satpathy

@Discussed together.

(19) Shri K.D. Sultanpuri

(20) Shri Sansuma Khunggur Bwiswmuthiari

Shri P.R. Kumaramangalam replied to the debate.

Shri Basudeb Acharia also spoke (By way of reply to his Statutory Resolution).

An amendment moved by Shri V. Radhakrishnan for circulation of Bill for eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 50 were adopted.

Clause 51 was adopted, as amended.

Clauses 52 to 61 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. R. Kumaramangalam.

The motion was adopted and the Bill, as amended, was passed.

15. Statutory Resolution—Under Consideration

Shri Basudeb Acharia moved the following Resolution:—

"That this House disapproved of the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1998 (No. 8 of 1998) promulgated by the President on 23 April, 1998."

His speech was not concluded.

The discussion was not concluded.

9.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th June, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Wednesday, June 10, 1998/Jyaistha 20, 1920 (Saka)

No. 19

11 A.M.

1. Oath

The following members took Oath, signed the Roll of Members and took their seats in the House:—

- (1) Shri Maheshwar Singh (in Hindi)
- (2) Shri Syed Hussain (in Urdu)

11-03 A.M.

2. Reference by Speaker

The Speaker made a reference to the loss of several lives and property on account of the tragedy caused due to the severe cyclones in Saurashtra and Kutch regions of Gujarat and Jalore District of Rajasthan on 9 June, 1998.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

11-05 A.M.

3. Starred Questions

Starred Question Nos. 202—205 were orally answered. Replies to Starred Question Nos. 206—221 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2128—2261 were laid on the Table.

12-00 Hrs.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 1996-97.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1998-99.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1998-99.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1998-99.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 10 of 1998) for the year ended the March, 1997 (Revenue Receipts — Indirect Taxes) (Customs).
 - (ii) Report of the Comptroller and Auditor General of India — Union Government (No. 11 of 1998) for the year ended the March, 1997 (Indirect Taxes — Central Excise).
 - (iii) Report of the Comptroller and Auditor General of India — Union Government (No. 12 of 1998) for the year ended the March, 1997 (Direct Taxes).
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1998-99.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications for the year 1998-99.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1998-99.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 1998-99.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1998-99.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1998-99.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1996-97.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1996-97.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1998-99.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1998-99.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1996-97.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1996-97.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Gadanki, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1996-97.

- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1996-97.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy, for the year 1998-99.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs, for the year 1998-99.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi for the year 1996-97.
 - (ii) Annual Report of the National Seeds Corporation Limited New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi for the year 1996-97 alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Maharashtra Land Development Corporation Limited, Pune, for the year 1995-96.
- (ii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1996-97.
- (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1995-96.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi for the year 1996-97.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1996-97.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (29) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1998-99.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Water Development Agency, for the year 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 1996-97.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi for the year 1996-97 together Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 1996-97.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board for the year 1996-97.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1998-99.
- (40) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Seeds Corporation Limited for the year 1996-97 within stipulated period of nine months after the close of Accounting year.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Betwa River Board, Jhansi, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1998-99.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1998 published in Notification No. G.S.R. 40 in Gazette of India dated the 21st February, 1998.
- (ii) The Indian Forest Service (Pay) Amendment Rules, 1998 published in Notification No. G.S.R. 41 in Gazette of India dated the 21st February, 1998.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment, 1998 published in Notification No. G.S.R. 230(E) in Gazette of India dated the 30th April, 1998.

- (iv) **The Indian Administrative Service (Pay) Third Amendment Rules, 1998 published in Notification No. G.S.R. 231(E) in Gazette of India dated the 30th April, 1998.**
- (v) **The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1998 published in Notification No. G.S.R. 192(E) in Gazette of India dated the 20th April, 1998.**
- (vi) **The Indian Administrative Service (Pay) Fourth Amendment, Rules, 1998 published in Notification No. G.S.R. 193(E) in Gazette of India dated the 20th April, 1998.**
- (vii) **The Indian Police Service (Pay) Amendment Rules, 1998 published in Notification No. G.S.R. 97(E) in Gazette of India dated the 27th February, 1998.**
- (viii) **The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1998 published in Notification No. G.S.R. 98(E) in Gazette of India dated the 27th February, 1998.**
- (ix) **All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1997 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 19th December, 1997 together with a corrigendum thereto published in Notification No. G.S.R. 252(E) in Gazette of India dated the 18th May, 1998.**
- (x) **The All India Services (Commutation of Pension) Amendment Regulations, 1997 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 19th December, 1997.**
- (xi) **All India Service (Death-cum-Retirement Benefits) Amendment Rules, 1998 published in Notification No. G.S.R. 249(E) in Gazette of India dated the 13th May, 1998.**
- (xii) **The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1998 published in Notification No. G.S.R. 259(E) in Gazette of India dated the 22nd May, 1998.**
- (xiii) **The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1998 published in Notification No. G.S.R. 96(E) in Gazette of India dated the 27th February, 1998.**
- (xiv) **The Indian Police Service (Pay) Second Amendment Rules, 1998 published in Notification No. GSR 99(E) in Gazette of India dated the 27th February, 1998.**

- (45) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1998-99.
- (46) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1998-99.
- (47) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 1998-99.

6. Presentation of Petition

Shri Ramanand Singh presented petition signed by Shri Subhash Patel of Village and Post Kailwara Kalan, Katni and others requesting to provide relief to the people affected by black smoke and poisonous gases of lime kilns in several villages of Katni and Satna Districts of Madhya Pradesh.

12.04 p.m.

7. Motions for Elections to Committees

(i) Shri Madan Lal Khurana moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1999.”

The motion was adopted.

(ii) Shri Madan Lal Khurana moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1999.”

The motion was adopted.

(iii) Shri Madan Lal Khurana moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term

ending on the 30th April, 1999 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Madan Lal Khurana moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1999.”

The motion was adopted.

(v) Shri Madan Lal Khurana moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1999 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

12.05 p.m.

(vi) Shri Madan Lal Khurana moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1999.”

The motion was adopted.

(vii) Shri Madan Lal Khurana moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 1999 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

12-06 p.m.

(viii) Shri Som Pal moved the following motion:—

“That in pursuance of Section 4(4) (e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2 P.M.)

(Due to interruptions in the House Lok Sabha adjourned at 2.44 p.m. and re-assembled at 3 p.m.)

8. Statements by Minister

The Minister of State in the Ministry of Agriculture made the following statements:—

/*(1) Regarding situation caused by cyclonic storm in Gujarat, Maharashtra and Rajasthan.

/(#(2) Regarding price policy for Copra for 1998 season and Jute for 1998-99 season.

3.37 p.m.

9. Matters under Rule 377

1. Shri Bachi Singh Rawat raised a matter regarding need to take steps to solve acute drinking water problem in Uttaranchal, U.P.

2. Shri Vishnu Dutt Vaidya raised a matter regarding need to include Dogri language in the Eighth Schedule to the Constitution.

3. Shri Faggan Singh Kulaste raised a matter regarding need to provide medical and financial assistance to the tribal people affected by diseases in Mandala district of Madhya Pradesh.

* Made at 3.24 P.M.

Made at 6.32 P.M.

4. Dr. Laxminarain Pandey raised a matter regarding need to declare highway between Nasirabad and Mahu as National Highway.

5. Shri V. M. Sudheeran raised a matter regarding need to disburse compensation for Rabi-I season 1996-97 to the farmers of Kuttanad, Kerala by the General Insurance Corporation.

6. Shri B. K. Handique raised a matter regarding need to find solution to the problem arising out of ban on felling of trees in the States of North East.

7. Smt. Jayanti Patnaik raised a matter regarding need to ensure that elected representatives of a Panchayat Raj Body are not deprived from attending Zila Parishad meetings particularly in Ganjam district, Orissa.

8. Smt. Reena Chowdhary raised a matter regarding need to provide financial assistance from Prime Minister's Relief Fund to the people affected by fire incident in Shivpura and Godhan villages of Mohanlalganj Parliamentary Constituency, U.P.

9. Shri Braja Kishore Tripathy raised a matter regarding need for early commissioning of full fledged Local Radio Station at Puri, Orissa.

10. Shri E. Ahamed raised a matter regarding need to provide more facilities at Calicut Airport.

11. Shri C. P. Radhakrishnan raised a matter regarding need to provide financial assistance to the victims of Coimbatore bomb blast.

12. Prof. Saifuddin Soz raised a matter regarding need to stop shifting of the show room of HMT from Srinagar and constitute a Committee for setting up eco-friendly industries.

3.50 P.M.

***10. Statutory Resolution—Withdrawn**

Shri Basudeb Acharia concluded his speech on the following Resolution moved by him on 9 June, 1998:—

“That this House disapproves of the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1998 (No. 8 of 1998) promulgated by the President on 23 April, 1998.”

After discussion as indicated in para 11 below, the Resolution was withdrawn by leave of the House.

*Discussed together.

*11. Government Bill—Passed

The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1998, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. R. Kumaramangalam on behalf of Dr. Satyanarayan Jatiya.

The following members took part in the combined discussion on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Dr. Shakeel Ahmad
- (2) Shri Tapan Sikdar
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri Mohan Singh
- (5) Dr. Ulhas Vasudeo Patil
- (6) Shri N. K. Premachandran
- (7) Shri Madhukar Sirpotdar
- (8) Shri Sushil Kumar Shinde

Shri P.R. Kumaramangalam replied to the debate.

Shri Basudeb Acharia also spoke (By way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. R. Kumaramangalam.

The motion was adopted and the Bill was passed.

5.07 P.M.

**12. Statutory Resolution—Withdrawn

Shri Mohan Singh moved the following Resolution:—

“That this House disapproves of the Payment of Gratuity (Amendment) Ordinance, 1998 (No. 10 of 1998) promulgated by the President on 23 April, 1998.”

*Discussed together.

**Discussed together.

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

****13. Government Bill—Passed**

The Payment of Gratuity (Amendment) Bill, 1998, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. R. Kumaramangalam on behalf of Dr. Satyanarayan Jatiya.

The following members took part in the combined discussion on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri A. C. Jos
- (2) Shri Bachi Singh Rawat
- (3) Shri Prakash Chaudhary

Shri P. R. Kumaramangalam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. R. Kumaramangalam.

The motion was adopted and the Bill was passed.

5.29 P.M.

£14. Statutory Resolution—Withdrawn

Shri Basudeb Acharia moved the following Resolution:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1998 (No. 12 of 1998) promulgated by the President on 24 April, 1998.”

After discussion as indicated in para 15 below, the Resolution was withdrawn by leave of the House.

£15. Government Bill—Passed

The Representation of the People (Amendment) Bill, 1998, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M. Thambi Durai.

The following members took part in the combined discussion on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Sushil Kumar Shinde
- (2) Shri Mahameghabahan Aira Kharabela Swain
- (3) Shri Nikhilananda Sar
- (4) Shri Mohan Singh
- (5) Shri Ramdas Athawale

Shri M. Thambi Durai replied to the discussion.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri M. Thambi Durai.

The motion was adopted and the Bill was passed.

6.07 P.M.

&16. Statutory Resolution—Withdrawn

Shri Basudeb Acharia moved the following Resolution:—

“That this House disapproves of the Merchant Shipping (Amendment) Ordinance, 1998 (No. 7 of 1998) promulgated by the President on 23 April, 1998.”

After discussion as indicated in para 17 below, the Resolution was withdrawn by leave of the House.

£17. Government Bill—Passed

The Merchant Shipping (Amendment) Bill, 1998, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M. Thambi Durai.

The following members took part in the combined discussion on the resolution (Vide Para 16 above) and the motion for consideration of the Bill:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Chandrashekhar Sahu

Shri M. Thambi Durai replied to the debate.

Shri Basudeb Acharia also spoke (By way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. Thambi Durai.

The motion was adopted and the Bill was passed.

Time allotted	:	8 Hours.
Time taken	:	2 Hrs. 09 Mts.
Balance	:	5 Hrs. 51 Mts.

6.57 P.M.

18. The Budget (General)

The following items of Business were taken up together—

- (1) General discussion on the Budget (General) for 1998-99.
- (2) Demands for Excess Grants Nos. 13, 14, 17, 65 and 81 in respect of the Budget (General) for 1995-96.

The following members took part in the debate:—

- (1) Shri Murli Deora
- (2) Shri Satya Pal Jain
- (3) Shri Mohan Singh

The discussion was not concluded.

9.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th June, 1998)

S. GOPALAN,
Secretary-General.

CORRIGENDA
TO
BULLETIN—PART I, Dated 9-6-98. (No. 18)

<i>Page No.</i>	<i>Line</i>	<i>Item No.</i>	<i>For</i>	<i>Read</i>
16	Last	6(1)	'1988-89'	'1998-99'

7

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, June 11, 1997/Jyaistha 21, 1920 (Saka)

No. 20

11 A.M.

1. Starred Questions

Starred Question Nos. 222, 224 and 225 were orally answered. Replies to Starred Question Nos. 223 and 226—241 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2263—2433 were laid on the Table.

12.00 Hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Indian Airlines, New Delhi, for the year 1996-97.

- (ii) Annual Report of the Indian Airlines, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, for the year 1996-97 alongwith Audited Accounts under sub-section (4) of section 28 of the Airports Authority of India Act, 1994.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1998-99.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1996-97 alongwith Audited Accounts.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1996-97.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1998-99.
- (ii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1998-99.
- (iii) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies, for the year 1998-99.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1996-97.

- (ii) **Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (16) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.**
- (17) **A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1998-99.**
- (18) **A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1998-99.**
- (19) **A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism, Ministry of Civil Aviation and Tourism, for the year 1998-99.**
- (20) **A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1998-99.**
- (21) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.**
- (a) (i) **Review by the Government of the working of the MSTC Limited, Calcutta, for the year 1996-97.**
- (ii) **Annual Report of the MSTC Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1996-97.**
- (ii) **Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government of the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1996-97.**
- (ii) **Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (d) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1996-97.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1996-97.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1996-97.
- (ii) Annual Report of the Mineral Exploration Corporation Limited Nagpur, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1996-97.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum Post, for the year 1996-97.
- (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum Post, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Hindustan Zinc Limited and the Ministry of Mines for the year 1998-99.

- (ii) Memorandum of Understanding between the Ministry of Steel and the Steel Authority of India Limited for the year 1998-99.
- (iii) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1998-99.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 4 of 1998) for the year ended the March, 1997 (Commercial)—Modernisation of Durgapur Steel Plant under article 151(1) of the Constitution.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1998-99.
- (25) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India — Union Government (No. 3 of 1998) for the year ended the 31st March, 1997 (Civil) Performance Appraisals.
 - (ii) Report of the Comptroller and Auditor General of India — Union Government (No. 4 of 1998) for the year ended the March, 1997 (Civil) Other Autonomous Bodies.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1994-95 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1994-95.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1995-96 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1995-96.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways.

2.32 P.M.

4. Calling Attention

Shri H.D. Deve Gowda called the attention of the Minister of Chemicals and Fertilisers to the situation arising out of shortage of SOP, 20.20.050 Mixture and Potash in the State of Karnataka particularly in Hassan and Mysore districts resulting in great difficulty to farmers and the steps taken by the Government in regard thereto.

The Minister of Chemicals and Fertilisers made a statement in regard thereto.

2.55 P.M.

5. Government Bill—Introduced

The Urban Land (Ceiling and Regulation) Repeal Bill, 1998.

The motion for leave to introduce the Bill moved by Shri Ram Jethmalani was opposed.

The motion was adopted and the Bill was introduced.

3.25 P.M.

6. Matters under Rule 377

1. Shri Girdhari Lal Bhargava raised a matter regarding need to provide adequate funds for early completion of Vanas drinking water project in Jaipur, Rajasthan.

2. Shri Suresh Chandel raised a matter regarding need to take steps for Channelisation of water of Swan river and its tributaries in Himachal Pradesh.

3. Shri Salkhan Murmu raised a matter regarding need for inclusion of Santhali language in the 8th Schedule to the Constitution.

4. Shri Punnulal Mohale raised a matter regarding need to increase the amount of honorarium being paid to village health guides.

5. Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to create a separate Ministry/Department exclusively for the welfare of ex-servicemen.

6. Shri Sunil Khan raised a matter regarding need to allocate Rs. 45 crores to the Hindustan Fertilizer Corporation Ltd. Durgapur Unit for repairing its boiler and other machinery.

7. Prof. Prem Singh Chandumajra raised a matter regarding need to look into the visa and other problems being faced by the persons of Indian origin displaced from Afghanistan seeking entry into India.

8. Shri Ramdas Athawale raised a matter regarding need to issue 'No Objection Certificate' to Mumbai Mahanagar Palika for providing basic facilities to the slum dwellers living on the land of Mumbai Airport Authority.

9. Shri A. C. Jos raised a matter regarding need to sanction interim relief for the employees of the Central Public Sector Units.

10. Shri Nripen Goswami raised a matter regarding need to construct a by-pass on National Highway No. 37 at Nagaon in Assam.

Time taken: 13 Hrs. 14 Mts.

3.40 P.M.

7. The Budget (General)

Further discussion on the following items of business continued:—

- (1) General Discussion on the Budget (General) for 1998-99.
- (2) Demands for Excess Grants Nos. 13, 14, 17, 65 and 81 in respect of the Budget (General) for 1995-96.

The following members took part in the debate:—

- (1) Shri Chetan Chauhan
- (2) Shri Rupchand Pal
- (3) Shri Ratilal Kalidas Verma
- (4) Shri Murasoli Maran
- (5) Shri Utamsinh Rajdharsinh Pawar
- (6) Shri N. Bhaskar Rao
- (7) Dr. S. Venugopala Chary
- (8) Shri Bhajan Lal

- (9) Shri P. Chidambaram
 (10) Shri Bhagwan Shankar Rawat
 (11) Smt. Geeta Mukherjee
 (12) Smt. Bhavanaben Kardamkumar Dave
 (13) Shrimati A. K. Premajam
 (14) Shrimati Abha Mahato
 (15) Dr. Prabha Thakur
 (16) Kumari Mamata Banerjee
 (17) Shri Sushil Kumar Shinde
 (18) Shri Ramachandran N. Gingee
 (19) Prof. Ajit Kumar Mehta
 (20) Shri N. K. Premachandran
 (21) Shri Manoranjan Bhakta
 *(22) Shri Shailendra Kumar
 (23) Shri Shivraj Singh Chauhan
 (24) Prof. Saifuddin Soz
 (25) Shri Varkala Radhakrishnan
 (26) Shri R. S. Gawai
 (27) Shri Paras Nath Yadav
 (28) Shri Moti Lal Vohra
 (29) Prof. Rita Verma
 (30) Shri Sansuma Khunggur Bwiswmuthiary
 @(31) Shri Janardan Prasad Misra
 (32) Shri Madan Jaiswal
 (33) Shri K. D. Sultanpuri
 @(34) Shri Chandramani Tripathi
 (35) Shri C. P. Radhakrishnan
 (36) Shri P. C. Chacko
 **(37) Shri S. Mallikarjunaiah

*Speech was laid on the Table.

@Speeches were laid on the Table.

**He also laid on the Table some written portion of his speech.

- (38) Shri Bheru Lal Meena
 (38A) Shri B. M. Menasinakai
 (39) Shri Tapan Sikdar
 (40) Shri Bijoy Krishna Handique
 (40A) Shri Mitrasen Yadav
 (41) Dr. Ramesh Chand Tomar
 (42) Shri Ram Das Athawale
 (43) Shri Chandrashekhar Sahu
 (44) Shri Surender Singh Barwala
 (45) Shri K. H. Muniyappa
 (46) Shri Bikram Keshari Deo
 (47) Shri Prabhat Chand Tiwari
 ** (48) Shri Ram Raghunath Chaudhary
 (49) Shri Faggan Singh Kulaste
 (50) Shri Juel Oram
 (51) Shri Bhanu Pratap Singh Verma
 (52) Smt. Usha Meena
 (53) Shri Vishnu Dutt Vaidya

The discussion was not concluded.

2.46 A.M. (12-6-1998)

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th June, 1998).

S. GOPALAN,
Secretary-General.

**He also laid on the Table some written portion of his speech.

MGIP(PLU)MRND—883LS—11-6-1998.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, June 12, 1998/Jyaistha 22, 1920 (Saka)

No. 21

11 A.M.

1. Starred Questions

Starred Question Nos. 242—244 and 247 were orally answered. Replies to Starred Question Nos. 245, 246 and 248—261 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2434—2622 were laid on the Table.

12-00 Hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1998-99.
- (2) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1998-99.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 1996-97 alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Process and Product Development Centre, Agra, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report** of the Central Institute of Hand Tools, Jalandhar, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts** of the Central Footwear Training Institute, Agra, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts** of the Central Footwear Training Institute, Chennai, for the year 1996-97.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts** of the Process-cum-Product Development Centre, Meerut for the year 1996-97.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1998-99.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Central pulp and papers Research Institute for the year 1996-97.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Consumer Affairs, for the year 1998-99.

*The Annual Report was laid on the Table on 29.5.1998.

** The Annual Report and Audited Accounts were laid on the Table on 5.6.1998.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai for the year 1996-97.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 1996-97.
 - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the MMTC Limited, New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Export and Import Policy (1 April, 1997—31 March, 2002) (incorporating amendments made upto 13th April, 1998) (Hindi and English versions).
- (18) Handbook of Procedures (Volume I) (1 April, 1997—31 March, 2002) (incorporating amendments made upto 13th April, 1998) (Hindi and English versions)
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration for the year 1996-97.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 1996-97.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1996-97.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, for the year 1996-97.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 1996-97.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1996-97, together with Audit Report thereon.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1996-97.
- (ii) A copy of the Annual Account (Hindi and English versions) of the Spices Board, Cochin, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 1996-97.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, Mumbai, for the year 1996-97.
- (32) A copy of the Export of Animal Casings (Quality Control and Inspection) Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 2948 in Gazette of India dated the 22nd November, 1997 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (33) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce, for the year 1998-99.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1998-99.
- (35) A copy of the Memorandum of Understanding (Hindi and English versions) between the PEC Limited and the Ministry of Commerce for the year 1998-99.
- (36) A copy of the Notification S.O. 145 (E) (Hindi and English versions) published in Gazette of India dated the 24th February,

1998 authorising the Officers specified therein for the purpose of exercising powers under section 13 of the Foreign Trade (Development and Regulation) Act, 1992 issued under section 13 of the said Act.

- (37) A copy of the Audit Report (Hindi and English versions) of the Pool Fund Accounts of the Coffee Board for the year 1995-96.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1998-99.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the India Tourism Development Corporation, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the India Tourism Development Corporation, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1998-99.
- (43)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1996-97.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1996-97.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 1996-97.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1998-99.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 519(E) published in Gazette of India dated the 2nd September, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.

- (ii) G.S.R. 545(E) published in Gazette of India dated the 16th September, 1997 together with an explanatory memorandum regarding exemption to goods specified therein when imported into India from so much of the Special duty of Customs leviable thereon.
- (iii) G.S.R. 578(E) published in Gazette of India dated the 3rd October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (iv) G.S.R. 594(E) published in Gazette of India dated the 14th October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 154/94-Cus., dated the 13th July, 1994.
- (v) G.S.R. 608(E) published in Gazette of India dated the 21st October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (vi) G.S.R. 609(E) published in Gazette of India dated the 21st October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 117/94-Cus., dated the 27th April, 1994.
- (vii) G.S.R. 610(E) published in Gazette of India dated the 21st October, 1997 together with an explanatory memorandum regarding exemption to goods specified therein when imported into India by Mineral and Metals Trading Corporation of India etc. for sale in domestic market.
- (viii) G.S.R. 623(E) published in Gazette of India dated the 27th October, 1997 together with an explanatory memorandum seeking to grant full exemption from payment of Special duty of Customs on gold and silver when imported into India.
- (ix) G.S.R. 521(E) published in Gazette of India dated the 3rd September, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 34/97-Cus., dated the 7th April, 1997.

- (x) G.S.R. 535(E) published in Gazette of India dated the 11th September, 1997 together with an explanatory memorandum regarding exemption to vessels carrying exclusively coastal goods.
- (xi) G.S.R. 645(E) published in Gazette of India dated the 11th September, 1997 together with an explanatory memorandum regarding exemption to goods imported into India by the United Nations or an International Organisation from the execution of projects from the whole of the duty of Customs.
- (xii) The Courier Imports (Clearance) Amendment Regulations, 1997 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 24th November, 1997 together with an explanatory memorandum.
- (xiii) G.S.R. 676(E) published in Gazette of India dated the 27th November, 1997 together with an explanatory memorandum extending the DEPB facility for export from the port at Kakinada and Inland Container Depots at Nagpur, Agra, Faridabad, Jaipur, Guntur and Varanasi.
- (xiv) G.S.R. 697(E) and G.S.R. 698(E) published in Gazette of India dated the 12th December, 1997 together with an explanatory memorandum making certain amendments in the Notifications Nos. 111/95-Cus., dated the 5th June, 1995 and Notification No. 29/97 Cus., dated the 1st April, 1997.
- (xv) G.S.R. 91(E) published in Gazette of India dated the 27th February, 1998 together with an explanatory memorandum rescinding the Notification No. 52-Cus., dated the 1st February, 1963.
- (xvi) G.S.R. 92(E) published in Gazette of India dated the 27th February, 1998 together with an explanatory memorandum regarding exemption to vessels carrying exclusively coastal goods from the delivery of the advice book on arrival at each port of call to the proper officer at that port.
- (xvii) The Courier Imports (Clearance) Amendment Regulations, 1998 published in Notification No. G.S.R. 221(E) in Gazette of India dated the 28th April, 1998, together with an explanatory memorandum.

(53) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—

- (i) The Securities and Exchange Board of India (Annual Report) Amendment Rules, 1997 published in Notification No. G.S.R. 669(E) in Gazette of India dated the 27th November, 1997.
- (ii) The Securities and Exchange Board of India (Custodian of Securities) Amendment Regulations, 1997 published in Notification No. S.O. 732(E) in Gazette of India dated the 17th October, 1997.
- (iii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Third Amendment) Regulations, 1997, published in Notification No. S.O. 823 (E) in Gazette of India dated the 5th December, 1997.
- (iv) The Securities and Exchange Board of India (Merchant Bankers) Amendment Regulations, 1997 published in Notification No. S.O. 837(E) in Gazette of India dated the 9th December, 1997, together with a corrigendum thereto published in Notification No. S.O. 869(E) dated the 15th December, 1997.
- (v) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) Amendment Regulations, 1998, published in Notification No. S.O. 13(E) in Gazette of India dated the 5th January, 1998.
- (vi) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Amendment Regulations, 1998, published in Notification No. S.O. 14(E) in Gazette of India dated the 5th January, 1998.
- (vii) The Securities and Exchange Board of India (Bankers to an Issue) Amendment Regulations, 1998, published in Notification No. S.O. 15(E) in Gazette of India dated the 5th January, 1998.
- (viii) The Securities and Exchange Board of India (Debenture Trustees) Amendment Regulations, 1998, published in Notification No. S.O. 16(E) in Gazette of India dated the 5th January, 1998.

- (ix) **The Securities and Exchange Board of India (Custodian of Securities) Amendment Regulations, 1998, published in Notification No. S.O. 17(E) in Gazette of India dated the 5th January, 1998.**
- (x) **The Securities and Exchange Board of India (Depositories and Participants) Amendment Regulations, 1998, published in Notification No. S.O. 18(E) in Gazette of India dated the 5th January, 1998.**
- (xi) **The Securities and Exchange Board of India (Venture Capital Funds) Amendment Regulations, 1998, published in Notification No. S.O. 19(E) in Gazette of India dated the 5th January, 1998.**
- (xii) **The Securities and Exchange Board of India (Portfolio Managers) Amendment Regulations, 1998, published in Notification No. S.O. 20(E) in Gazette of India dated the 5th January, 1998.**
- (xiii) **The Securities and Exchange Board of India (Underwriters) Amendment Regulations, 1998, published in Notification No. S.O. 21(E) in Gazette of India dated the 5th January, 1998.**
- (xiv) **The Securities and Exchange Board of India (Mutual Funds) Amendment Regulations, 1998, published in Notification No. S.O. 32(E) in Gazette of India dated the 12th January, 1998, together with a corrigendum thereto published in Notification No. S.O. 105(E) dated the 6th February, 1998.**
- (xv) **The Securities and Exchange Board of India (Merchant Bankers) Amendment Regulations, 1998, published in Notification No. S.O. 74(E) in Gazette of India dated the 21st January, 1998.**
- (xvi) **The Securities and Exchange Board of India (Stock-brokers and Sub-brokers) (Second Amendment) Regulations, 1998, published in Notification No. S.O. 75(E) in Gazette of India dated the 21st January, 1998.**
- (xvii) **The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 1998, published in Notification No. S.O. 76(E) in Gazette of India dated the 21st January, 1998.**

- (xviii) S.O. 106(E) published in Gazette of India dated the 6th February 1998 containing Corrigendum to the Notification No. S.O. 124(E) dated the 20th February, 1997.
 - (xix) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 1998 published in Notification No. S.O. 333(E) in Gazette of India dated the 20th April, 1998.
 - (xx) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 1998 published in Notification No. S.O. 417(E) in Gazette of India dated the 18th May, 1998.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:—
- (i) G.S.R. 485 (E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
 - (ii) G.S.R. 492 (E) published in Gazette of India dated the 28th August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
 - (iii) G.S.R. 498 (E) published in Gazette of India dated the 30th August, 1997 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
 - (iv) G.S.R. 499(E) published in Gazette of India dated the 30th August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 50/97-CE, dated the 1st August, 1997.
 - (v) G.S.R. 500(E) published in Gazette of India dated the 30th August, 1997 together with an explanatory memorandum declaring certain inputs and final products falling within the Schedule to the Central Excise Tariff Act, 1985.

- (vi) G.S.R. 501 (E) published in Gazette of India dated the 30th August, 1997 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.
- (vii) G.S.R. 502 (E) published in Gazette of India dated the 30th August, 1997 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (viii) The Central excise (Eighth Amendment) Rules, 1997 published in Notification No. G.S.R. 503 (E) in Gazette of India dated the 30th August, 1997.
- (ix) The Hot Re-rolling Steel Mills Annual Capacity Determination (Amendment) Rules, 1997 published in Notification No. G.S.R. 504 (E) in Gazette of India dated the 30th August, 1997.
- (x) G.S.R. 526(E) published in Gazette of India dated the 10th September, 1997 together with an explanatory memorandum specifying all goods as the goods to which the provisions of sub-section (2) of the section 4A of the Central Excise Act, 1944 shall apply.
- (xi) G.S.R. 527(E) published in Gazette of India dated the 10th September, 1997 together with an explanatory memorandum seeking to allow an abatement of thirty per cent of the retail price in respect of the goods, other than monochrome.
- (xii) G.S.R. 539(E) published in Gazette of India dated the 15th September, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 85/87-CE, dated the 1st March, 1987.
- (xiii) G.S.R. 571(E) published in Gazette of India dated the 1st October, 1997 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (xiv) G.S.R. 587(E) published in Gazette of India dated the 9th October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.

- (xv) G.S.R. 592(E) published in Gazette of India dated the 13th October, 1997 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
 - (xvi) G.S.R. 605(E) published in Gazette of India dated the 21st October, 1997 together with an explanatory memorandum regarding exemption to parts and components of motor vehicles from so much of duty of excise leviable thereon.
 - (xvii) G.S.R. 606(E) published in Gazette of India dated the 21st October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st march, 1997.
 - (xviii) G.S.R. 647(E) published in Gazette of India dated the 12th November, 1997 together with an explanatory memorandum regarding exemption to dyed woven fabrics from the whole of the duty of excise leviable thereon.
 - (xix) G.S.R. 677(E) published in Gazette of India dated the 27th November, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 109/94-CE, dated the 13th May, 1994.
 - (xx) G.S.R. 678(E) published in Gazette of India dated the 27th November, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE, dated the 1st March, 1994.
 - (xxi) The Central Excise (First Amendment) Rules, 1998 published in Notification No. G.S.R. 49(E) in Gazette of India dated the 23rd January, 1998.
 - (xxii) The Central Excise (Fifth Amendment) Rules, 1998 published in Notification No. G.S.R. 245(E) in Gazette of India dated the 12th May, 1998.
- (55) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of debts due to Banks and Financial Institution Act, 1993:—
- (i) The Debts Recovery Appellate Tribunal (Financial and Administrative Power) Rules, 1997 published in Notification

No. G.S.R. 337(E) in Gazette of India dated the 24th June, 1997 together with a corrigendum thereto published in Notification No. G.S.R. 434(E) dated the 1st August, 1997.

- (ii) The Debts Recovery Appellate Tribunal (Financial and Administrative Power) Rules, 1997 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 24th June, 1997 together with a corrigendum thereto published in Notification No. G.S.R. 435(E) dated the 1st August, 1997.
 - (iii) The Debts Recovery Appellate Tribunal (Procedure for appointment as Presiding Officer of the Appellate Tribunal) Rules, 1998 published in Notification No. G.S.R. 31(E) in Gazette of India dated the 19th January, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 81(E) dated the 23rd February, 1998.
 - (iv) The Debts Recovery Tribunal (Procedure for appointment as Presiding Officer of the Tribunal) Rules, 1998 published in Notification No. G.S.R. 32(E) in Gazette of India dated the 19th June, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 82(E) dated the 23rd February, 1998.
 - (v) The Debts Recovery Tribunal (Salaries, allowances and other terms and conditions of service of Presiding Officer) Amendment Rules, 1998 published in Notification No. G.S.R. 139(E) in Gazette of India dated the 19th March, 1998.
- (56) A copy each of the following Notifications (Hindi and English versions) issued under section 3 and 8 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:—
- (i) G.S.R. 416(E) published in Gazette of India dated the 27th April, 1994 establishing the Debts Recovery Tribunals at West Bengal and Andaman and Nicobar Islands.
 - (ii) G.S.R. 653(E) to G.S.R. 655(E) published in Gazette of India dated the 30th August, 1994 establishing the Debts Recovery Tribunals at Delhi, Bombay and Jaipur.
 - (iii) G.S.R. 832(E) and G.S.R. 881(E) published in Gazette of India dated the 30th November and 21st December, 1994 establishing the Debts Recovery Tribunals at Bangalore and Ahmedabad.

- (iv) G.S.R. 492(E) and G.S.R. 508(E) published in Gazette of India dated the 25th October, and the 4th November, 1996 notifying the change in the location of the Debts Recovery Tribunal, Ahmedabad and establishing the Debts Recovery Tribunal at Chennai.
 - (v) G.S.R. 7(E) published in Gazette of India dated the 7th January, 1997 establishing the Debts Recovery Tribunals at Guwahati.
 - (vi) G.S.R. 325(E) published in Gazette of India dated the 17th June, 1997 notifying the change in the location of Debts Recovery Tribunal, Patna.
 - (vii) G.S.R. 687(E) and G.S.R. 688(E) published in Gazette of India dated the 5th December, 1997 notifying the change in the area of jurisdiction of Debts Recovery Tribunals, Chennai, together with a corrigendum thereto published in Notification No. G.S.R. 237(E) dated the 4th May, 1998.
- (57) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994.
- (i) The Service Tax (Sixth Amendment) Rules, 1997 published in Notification No. G.S.R. 417(E) in Gazette of India dated the 25th July, 1997.
 - (ii) G.S.R. 418(E) and G.S.R. 419(E) published in Gazette of India dated the 25th July, 1997 regarding exemption to taxable service provided by an outdoor caterer.
 - (iii) G.S.R. 420(E) and G.S.R. 421(E) published in Gazette of India dated the 25th July, 1997 regarding exemption to taxable service provided by an outdoor caterer from the service tax leviable on the gross amount charged from the client for services.
 - (iv) G.S.R. 422(E) published in Gazette of India dated the 25th July, 1997 regarding exemption to taxable service provided by Pandal or Shamiana contractor on amount equivalent to the amount of seventy per cent of the gross amount charged from the client.
 - (v) G.S.R. 423(E) published in Gazette of India dated the 25th July, 1997 regarding exemption from the levy of service tax on taxable

service provided by a Pandal or Shamiana contractor if in a rural area and such contractor is operating within such area.

- (vi) The Service Tax (Seventh Amendment) Rules, 1997 published in Notification No. G.S.R. 480(E) in Gazette of India dated the 22nd August, 1997.
 - (vii) G.S.R. 481(E) published in Gazette of India dated the 22nd August, 1997 regarding exemption to taxable service provided by a tour operator from the service tax at the rate of forty per cent *ad valorem* on the gross amount charged from any person where the tour operator provides a package tour.
 - (viii) G.S.R. 482(E) published in Gazette of India dated the 22nd August, 1997 seeking to exempt service tax leviable on an amount equivalent to ninety per cent of the gross amount charged from the client by a tour operator.
 - (ix) The Service Tax (Eighth Amendment) Rules, 1997 published in Notification No. G.S.R. 638(E) in Gazette of India dated the 5th November, 1997.
 - (x) G.S.R. 639(E) published in Gazette of India dated the 5th November, 1997 seeking to provide that the service tax in respect of transport of goods by road shall be payable by the various Bodies and organisations etc.
- (58) A copy each of the following Notifications (Hindi and English versions) issued under section 88 of the Finance Act, 1997:—
- (i) G.S.R. 416(E) published in Gazette of India dated the 25th July, 1997 appointing the 1st day of August, 1997 as the date on which the Service Tax on taxable services shall come into force.
 - (ii) G.S.R. 479(E) published in Gazette of India dated the 22nd August, 1997 appointing the 1st day of September, 1997 as the date on which the Service Tax on taxable services shall come into force.
 - (iii) G.S.R. 637(E) published in Gazette of India dated the 5th November, 1997 appointing the 16th day of November, 1997 as the date on which the Service Tax on taxable services specified therein shall come into force.

(59) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—

- (i) The United Bank of India (Officers') Service (Amendment) Regulations, 1997 published in Notification No. 3/97 in Gazette of India dated the 7th February, 1998.
- (ii) The Canara Bank Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1998 published in Notification No. IRS/1/9926/NAK in Gazette of India dated the 11th April, 1998.
- (iii) The Indian Bank (Officers') Service (Amendment) Regulations, 1997 published in Notification No. SRC 17/97 in Gazette of India dated the 31st May, 1997.
- (iv) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. 2077/S/0089/PD:IRD(O) in Gazette of India dated the 13th September, 1997.
- (v) The Vijaya Bank (Officers') Service (Amendment) Regulations, 1997 published in Notification No. 123/98 in Gazette of India dated the 31st January, 1998.
- (vi) The UCO Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. OSR 1/97 in Gazette of India dated the 18th October, 1997.
- (vii) The UCO Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. ODAR 1/97 in Gazette of India dated the 18th October, 1997.
- (viii) The Punjab and Sind Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. PSB/Staff/DAC/1997 in Gazette of India dated the 9th June, 1997.
- (ix) The Bank of Baroda (Officers) Service (Amendment) Regulations, 1997 published in Notification No. H.O. OSR&IA/A/5/14/504 in Gazette of India dated the 10th May, 1997.
- (x) The United Bank of India (Officers') Service (Amendment) Regulations, 1997 published in Notification No. 1/97 in Gazette of India dated the 10th May, 1997.

- (xi) The Bank of India (Officers') Service (Amendment) Regulations, 1996 published in Notification No. P.ID.SAH/0518 in Gazette of India dated the 23rd August, 1997.
- (xii) The Corporation Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. PAD:IR:COBOE(DA)R:615:97 in Gazette of India dated the 23rd August, 1997.
- (xiii) The Bank of India (Officers) Service (Amendment) Regulations, 1997 published in Notification No. P/IR/SAH/1267 in Gazette of India dated the 17th May, 1997.
- (xiv) Corrigendum published in Gazette of India dated the 17th May, 1997 to Dena Bank Officer Employees (Discipline and Appeal) (Amendment) Regulations, 1996.
- (xv) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1996 published in Notification No. AX-1/ST/OSR/1996 in Gazette of India dated the 13th September, 1997.
- (xvi) The Andhra Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. 666/3/AI/1079 in Gazette of India dated the 10th March, 1997.
- (xvii) The Syndicate Bank Officers Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. 2720/S/0089/PD:IRD(O) in Gazette of India dated the 11th January, 1997.
- (xviii) The Syndicate Bank (Officers') Service (Amendment) Regulations 1996 published in Notification No. 2719/S/0089/PD:IRD(O) in Gazette of India dated the 11th January, 1997.
- (xix) Notification No. 400/S/0089/PD:IRD(O) published in Gazette of India dated the 19th April, 1997 containing corrigendum to the Syndicate Bank Officer Employees (Discipline and Appeal) (Amendment) Regulation, 1996.
- (xx) The Central Bank of India (Officers') Service (Amendment) Regulations 1996 published in Notification No. CO/PRS/IRP/96-97/1098 in Gazette of India dated the 26th October, 1996 together with a corrigendum there to published in Notification No. CO:PRS:IRP:96:97/2388 dated the 13th September, 1997.

- (xxi) Notification No. 3922 published in Gazette of India dated the 14th June, 1997 containing corrigendum in English version to the Notification No. 3920 dated the 26th October, 1996.
- (60) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
- (i) G.S.R. 607 (E) published in Gazette of India dated the 21st October, 1997 seeking to impose anti-dumping duties on specified types of graphite electrodes when originating in or exported from China PR, USA, Germany, France, Italy, Austria, Spain and Belgium and imported into India.
 - (ii) G.S.R. 619 (E) published in Gazette of India dated the 24th October, 1997 together with an explanatory memorandum seeking to impose anti dumping duty on acrylic fibre originating in or exported from USA, Thailand or Korea RP and imported into India.
- (61) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st March, 1996.
- (61A) Statement (Hindi and English versions) indicating the results of market loan issued during 1997-98.
- (61B) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Bombay, for the year 1996-97, alongwith Audited Accounts under sub-section (5) of section 18 and sub-section(5) of Section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Bombay, for the year 1996-97.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61B) above.
- (63) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 1996-97.

- (ii) **Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (64) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.**
- (65) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1998-99.**
- (66) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (a) (i) **Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, Ranchi for the year 1996-97.**
 - (ii) **Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (b) (i) **Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1996-97.**
 - (ii) **Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (c) (i) **Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries, Allahabad, for the year 1996-97.**
 - (ii) **Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries, Allahabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (67) **Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.**
- (68) **A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, for the year 1998-99.**

The following members took part in the debate:—

- *1. Dr. Laxminarayan Pandey
- *2. Shri Debendra Bahadur Rai
- *3. Shri Ram Tahal Choudhary
- *4. Shri Ram Vilas Vadanti
- *5. Shri Annasaheb M. K. Patil
- *6. Shri Vinod Khanna

Shri Yashwant Sinha replied to the debate.

All the Demands for Excess Grants Nos. 13, 14, 17, 65 and 81 (both Revenue Account and Capital Account) in respect of Budget (General) for the amount shown under column 3 of the printed List of Demands for Excess Grants (General) for 1995-96, were voted in full.

7. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1998.

Government Bill—Passed

8. The Appropriation (No. 2) Bill, 1998.

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

4.11 P. M.

9. Statement by Minister

The Minister of State in the Ministry of Agriculture made a statement regarding the latest position of the situation caused by the recent cyclonic storm in Gujarat and Rajasthan.

* Speeches were laid on the Table.

4.50 P. M.

10. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1998 (Amendment of article 311) by Shri Basudeb Acharia.
- (2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1998 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (3) The Government of Union Territory of Lakshadweep Bill, 1998 by Shri Basudeb Acharia.
- (4) The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1998 (Amendment of section 33) by Shri Bhagwan Shankar Rawat.
- (5) The States Reorganisation (Amendment) Bill, 1998 (Amendment of section 51) by Shri Bhagwan Shankar Rawat.
- (6) The Land Acquisition (Amendment) Bill, 1998 (Substitution of new section for section 16, etc.) by Shri Bhagwan Shankar Rawat.

4.55 P. M.

11. Private Member's Bill—Under consideration

The Constitution (Amendment) Bill, 1998 (Insertion of new article 51 B), by Shri Mohan Singh.

The motion for consideration of the Bill was moved by Shri Mohan Singh.

The following members took part in the debate:—

- (1) Shri Satya Pal Jain
- (2) Shri Varkala Radhakrishnan
- (3) Kumari Mamata Banerjee
- (4) Shri K. D. Sultanpuri
- (5) Shri Sudhir Giri
- (6) Shri Adityanath
- (7) Shri Prabhu Dayal Katheria

- (8) Shri A. F. Golam Osmani
- (9) Shri Chandrasbekhar Sahu
- (10) Shri Baswaraj Patil Sedam
- (11) Shri C. P. Radhakrishnan (*Speech unfinished*)

The discussion was not concluded.

7.20 P. M.

(Lok Sabha adjourned till 11 A. M. on Friday, the 3rd July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, July 3, 1998/Asadha 12, 1920 (Saka)

No. 22

11 A.M.

1. **Obituary References**

The Speaker made references to the passing away of Shri Chandubhai Deshmukh, a Sitting Member of Lok Sabha and Shri E.R. Krishnan, a Member of Fifth Lok Sabha.

2. As a mark of respect to the memory of the deceased, Members stood in silence for a short while.

11.04 A.M.

2. **Announcement by the Speaker**

The Speaker made the following announcement:—

“I have to inform the House that as decided in the Leaders meeting held today, the House may sit on Saturday, the 4th July, 1998, in order to provide sufficient time for completion of essential Government Business.”

3. **Questions**

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 262 — 281 put down in the order paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 2623 — 2805 will be printed in the official Report for the day.

11.04 A.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 4th July, 1998).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Saturday, July 4, 1998/Asadha 13, 1920 (Saka)

No. 23

11 A.M.

1. Announcement by the Speaker

The Speaker made the following announcement:—

“I have to inform the House that Government have declared holiday on Wednesday, the 8th July, 1998 instead of Tuesday, the 7th July, 1998 on account of Eid-E-Milad-Un-Nabi. Therefore, House would now sit on Tuesday, the 7th July, 1998 and the Business (including Questions) scheduled for the 8th July, 1998 will be transacted on Tuesday, the 7th July, 1998 and the 8th July, 1998 will be observed as Holiday.

11.01 A.M.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1996-97.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce, for the year 1997-98.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year, 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Calcutta, for the year 1996-97.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1996-97, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Calcutta, for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Calcutta, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Calcutta, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (18A) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18A) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1996-97.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 530(E) published in Gazette of India dated the 28th July, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
 - (ii) S.O. 531(E) published in Gazette of India dated the 28th July, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
 - (iii) S.O. 600(E) published in Gazette of India dated the 26th August, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
 - (iv) S.O. 601(E) published in Gazette of India dated the 26th August, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.

- (v) S.O. 677(E) published in Gazette of India dated the 25th September, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (vi) S.O. 678(E) published in Gazette of India dated the 25th September, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (vii) S.O. 749(E) published in Gazette of India dated the 27th October, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (viii) S.O. 750(E) published in Gazette of India dated the 27th October, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (ix) S.O. 782(E) published in Gazette of India dated the 19th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (x) S.O. 783(E) published in Gazette of India dated the 19th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xi) S.O. 794(E) published in Gazette of India, dated the 24th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.

- (xii) S.O. 795(E) published in Gazette of India dated the 24th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xiii) S.O. 800(E) published in Gazette of India dated the 27th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports, together with a corrigendum thereto published in Notification No. S.O. 807(E) in Gazette of India dated the 28th November, 1997.
- (xiv) S.O. 801(E) published in Gazette of India dated the 27th November, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xv) S.O. 809 (E) published in Gazette of India dated the 1st December, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xvi) S.O. 814(E) published in Gazette of India dated the 2nd December, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xvii) S.O. 875(E) published in Gazette of India dated the 16th December, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xviii) S.O. 905(E) published in Gazette of India dated the 26th December, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.

- (xix) S.O. 906(E) published in Gazette of India dated the 26th December, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xx) S.O. 25(E) published in Gazette of India dated the 6th January, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxi) S.O. 41(E) published in Gazette of India dated the 13th January, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxii) S.O. 46(E) published in Gazette of India dated the 15th January, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxiii) S.O. 84(E) published in Gazette of India dated the 27th January, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xxiv) S.O. 85(E) published in Gazette of India dated the 27th January, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxv) S.O. 153(E) published in Gazette of India dated the 24th February, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.

- (xxvi) S.O. 154(E) published in Gazette of India dated the 24th February, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxvii) S.O. 163(E) published in Gazette of India dated the 4th March, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxviii) S.O. 248(E) published in Gazette of India dated the 26th March, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxix) S.O. 249(E) published in Gazette of India dated the 26th March, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xxx) S.O. 349(E) published in Gazette of India dated the 27th April, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (xxxi) S.O. 350(E) published in Gazette of India dated the 27th April, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Exports.
- (xxxii) S.O. 118(E) published in Gazette of India dated the 10th February, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or vice-versa for purposes of assessment of Imports.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1996-97.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Notification No. G.S.R. 181(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1998 establishing the Debts Recovery-Tribunal at Jabalpur, issued under section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989:—
- (i) Annual Report of the Small Industries Development Bank of India, Lucknow for the year 1996-97 alongwith Audited Accounts.
- (ii) Review by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1997, together with Auditor's Report thereon:—
- (i) Koraput Panchavati Gramya Bank, Koraput.
- (ii) Varada Grameena Bank, Uttar Kannada.
- (iii) Puri Gramya Bank, Pipli.
- (iv) Palamau Kshetriya Gramin Bank, Palamau,
- (v) Bardhaman Gramin Bank, Bardhaman.
- (vi) Uttarbanga Kshetriya Gramin Bank, Coochbehar.
- (vii) Srirama Grameena Bank, Nizamabad.

- (viii) Arunachal Pradesh Rural Bank, East Siang.
- (ix) Sri Visakha Grameena Bank, Visakhapatnam.
- (x) Chaitanya Grameena Bank, Guntur.
- (xi) Kutch Gramin Bank, Kutch.
- (xii) Patliputra Gramin Bank, Patna.
- (xiii) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur.
- (xiv) Sultanpur Kshetriya Gramin Bank, Sultanpur.
- (xv) Bareilly Kshetriya Gramin Bank, Bareilly.
- (xvi) Nainital Almora Kshetriya Gramin Bank, Nainital.
- (xvii) Raebareli Kshetriya Gramin Bank, Raebareli.
- (xviii) Sabarkantha Gandhinagar Gramin Bank, Sabarkantha.
- (xix) Ambala Kurukshetra Gramin Bank, Ambala.
- (xx) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.
- (xxi) Nalanda Gramin Bank, Nalanda.
- (xxii) Yavatmal Gramin Bank, Yavatmal.
- (xxiii) Parvatiya Gramin Bank, Chamba.
- (xxiv) Marathwada Gramin Bank, Nanded.
- (xxv) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi.
- (xxvi) Sravasthi Gramin Bank, Baharaich.
- (xxvii) Malaprabha Grameena Bank, Dharwar.
- (xxviii) Jamnagar Rajkot Gramin Bank, Jamnagar.
- (xxix) Pinakini Grameena Bank, Nellore.
- (xxx) Bastar Kshetriya Gramin Bank, Bastar.
- (xxxi) Visveshvaraya Grameena Bank, Mandya.
- (xxxii) Rayalaseema Grameena Bank, Cuddapa.
- (xxxiii) Samastipur Kshetriya Gramin Bank, Samastipur.
- (xxxiv) Akola Gramin Bank, Akola.
- (xxxv) Nimar Kshetriya Gramin Bank, East Nimar.
- (xxxvi) Alakananda Gramin Bank, Pauri.
- (xxxvii) Devi Patan Kshetriya Gramin Bank, Gonda.
- (xxxviii) Kolar Gramin Bank, Kolar.
- (xxxix) Ellaquai Dehati Bank, Srinagar.
- (xl) Sagar Gramin Bank, Amtala.
- (xli) Junagadh Amreli Gramin Bank, Junagarh.
- (xlii) Gwalior Datia Kshetriya Gramin Bank, Gwalior.

- (xliii) Rajgarh Sehore Kshetriya Gramin Bank, Rajgarh.
- (xliv) Howrah Gramin Bank, Howrah.
- (xlv) Saran Kshetriya Gramin Bank, Saran.
- (xlvi) Balasore Gramya Bank, Balasore.
- (xlvii) Farrukhabad Gramin Bank, Farrukhabad.
- (xlviii) Madhubani Kshetriya Gramin Bank, Madhubani.
- (xlix) Himachal Gramin Bank, Mandi.
 - (l) Hadoti Kshetriya Gramin Bank, Kota.
 - (li) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
 - (lii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur.
 - (liii) Krishna Grammeena Bank, Gulbarga.
 - (liv) Jammu Rural Bank, Jammu.
 - (lv) Hisar-Sirsa Kshetriya Gramin Bank, Hisar.
 - (lvi) Rushikulya Gramya Bank, Ganjam.
 - (lvii) Monghyr Kshetriya Gramin Bank, Monghyr.
- (31) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Indian Council for Research on International Economic Relations for the year 1996-97.
- (32) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
 - (i) The Coal Mines Pension Scheme, 1998 published in Notification No. G.S.R. 123(E) in Gazette of India dated the 5th March, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 269(E) dated the 25th May, 1998.
 - (ii) The Coal Mines Pension (Amendment) Scheme, 1998 published in Notification No. G.S.R. 268(E) in Gazette of India dated the 25th May, 1998.
- (33) A copy of the Notification No. S.O. 233(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1998 appointing the 31st March, 1998 as the date on which the Coal Mines Pension Scheme, 1998 shall come into force, issued under sub-para (2) of para 1 of the said Scheme.

- (34) A copy of the Notification No. S.O. 232(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1998 appointing the 31st March, 1998 as the date on which the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Act, 1996 shall come into force issued under sub-section (2) of section 1 of the said Act.
- (35) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.
 - (ii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998-99.

3. Assent to Bills

SECRETARY-GENERAL laid on the Table following Five Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 28th May, 1998:—

- (1) The Appropriation (Railways) No. 2 Bill, 1998;
- (2) The Merchant Shipping (Amendment) Bill, 1998;
- (3) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1998;
- (4) The Payment of Gratuity (Amendment) Bill, 1998; and
- (5) The Representation of the People (Amendment) Bill, 1998.

4. Report of Standing Committee on Energy

SHRI K. KARUNAKARAN presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) First Report on Demands for Grants (1998-99) relating to the Department of Atomic Energy.
- (2) Second Report on Demands for Grants (1998-99) relating to the Ministry of Coal.
- (3) Third Report on Demands for Grants (1998-99) relating to the Ministry of Non-Conventional Energy Sources.

- (4) Fourth Report on Demands for Grants (1998-99) relating to the Ministry of Power.

11.04 A.M.

5. Report and Minutes of Standing Committee on Finance

DR. T. SUBBARAMI REDDY presented the First Report and Minutes (Hindi & English versions) of the Standing Committee on Finance on the Finance (Amendment) Bill, 1998.

***6. Report of the Standing Committee on Food, Civil Supplies and Public Distribution**

SHRI RAGHUVANSH PRASAD SINGH presented the First Report (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution on the Essential Commodities (Amendment) Bill, 1998.

7. Report of the Standing Committee on Labour and Welfare

SHRI HARIN PATHAK presented a copy each of the following reports (Hindi & English versions) of the Standing Committee on Labour and Welfare:—

- (1) First Report on Action Taken by the Government on the recommendations/observations contained in the Third Report of the Standing Committee on Labour and Welfare (Eleventh Lok Sabha) on "Special Central Assistance to Special Component Plan for Scheduled Castes."
- (2) Second Report on Action Taken by the Government on the recommendations contained in the Fifth Report of the Standing Committee on Labour and Welfare (Eleventh Lok Sabha) on Demands for Grants Ministry of Labour 1997-98.
- (3) Third Report on Action Taken by the Government on the recommendations contained in the Seventh Report (Eleventh Lok Sabha) of the Committee on Labour and Welfare on "Demands for Grants—Ministry of Welfare 1997-98".

8. Report of the Standing Committee on Commerce

SHRI KALPNATH RAI laid on the Table a copy of the Thirty-second Report (Hindi and English versions) of the Standing Committee on Commerce, on Demands for Grants (1998-99) of Department of Supply (Ministry of Commerce).

* At 12.08 p.m.

9. Report of the Standing Committee on Home Affairs

SHRI SATYA PAL JAIN laid on the Table the Forty-first Report (Hindi and English versions) of the Standing Committee on Home Affairs on the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998.

10. Report of the Standing Committee on Home Affairs

SHRI SATYA PAL JAIN laid the Forty-second Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Lotteries (Regulation) Bill, 1998.

11. Evidence tendered before the Standing Committee on Home Affairs

SHRI SATYA PAL JAIN laid the evidence tendered before the Standing Committee on Home Affairs on the Lotteries (Regulation) Bill, 1998.

12. Report of the Standing Committee on Human Resource Development

SMT. SUMITRA MAHAJAN laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- (1) Sixty-fourth Report on Demands for Grants 1998-99 of the Department of Education (Ministry of Human Resource Development);
- (2) Sixty-fifth Report on Demands for Grants 1998-99 of the Department of Youth Affairs and Sports (Ministry of Human Resource Development);
- (3) Sixty-sixth Report on Demands for Grants 1998-99 of the Department of Women and Child Development (Ministry of Human Resource Development);
- (4) Sixty-seventh Report on Demands for Grants 1998-99 of the Department of Culture (Ministry of Human Resource Development).

11.01 A.M.

13. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6th July, 1998.

11.13 A.M.

14. Motion for Election to Committee

Shri Sikander Bakht moved the following motion:—

“That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

The motion was adopted.

15. Government Bill—Introduced

The securities Contracts (Regulation) Amendment Bill, 1998.

12.27 P.M.

***16. Statutory Resolution—Withdrawn**

Dr. T. Subbarami Reddy moved the following Resolution:—

“That this House disapproves of the High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998 (No. 11 of 1998) promulgated by the President on 24 April, 1998.

After discussion as indicated in para 17 below, the Resolution was withdrawn by leave of the House.

***17. Government Bill—Passed**

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998.

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam on behalf of Shri M. Thambi Durai.

The following members took part in the combined discussion on the Resolution (vide para 16 above) and the motion for consideration of the Bill:—

1. Prof. P.J. Kurien
2. Shri Satya Pal Jain
3. Shri Suresh Kurup

*Discussed together.

4. **Shri Ajit Kumar Panja**
5. **Shri Mohan Singh**
6. **Shri Girdhari Lal Bhargava**
7. **Shri Sushil Kumar Shinde**
8. **Shri Lalu Prasad**
9. **Shri Shivraj V. Patil**
10. **Shri S. Mallikarjunaiah**
11. **Shri T.R. Baalu**
12. **Prof. Saifuddin Soz**
13. **Shri Ajay Chakraborty**
14. **Shri B.M. Menasinakai**
15. **Shri Prabhunath Singh**

Shri P.R. Kumaramangalam replied to the debate.

Dr. T. Subbarami Reddy also spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by **Shri P.R. Kumaramangalam**.

The motion was adopted and the Bill was passed.

3.16 P.M.

18. Presentation of Petition

Shri Chandrashekhar Sahu presented a petition signed by **Shri Sudeep Srivastav**, **Shri Beri Khan** and others of Bilaspur requesting for creation of a new Railway Zone in Bilaspur Railway Division, Madhya Pradesh.

3.17 P.M.

© 19. Statutory Resolution—Withdrawn

Dr. T. Subbarami Reddy moved the following Resolution:—

“That this House disapproves of the Finance (Amendment) Ordinance, (No. 5 of 1998) promulgated by the President on 21 April, 1998.”

After discussion as indicated in para 20 below, the Resolution was withdrawn by leave of the House.

© 20. Government Bill—Passed

The Finance (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the combined discussion on the Resolution (vide para 19 above) and the motion for consideration of the Bill:—

1. Shri N. Bhaskara Rao
2. Shri V. Radhakrishnan

Shri Yashwant Sinha replied to the debate.

Dr. T. Subbarami Reddy also spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

3.53 P.M.

21. Statutory Resolution—Under Consideration

Dr. T. Subbarami Reddy moved the following Resolution:—

“That this House disapproves of the Essential Commodities (Amendment) Ordinance, 1998 (No. 13 of 1998) promulgated by the President on 25 April, 1998.

22. Government Bill—Consideration postponed

The Essential Commodities (Amendment) Bill, 1998.

On the request of Shri Surjit Singh Barnala, Minister of Food and Consumer Affairs, the Speaker postponed the consideration of the Bill till Monday, (6.7 1998).

3.59 P.M.

23. Statutory Resolution—Withdrawn

DR. T. SUBBARAMI REDDY moved the following Resolution:—

“That this House disapproves of the Lotteries (Regulation) Ordinance, 1998 (No. 6 of 1998) promulgated by the President on 23 April, 1998.

After discussion as indicated in Para 24 below, the Resolution was withdrawn by leave of the House.

24. Government Bill—Passed

The Lotteries (Regulation) Bill, 1998.

The motion for consideration of the Bill was moved by Shri L.K. Advani.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 2nd September, 1998 was moved by Shri Mohan Singh.

The following members took part in the combined discussion on the Resolution (vide para 23 above) and the motion for consideration of the Bill:—

1. Shri Mooli Lal Vora
2. Shri Madan Lal Khurana
3. Shri V. Radhakrishnan
4. Shri P.J. Kurien
5. Prof. Bhubaneswar Kalita
6. Shri Lalu Prasad
7. Shri Mohan Singh
8. Shri Aditya Nath
9. Shri Saifuddin Soz
10. Shri Satya Pal Jain

11. Shri Pawan Singh Ghatowar
12. Shri Baswaraj Patil
13. Shri Mitrasen Yadav
14. Shri K. Yerrannaaidu
15. Smt. Bhavna Chikhalia
16. Smt. Minati Sen
17. Shri Raghuvansh Prasad Singh
18. Shri Shailendra Kumar
19. Shri Virendra Singh
20. Shri Sansuma Khunnggur Bwiswmuthiary

Shri L.K. Advani replied to the debate.

Dr. T. Subbarami Reddy also spoke (by way of reply to his Statutory Resolution).

An amendment moved by Shri Mohan Singh for circulation of Bill for eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 was adopted as amended.

Clause 3 was adopted.

Clauses 4 and 5 were adopted as amended.

Clause 6 was adopted.

Clause 7 was adopted as amended.

Clauses 8 to 13 were adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed, as amended, was moved by Shri L.K. Advani.

The motion was adopted and the Bill as amended, was passed.

5.53 P.M.

25. Announcement by the Chair

The Chair made the following announcement:—

“The Demands for Grants (Railways) for the year 1998-99 were referred to the Standing Committee on Railways for reporting to the House before those are taken up by the House for discussion and voting. I have to inform the Hon'ble Members that the Committee has so far not presented its report to the House. Since very little time is available for passing of the Railway Budget, the House has to suspend Rule 331G(d) of the Rules of Procedure in its application to the Demands for Grants (Railways) 1998-99. I hope the House agrees to suspend the Rule.”

The House agreed.

However, the Minister of Railways submitted that the item might be taken up on Monday, the 6th July, 1998.

5.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, July 6, 1998/Asadha 15, 1920 (Saka)

No. 24

11 A.M.

1. Starred Questions

Starred Question Nos. 282—284 were orally answered. Replies to Starred Question Nos. 285—301 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2806—3035 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Research Development

Corporation, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Bose Institute, Calcutta, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1996-97, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Academy

of Engineering, New Delhi, for the year, 1996-97.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Science Academy, New Delhi, for the year, 1996-97.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Science Congress Association, Calcutta, for the year, 1996-97.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Agharkar Research Institute, Pune, for the year, 1996-97.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year, 1996-97.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year, 1996-97.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year, 1996-97.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Vigyan Prasar, New Delhi, for the year, 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year, 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year, 1996-97.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Cycles) Amendment Rules, 1998 published in Notification No. G.S.R. 326(E) in Gazette of India dated the 3rd June, 1998.
 - (ii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1998 published in Notification No. G.S.R. 327(E) in Gazette of India dated the 3rd June, 1998.
 - (iii) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1998 published in Notification No. G.S.R. 328(E) in Gazette of India dated the 3rd June, 1998.
 - (iv) The Cost Accounting Records (Tractors) Amendment Rules, 1998 published in Notification No. G.S.R. 329(E) in Gazette of India dated the 3rd June, 1998.
- (35A) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year, 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year, 1996-97.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35A) above.
- (37) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the National

Film Development Corporation Limited, Mumbai, for the year 1996-97.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) A copy of the Rehabilitation Council of India, (Conditions of Service of the Member, Secretary, Officers and other employees) Regulations, 1998 (Hindi and English versions) published in Notification No. 5-62/93-RCI in Gazette of India dated the 22nd April, 1998 under section 30 of the Rehabilitation Council of India Act, 1992.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 1995-96.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, Trivandrum, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala, Trivandrum, for the year 1996-97.

- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1994-95 together with Audit Report thereon.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Shimla, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Shimla, for the year 1996-97.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1996-97.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 1996-97.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1996-97.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1996-97 together with Audit Report thereon.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Safety of Navigation) Rules, 1997 published in Notification No. G.S.R. 289 in Gazette of India dated the 12th July, 1997.
 - (ii) The Merchant Shipping (Continuous Discharge Certificate) Rules, 1997 published in Notification No. G.S.R. 421 in Gazette of India dated the 27th December, 1997.
 - (iii) The Merchant Shipping (Standards of Training, Certification and Watchkeeping for Seafarers) Rules, 1998 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 20th April, 1998.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—
- (i) G.S.R. 227(E) published in Gazette of India dated the 29th April, 1998 approving the New Mangalore Port Trust Employees (General Provident Fund) Amendment Regulations, 1998.
 - (ii) G.S.R. 238(E) published in Gazette of India dated the 4th May, 1998 approving the Calcutta Port Trust (Haldia Dock Complex) Employees (Welfare Fund) Regulations, 1998.
 - (iii) G.S.R. 278(E) published in Gazette of India dated the 29th May, 1998 approving the Visakhapatnam Port Employees (Retirement) Amendment Regulations, 1998.

- (iv) G.S.R. 279(E) published in Gazette of India dated the 29th May, 1998 approving the Tuticorin Port Employees (Retirement) Amendment Regulations, 1998.
 - (v) G.S.R. 280(E) published in Gazette of India dated the 29th May, 1998 approving the Madras Port Employees (Retirement) Amendment Regulations, 1998.
 - (vi) G.S.R. 281(E) published in Gazette of India dated the 29th May, 1998 approving the Cochin Port Employees (Retirement) Amendment Regulations, 1998.
 - (vii) G.S.R. 285(E) published in Gazette of India dated the 29th May, 1998 approving the Kandla Port Employees (Retirement) Amendment Regulations, 1998.
 - (viii) G.S.R. 312(E) published in Gazette of India dated the 5th June, 1997 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
 - (ix) G.S.R. 169(E) published in Gazette of India dated the 3rd April, 1998 approving the Calcutta Port Trust Employees (Medical Attendance and Treatment) Regulations, 1998.
 - (x) G.S.R. 182(E) published in Gazette of India dated the 13th April, 1998 approving the Visakhapatnam Port Trust Employees (Recruitment of Heads of Department) Regulations, 1998.
 - (xi) G.S.R. 187(E) published in Gazette of India dated the 17th April, 1998 approving the Jawaharlal Nehru Port Employees (Classification, Control and Appeal) Regulations, 1998.
 - (xii) G.S.R. 282(E) published in Gazette of India dated the 29th May, 1998 approving the New Mangalore Port Trust Employees (Retirement) Amendment Regulations, 1998.
 - (xiii) G.S.R. 80(E) published in Gazette of India dated the 20th February, 1998 containing the Corrigendum to the Notification No. G.S.R. 398(E) dated the 2nd September, 1996.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1996-97.

- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 1996-97.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited, and the Ministry of Surface Transport for the year 1998-99.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year, 1995-96 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Transport Corporation, New Delhi, for the year 1995-96.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year, 1995-96 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1995-96.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy each of the following papers (Hindi and English versions) under section 5E of the Dock Workers (Regulations of Employment) Act, 1948:—
 - (a) (i) Annual Report of the Ex. Bombay Dock Labour Board for the year 1995-96 together with Audited Accounts.

- (ii) Review by the Government of the working of the Ex. Bombay Dock Labour Board for the year 1995-96.
- (b) (i). Annual Report of the Ex. Bombay Dock Labour Board, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Ex. Bombay Dock Labour Board, for the year 1996-97.
- (c) (i) Annual Report of the Mormugao Dock Labour Board, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Mormugao Dock Labour Board, for the year 1996-97.
- (d) (i) Annual Report of the Chennai Dock Labour Board, Chennai, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Chennai Dock Labour Board, Chennai, for the year 1996-97.
- (e) (i) Annual Administrative Report of the Visakhapatnam Dock Labour Board, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Visakhapatnam Dock Labour Board, for the year 1996-97.
- (f) (i) Annual Report of the Kandla Dock Labour Board, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Kandla Dock Labour Board, for the year 1996-97.
- (g) (i) Annual Report of the Cochin Dock Labour Board, Kochi, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Cochin Dock Labour Board, Kochi, for the year 1996-97.
- (h) (i) Annual Administration Report of the Calcutta Dock Labour Board, Calcutta, for the year 1996-97 together with Audited Accounts.
- (ii) Review by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1996-97.
- (68) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

4. Financial Committees — A Review

Secretary-General laid on the Table (Hindi and English versions) of the "Financial Committees (1997)—A Review".

5. Reports of the Standing Committee on Agriculture

Shri Kinjarapu Yerrannaidu presented the following Reports (Hindi & English versions) of the Standing Committee on Agriculture:—

- (1) First Report on Action Taken by the Government on the Recommendations/Observations contained in the First Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1996-97) relating to the Ministry of Agriculture (Department of Agriculture & Co-operation).
- (2) Second Report on Action Taken by the Government on the Recommendations/Observations contained in the Ninth Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Agriculture (Department of Agriculture & Co-operation).
- (3) Third Report on Action Taken by the Government on the Recommendations/Observations contained in the Tenth Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Agriculture (Department of Agriculture Research and Education).
- (4) Fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
- (5) Fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twelfth Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Water Resources.
- (6) Sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report of the Standing Committee on Agriculture (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Food Processing Industries.

6. Report of the Standing Committee on External Affairs

Shri K. Natwar Singh presented the First Report (Hindi and English versions) of the Committee on External Affairs on Demands for Grants of Ministry of External Affairs for the year 1998-99.

7. Report of Standing Committee on Railways

Kumari Mamata Banerjee presented the First Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants (1998-99)' of the Ministry of Railways.

8. Reports of the Standing Committee on Human Resource Development

Smt. Sumitra Mahajan laid on the table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Human Resource Development:—

- (1) Sixty-eighth Report on Demands for Grants 1998-99 of the Department of Family Welfare (Ministry of Health and Family Welfare);
- (2) Sixty-ninth Report on Demands for Grants 1998-99 of the Department of Health (Ministry of Health and Family Welfare); and
- (3) Seventieth Report on Demands for Grants 1998-99 of the Department of Indian Systems of Medicine and Homoeopathy (Ministry of Health and Family Welfare).

9. Report of the Standing Committee on Transport and Tourism

Shri P.M. Sayeed laid the Thirty-First, Thirty-Second and Thirty-Third Reports (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1998-99), of the Department of Tourism, Ministry of Civil Aviation and the Ministry of Surface Transport respectively.

10. Motions for Elections to Committees

- (i) Shri Murlu Manohar Joshi moved the following motion:—

“That in pursuance of Statute 2 (1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi of a recognised College or Institution of that University.”

The motion was adopted.

(ii) Shri Murli Manohar Joshi moved the following motion:—

“That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the scheme and the Regulations.”

The motion was adopted.

(iii) Shri Murli Manohar Joshi moved the following motion:—

“That in pursuance of Section 5(j) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act.”

The motion was adopted.

(iv) Shri Murli Manohar Joshi moved the following motion:—

“That in pursuance of Section 31(2)(K) of the Institutes of Technology Act, 1961, the member of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to other provisions of the said Act.”

The motion was adopted.

(v) Shri Murli Manohar Joshi moved the following motion:—

“That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University.

The motion was adopted.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.16 P.M.)

11. Matters under Rule 377

1. Shri Rajendra Agnihotri raised a matter regarding need to take steps for all round development of Bundelkhand region in U.P.

2. Dr. Sanjay Singh raised a matter regarding need to open LPG outlets in important towns of Amethi Parliamentary constituency, U.P.

3. Shri Ram Pal Singh raised a matter regarding need to declare Siddarth Nagar district in U.P. as industrially backward district and set up industries there.

4. Shri Satyapal Jain raised a matter regarding need to issue caste certificate to SCs and STs living in Chandigarh irrespective of their time of settlement there.

5. Shri Ashok Namdeo Mohal raised a matter regarding need to clear schemes of Maharashtra Government submitted under Accelerated Urban Water Supply Scheme.

6. Shri T. Govindan raised a matter regarding need to continue existing policy for distribution of sugar through Public Distribution System and enhance allocation of foodgrains to Kerala State.

7. Smt. Reena Choudhary raised a matter regarding need to send a central team to look into the reasons for Jhumka disease found in mangoes in fruit belt of Malihabad in U.P.

8. Shri Vaiko raised a matter regarding need to provide funds for early execution of Sethusamundram canal project in Tamil Nadu.

9. Dr. Sushil Kumar Indora raised a matter regarding need to provide better facilities at Sirsa railway station, Haryana.

10. Shri Vilas Muttemwar raised a matter regarding need to resolve the long pending problems of weavers in Nagpur region.

2.33 P.M.

*12. Statutory Resolution—Under Consideration

The Discussion on the following Resolution moved by Dr. T. Subbarami Reddy on 4th July, 1998 continued:—

“That this House disapproves of the Essential Commodities (Amendment) Ordinance, 1998 (No. 13 of 1998) promulgated by the President on 25 April, 1998.”

*Discussed together

***13. Government Bill—Under Consideration**

The Essential Commodities (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Surjit Singh Barnala.

The following members took part in the combined discussion on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Rajo Singh
- (2) Shri Shyam Bihari Mishra
- (3) Dr. Bikram Sarkar
- (4) Shri Subrata Mukherjee
- (5) Shri Mohan Singh
- (6) Shri K. S. Rao
- (7) Shri Rama Nand Singh
- (8) Prof. A. K. Premajam
- (9) Shri Ajay Chakraborty
- (10) Shri Shanker Prasad Jaiswal
- (11) Shri Hira Lal Roy
- (12) Smt. Jayanti Patnaik
- (13) Shri Shailendra Kumar
- (14) Shri Girdhari Lal Bhargava
- (15) Shri Prabhu Nath Singh
- (16) Shri K. D. Sultanpuri
- (17) Shri S. Mallikarjunaiah
- (18) Prof. Jogendra Kawade
- (19) Shri B. M. Menasinakai
- (20) Shri Mitrasen Yadav
- (21) Shri Lalu Prasad
- (22) Prof. Saifuddin Soz

The discussion was not concluded.

* Discussed together.

****14. Statement by Minister**

The Minister of Finance made a statement regarding constitution of the Eleventh Finance Commission.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th July, 1998)

S. GOPALAN,
Secretary-General.

** Made at 3.25 P.M.

MGIP(PLU)MRND—1246LS—6.7.1998.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, July 7, 1998/Asadha 16, 1920 (Saka)

No. 25

11 A.M.

1. Starred Questions

Starred Question Nos. 302—305 were orally answered. Replies to Starred Question Nos. 306—321 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3036—3225 were laid on the Table.

12.00 hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 694(E) published in Gazette of India dated the 1st October, 1997 containing order indicating the Supplies of the Fertilisers to be made by domestic manufacturers of fertilisers to various states, Union Territories and the Tea Board during Rabi 1997-98 Session.
 - (ii) S.O. 272(E) published in Gazette of India dated the 1st April, 1998 containing order indicating the Supplies of the Fertilisers to be made by domestic manufacturers of fertilisers to various states, Union Territories and the Tea Board during the Kharif 1998 Session.

- (iii) S.O. 759(E) published in Gazette of India dated the 5th November, 1997 containing order to fix the specification of Potassium Chloride (Muriate of Potash) imported in India from Commonwealth Independent States countries, for a period of six months.
 - (iv) S.O. 380(E) published in Gazette of India dated the 4th May, 1998 making certain amendment in the Notification No. S.O. 759(E) dated the 5th November, 1997.
 - (v) S.O. 481(E) published in Gazette of India dated the 1st June, 1998 fixing the price of Urea, Zincated Urea and Anhydrous Ammonia.
 - (vi) S.O. 484(E) published in Gazette of India dated the 3rd June, 1998 making certain amendments in the Notification No. S.O. 481(E) dated the 1st June, 1998.
- (2)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Co-operative Banks Limited, Navi Mumbai, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Co-operative Banks Limited, Navi Mumbai, for the year 1996-97 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Co-operative Banks Limited, Navi Mumbai, for the year 1996-97.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks Federation Limited, Bombay, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1996-97 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and-English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi for the year 1997-98.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1995-96.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1994-95.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Development Corporation Limited, Lucknow, for the year 1993-94.

- (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1995-96.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1981-82.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1981-82 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year, 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 461(E) in Gazette of India dated the 14th August, 1997.

- (ii) **The Indian Police Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 462(E) in Gazette of India dated the 14th August, 1997.**
- (iii) **The Indian Forest Administrative Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 463(E) in Gazette of India dated the 14th August, 1997.**
- (iv) **The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1997 published in Notification No. G.S.R. 464(E) in Gazette of India dated the 14th August, 1997.**
- (v) **The Indian Administrative Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 729(E) in Gazette of India dated the 31st December, 1997.**
- (vi) **The Indian Police Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 730(E) in Gazette of India dated the 31st December, 1997.**
- (vii) **The Indian Forest Service (Recruitment) Amendment Rules, 1997 published in Notification No. G.S.R. 731(E) in Gazette of India dated the 31st December, 1997.**
- (viii) **The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1997 published in Notification No. G.S.R. 732(E) in Gazette of India dated the 31st December, 1997.**
- (ix) **The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1997 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 31st December, 1997.**
- (x) **The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1997 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 31st December, 1997.**
- (xi) **The Indian Administrative Service (Appointment by Selection) Regulations, 1997 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 31st December, 1997.**

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998, passed by Lok Sabha on the 4th July, 1998.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (Amendment) Bill, 1998, passed by Lok Sabha on the 4th July, 1998.

5. Departmentally related Standing Committee—A Review

Secretary-General laid on the Table a copy each (Hindi and English versions) of the 'Departmentally Related Standing Committees (1997-98)—A Review'.

6. Report of Standing Committee on Labour and Welfare

Shri Harin Pathak presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour and Welfare:—

- (1) Fourth Report on Demands for Grants relating to the Ministry of Labour for the year 1998-99.
- (2) Fifth Report on Demands for Grants relating to the Ministry of Welfare for the year 1998-99.

7. Reports and Minutes of Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the following reports and Minutes (Hindi and English versions) of the Committee on Urban and Rural Development.

- (1) First Report on Demands for Grants (1998-99) of the Department of Urban Development (Ministry of Urban Affairs and Employment) and minutes of sittings relating thereto.
- (2) Second Report on Demands for Grants (1998-99) of the Department of Wastelands Development (Ministry of Rural Areas and Employment) and minutes of the sittings relating thereto.

8. Report of the Standing Committee on Commerce

Shri Madhavrao B. Patil laid on the Table a copy of the Thirty-third Report (Hindi and English versions) of the Standing Committee on Commerce, on Demands for Grants (1998-99) of Department of Commerce (Ministry of Commerce).

9. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid (Hindi and English versions) the Fifty-third and Fifty-fourth Reports of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (1998-99) of the Ministry of Environment & Forests and Department of Biotechnology respectively.

10. Reports of the Standing Committee on Agriculture

Shri Kinjarapu Yerrannaidu presented the following Reports (Hindi & English versions) of the Standing Committee on Agriculture:—

- (i) Seventh Report on Demands for Grants (1998-99) of the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (ii) Eighth Report on Demands for Grants (1998-99) of the Ministry of Agriculture (Department of Agricultural Research & Education).
- (iii) Ninth Report on Demands for Grants (1998-99) of the Ministry of Agriculture (Department of Animal Husbandry & Dairying).

2.19 P.M.

11. Matters under Rule 377

1. Shri Janardhan Prasad Mishra raised a matter regarding need to set up a sugar mill at Sitapur in U.P.

2. Shri Punnulal Mohale raised a matter regarding need to provide adequate funds for completion of Irrigation Projects of Madhya Pradesh.

3. Shri Shivraj Singh Chauhan raised a matter regarding need to improve the functioning of telephones in Vidisha, Raisen and Sehore districts of Madhya Pradesh.

4. Shri K.D. Sultanpuri raised a matter regarding need to provide adequate funds to State Government of Himachal Pradesh for channelisation of rivers in Solan district with a view to check severe erosion caused by them.

5. Dr. Beatrix D' Souza raised a matter regarding need to ensure that private hospitals provide medical facilities to the poor in return for the concessions given to them by the Government.

6. Dr. (Smt.) C. Suguna Kumari raised a matter regarding need to ensure that States implementing family planning programme do not suffer due to delimitation of Parliamentary constituencies on population basis.

7. Modh. Ali Ashraf Fatmi raised a matter regarding need for early completion of National Highway between Darbhanga and Farbbisganj.

2.29 P.M.

12. Report of Business Advisory Committee

Prof. P. J. Kurien presented the Third Report of the Business advisory Committee.

Time taken : 5 Hrs. 15 Mts.

2. 30 P.M.

13. The Budget (Railways)—1998-99

Discussion on Demand for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1998-99 commenced.

One Hundred and Ninty-Nine cut motions to the Demands for Grants in respect of the Budget (Railways) for 1998-99 (53 to 88, 137 to 147 and 154 to 305) were moved.

The following Members took part in the debate:—

- (1) Shri P.C. Chacko
- (2) Shri Rajveer Singh
- (3) Shri Rupchand Pal
- (4) Shri Shailendra Kumar
- (5) Dr. Ranjit Kumar Panja
- (6) Smt. Panabaka Lakshmi
- (7) Shri S. Mallikarjunaiah
- (8) Shri Surendra Prasad Yadav
- (9) Shri Kanchi Panneer Selvan

- (10) Smt. Geeta Mukherjee
- (11) Shri Ram Das Athawale
- (12) Shri Prabhat Kumar Samantaray
- (13) Shri C. Kuppusami
- (14) Smt. Bhavana Devrajbhai Chikhalia
- (15) Prof. Saifuddin Soz
- (16) Shri Francisco Sardinha
- (17) Shri Pramotes Mukherjee
- (18) Dr. Madan Prasad Jaiswal
- (19) Shri Lalu Prasad
- (20) Shri Vaiko
- (21) Shri Varkala Radhakrishnan
- (22) Smt. Suryakanta Patil
- (23) Shri B.M. Menasinakai
- (24) Shri K. Natwar Singh
- (25) Shri Sansuma Khungur Bwiswmuthiary
- (26) Shri Mitrasen Yadav
- (27) Shri Kantilal Bhuria
- (28) Shri Harpal Singh Sathi
- (29) Prof. Jogendra Kawade
- (30) Shri Hira Lal Roy
- (31) Shri Ravi Prakash Verma
- (32) Shri Bhagwan Shankar Rawat
- (33) Shri Lal Muni Chaubey
- (34) Shri Motilal Vora

Shri Nitish Kumar replied to the debate.

All the cut motions were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 1998-99 as shown in column 4 of the printed List of Demands for Grants (Railways) for 1998-99 were voted in full.

7.45 P.M.

14. Government Bill—Introduced.

The Appropriation (Railways) No. 3 Bill, 1998.

7.46 P.M.

15. Government Bill—Passed.

The Appropriation (Railways) No. 3 Bill, 1998.

The motion for consideration of the Bill was moved by Shri Nitish Kumar.

The following Members took part in the debate:—

(1) Shri Basudeb Acharia

(2) Shri Lali Prasad

Shri Nitish Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The Motion was adopted and the Bill was passed.

8.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th July, 1998).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 9, 1998/Asadha 18, 1920 (Saka)

No. 26

11 A.M.

1. Starred Questions

Starred Question Nos. 323—326 were orally answered. Replies to Starred Question Nos. 322 and 327—341 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3226—3449 were laid on the Table. 5

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1996-97.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1998-99.

A copy of the Delhi Development (Grant of Allowance to Non-official Members of the Advisory Council) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R 103 in Gazette of India dated the 23rd May, 1998, under section 58 of the Delhi Development Act, 1957.

A copy each of the following papers (Hindi and English versions):—

- (i) **Memorandum of Understanding between the National Buildings Construction Corporation Limited and the Ministry of Urban Affairs and Employment for the year 1998-99.**
- (ii) **Memorandum of Understanding between the Housing and Urban Development Corporation Limited and the Ministry of Urban Affairs and Employment for the year 1998-99.**

A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

- (i) **The Railway Passengers (cancellation of tickets and refund of fares) Amendment Rules, 1998 published in Notification No. G.S.R. 340(E) in Gazette of India dated the 9th June, 1998.**
- (ii) **The Railways Red Tariff (Amendment) Rules, 1997 published in Notification No. G.S.R. 728(E) in Gazette of India dated the 31st December, 1997.**
- (iii) **The Railways Red Tariff (56th Amendment) Rules, 1998 published in Notification No. G.S.R. 90(E) in Gazette of India dated the 27th February, 1998.**
- (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi for the year 1992-93 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi for the year 1992-93.**

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi for the year 1995-96.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies Reserved for them in Recruitment and Promotion Categories on the Railways for the year ending the 31st March, 1993.
- (16) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promo-

tion categories on the Railways for the year ending the 31st March, 1994.

- (17) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies Reserved for them in Recruitment and Promotion categories on the Railways for the year ending the 31st March, 1995.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1998-99.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1996-97.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1998-99.

12-01 P.M.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th July, 1998, Rajya Sabha agreed without any amendment to the Lotteries (Regulation) Bill, 1998 passed by Lok Sabha on the 4th July, 1998.

5. Reports of the Standing Committee on Agriculture

Shri Kinjarapu Yerrannaidu presented the following Reports (Hindi & English versions) of the Standing Committee on Agriculture:—

- (1) Tenth Report of the Committee on the Demands for Grants (1998-99) of the Ministry of Water Resources; and
- (2) Eleventh Report of the Committee on the Demands for Grants (1998-99) of the Ministry of Food Processing Industries.

6. Reports of Standing Committee on Defence

SN. LDR. Kamal Chaudhry presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:—

- (1) First Report on action taken by Government on the recommendations contained in their Fifth Report (Eleventh Lok Sabha) on Demands for Grants of the Ministry of Defence for 1997-98.
- (2) Second Report on Demands for Grants (1998-99) of the Ministry of Defence.

7. Reports of Standing Committee on Petroleum and Chemicals

Shri Paban Singh Ghatowar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) First Report on the action taken by Government on the recommendations contained in the Eleventh Report (11th Lok Sabha) on Demands for Grants 1997-98 relating to the Ministry of Chemicals & Fertilisers, Deptt. of Fertilisers.
- (2) Second Report on the action taken by Government on the recommendations contained in the Tenth Report (11th Lok Sabha) on Demands for Grants 1997-98 relating to the Ministry of Chemicals & Fertilisers, Deptt. of Chemicals & Petrochemicals.
- (3) Third Report on the action taken by Government on the recommendations contained in the Ninth Report (11th Lok Sabha) on Demands for Grants 1997-98 relating to the Ministry of Petroleum & Natural Gas.

8. Report of the Standing Committee on Commerce

Shri Amar Singh laid on the Table a copy of the Thirty-Fourth Report (Hindi and English versions) of the Standing Committee on Commerce, on Demands for Grants (1998-99) of Ministry of Textiles.

9. Reports of the Standing Committee on Industry

Shri K.H. Muniyappa laid on the Table a copy of the 23rd Report (Hindi and English versions) of the Standing Committee on Industry on Demands for Grants (1998-99) of the Department of Steel (Ministry of Steel and Mines).

10. Shri Annasaheb M.K. Patil laid on the Table a copy of the 24th Report (Hindi and English versions) of the Standing Committee on Industry on Demands for Grants (1998-99) of the Department of Mines (Ministry of Steel and Mines).

11. Shri Konijeti Rosaiah laid on the Table a copy of the 25th Report (Hindi and English versions) of the Standing Committee on Industry on Demands for Grants (1998-99) of the Ministry of Industry.

12. Motion for Election to Committee

Shri Santosh Kumar Gangwar on behalf of Shrimati Maneka Gandhi moved the following motion:—

“That in pursuance of sections 3(3) (h) and 4(1) of the Rehabilitation Council of India Act, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Rehabilitation Council of India, subject to other provisions of the said Act.”

The motion was adopted.

13. Motion regarding Third Report of the Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:—

“That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 7th July, 1998”.

The motion was adopted.

(Lok Sabha Adjourned at 1.45 P.M. and re-assembled at 2.36 P.M.)

2.40 P.M.

14. Matters under Rule 377

1. Shri Chandresh Patel raised a matter regarding need to improve the telephone services in rural areas in Jamnagar, Gujarat.

2. Shri Virendra Kumar raised a matter regarding need to set up a rock based factory in Sagar district of Madhya Pradesh to utilise minerals in the region.

3. Shri Vijay Goel raised a matter regarding need to ban pan masala and gutkha.

4. Shri Brij Mohan Ram raised a matter regarding need to provide adequate funds to State Government of Bihar for completion of irrigation projects in Palamu region of Bihar.

5. Shri Vitthal Tupe raised a matter regarding need to introduce new crop insurance scheme to cover all crops and farmers.

6. Dr. T. Subbarami Reddy raised a matter regarding need to formulate programme of action for providing safe drinking water to all the people in the country.

7. Shri Sudhir Giri raised a matter regarding need for completion of Digha-Tumluk railway line and introduction of air taxis to reach Digha, a sea resort in Midnapore district, West Bengal.

8. Shri Bhartruhari Mahtab raised a matter regarding need to take steps for effective implementation of "Operation Black Board Scheme."

9. Shri C. Kuppusami raised a matter regarding need to exempt indigenous paper industry from excise duty and increase customs duty on imported newsprint.

10. Prof. Saifuddin Soz raised a matter regarding need to enact legislation on convention of Bio-diversity to give effect to the provisions of the conservation of biological diversity.

11. Shri Ravi Prakash Verma raised a matter regarding need to take steps for desilting of Suheli river so as to save the Dudhwa National Park.

12. Shri Madhavrao Patil raised to a matter regarding need to direct the National Textile Corporation to clear the outstanding dues payable to the Maharashtra State Cooperative Cotton Federation.

13. Shri Amarpal Singh raised a matter regarding need to open more computerised reservation centres at Meerut and Mawana.

3. P.M.

Time taken : 5 hrs. 45 mts.

15. Discussion Under Rule 193

Shri Basudeb Acharia raised a discussion regarding rise in prices of essential commodities.

The following Members took part in the debate:—

- (1) Smt. Suryakanta Faill
- (2) Shri Jagat Vir Singh Drona
- (3) Shri Mohan Singh
- (4) Dr. V. Saroja
- (5) Shri Lalu Prasad
- (6) Kum. Mamata Banerjee
- (7) Smt. Jayanti Patnaik
- (8) Dr. Laxmi Narayan Pandey
- (9) Shri Rupchand Pal
- (10) Shri Prabhunath Singh
- (11) Shri Shailendra Kumar
- (12) Shri Anant Gangaram Geete
- (13) Smt. Geeta Mukherjee
- (14) Shri H. P. Singh
- (15) Shri Arif Mohammad Khan
- (16) Shri T.R. Baalu
- (17) Shri Bikram Keshari Deo
- (18) Shri Pramothas Mukherjee
- (19) Prof. Jogendra Kawade
- (20) Shri S. Mallikarjunaiah
- (21) Dr. Ulhas Vasudeo Patil

(22) Prof. A.K. Premajam

(23) Shri Harpal Singh Sathi

Shri Surjit Singh Barnala replied to the discussion.

The discussion was concluded.

16. Government Bill—Motion for Reference to Joint Committee—Adopted.

The Essential Commodities (Amendment) Bill, 1998.

The motion for reference of the Bill to a Joint Committee was moved by Shri Surjit Singh Barnala.

The motion was adopted as follows:—

“That the Bill further to amend the Essential Commodities Act, 1955, be referred to a Joint Committee of the Houses consisting of 30 Members, 20 from this House, namely:—

1. Shri Amrik Singh Aliwal
2. Shri N. Dennis
3. Shri Abdul Ghafoor
4. Shri Satya Pal Jain
5. Shri Shanker Prasad Jaiswal
6. Shri Bhubaneswar Kalita
7. Shri Vijay Kumar Khandelwal
8. Prof. Ajit Kumar Mehta
9. Shri Shyam Bihari Mishra
10. Shri S. Murugesan
11. Shri Ajit Kumar Panja
12. Shri Harin Pathak
13. Smt. Suryakanta Patil
14. Prof. A.K. Premajam
15. Shri Malyala Rajaiah
16. Shri Konijeti Rosaiah
17. Shri Kishan Singh Sangwan

18. Shri Mohan Singh
 19. Shri K.D. Sultanpuri
 20. Shri Braja Kishore Tripathi
 and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint committee;

that the committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do joint the said Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

8.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th July, 1998)

S. GOPALAN,
 Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 10, 1998/Asadha 19, 1920 (Saka)

No. 27

11 A.M.

1. Starred Questions

Starred Question Nos. 342—344 were orally answered. Replies to Starred Question Nos. 345—361 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3450—3642 were laid on the Table.

A Statement by the Minister of Finance correcting the reply given on June 12, 1998 to Unstarred Question No. 2510 regarding cheap interest rate on export was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1). (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1996-97, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1996-97, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Mumbai, for the year 1996-97, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics and Linoleums Export Promotion Council, Mumbai, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Mumbai, for the year 1995-96, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, Mumbai, for the year 1995-96.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I and II) for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I and II), for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year, 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Indian Tea and Restaurants Limited for the year 1996-97.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1996-97.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) A copy of the Unit Trust of India, General Regulations, 1964 (Hindi and English versions) published in Notification No. 40 in Gazette of India dated the 4th October, 1997 under sub-section (4) of section 43 of the Unit Trust of India Act, 1963.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics, Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics, Delhi, for the year 1996-97 together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 1996-97, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.⁹
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 1996-97.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the Notification Nos. G.S.R. 288 (E) to G.S.R. 299 (E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1998 together with an explanatory memorandum regarding Customs Duty changes and exemption in context of Budget proposals pertaining to Indirect Taxes announced by Finance Minister in Lok Sabha on the 1st June, 1998, under section 159 of the Customs Act, 1962.
- (26) A copy each of the Notification Nos. G.S.R. 300 (E) to G.S.R. 316 (E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1998 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget proposals pertaining to Indirect

Taxes announced by Finance Minister in Lok Sabha on the 1st June, 1998, under sub-section (2) of section 38 of the Central Excise Act, 1944.

- (27) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1998 published in Notification No. G.S.R. 264 (E) in Gazette of India dated the 25th May, 1998.
 - (ii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1998 published in Notification No. G.S.R. 265 (E) in Gazette of India dated the 25th May, 1998.
 - (iii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1998 published in Notification No. G.S.R. 266 (E) in Gazette of India dated the 25th May, 1998.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th June, 1998, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate six members from Rajya Sabha to the Parliamentary Committee to review the rate of dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon and also communicated the names of the following Members of Rajya Sabha who had been nominated by the chairman to the said Committee :—

1. Shri Janardan Yadav
2. Shri O.S. Manian
3. Shri Suresh Pachouri
4. Shri John F. Fernandes
5. Shri Md. Salim
6. Shri Ranjan Prasad Yadav

5. Report and Minutes of Standing Committee on Finance

SHRI MURLI DEORA presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

- ✓ (1) Second Report on Demands for Grants (1998-99) relating to the Ministry of Planning and Programme Implementation.
- ✓ (2) Third Report on Demands for Grants (1998-99) relating to the Ministry of Finance (Departments of Economic Affairs and Expenditure).
- ✓ (3) Fourth Report on Demands for Grants (1998-99) relating to the Ministry of Finance (Department of Revenue).

6. Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution

SHRI RAGHUVANSH PRASAD SINGH presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- ✓ (1) Second Report on Demands for Grants (1998-99) of the Department of Sugar and Edible Oils (Ministry of Food and Consumer Affairs).
- ✓ (2) Third Report on Demands for Grants (1998-99) of the Department of Food and Civil Supplies (Ministry of Food and Consumer Affairs).
- ✓ (3) Fourth Report on Demands for Grants (1998-99) of the Department of Consumer Affairs (Ministry of Food and Consumer Affairs).

7. Reports of Standing Committee on Petroleum and Chemicals

✓ SHRI KRISHAN DATT SULTANPURI presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) Fourth Report on Demands for Grants (1998-99) of the Ministry of Petroleum and Natural Gas.

- (2) Fifth Report on Demands for Grants (1998-99) of the Ministry of Chemicals and Fertilisers (Deptt. of Chemicals & Petrochemicals).
- (3) Sixth Report on Demands for Grants (1998-99) of the Ministry of Chemicals and Fertilisers (Deptt. of Fertilisers).

8. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Mukul Wasnik laid (Hindi and English version) the Fifty-Fifth, Fifty-Sixth, Fifty-Seventh, Fifty-Eighth and Fifty-Ninth Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (1998-99) of the Ministry of Science and Technology (Department of Science and Technology) and Department of Scientific and Industrial Research), Department of Ocean Development, Department of Electronics and Department of Space respectively.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.36 P.M.)

9. Matters under Rule 377

1. Shri Ramanand Singh raised a matter regarding need to review the decision of Madhya Pradesh Government regarding autonomy to engineering colleges.

2. Shri Rajvir Singh raised a matter regarding need to start a Shatabdi Express between Delhi and Lucknow via Bareilly.

3. Shri Debibux Singh raised a matter regarding need to construct a new bridge on the Ganges between Unnao and Kanpur, U.P.

4. Shri K.H. Muniyappa raised a matter regarding need to provide financial assistance to State Government of Karnataka for desilting of all the tanks in Kolar district.

5. Smt. Jayanti Patnaik raised a matter regarding need to expedite forest clearance to Bajihal Nalla Minor Irrigation Project in Gajapathi district in Orissa.

6. Shri K. Rosaiah raised a matter regarding need for immediate release of funds for 1998-99 under Members of Parliament Local Area Development Scheme.

7. Shri Sudip Bandopadhyay raised a matter regarding need to entrust the responsibility of modernisation of Indian Iron and Steel Company to Steel Authority of India.

8. Shri Madhukar Sirpotdar raised a matter regarding need to take up the proposed new Railway line between Banda (Western Railway) and Kurla (Central Railway) on priority basis.

9. Shri Ramdas Athawale raised a matter regarding need to provide financial assistance to the State Government of Maharashtra for new drainage system in Mumbai.

2-51 P.M.

10. The Budget (General) 1998-99 — Demands for Grants

Discussion on the Demands for Grants No. 1 to 4 under the control of Ministry of Agriculture commenced.

Thirteen cut motions (Nos. 24 to 29, 32 to 37 and 40) were moved.

Dr. Balram Jakhar took part in the debate and his speech was not concluded.

The discussion was not concluded.

*11. Statement by Minister

The Minister of Communications made a statement on Postal strike.

3.30 P.M.

12. Private Members' Bills—Introduced

1. The Constitution (Amendment) Bill, 1998 (Amendment of Article 327) by Shri Sushil Kumar Shinde.
2. The Constitution (Amendment) Bill, 1998 (Amendment of Article 171) by Shri K.C. Kondaiah.
3. The Constitution (Amendment) Bill, 1998 (Amendment of Article 51A) by Shri K.C. Kondaiah.

*Made at 3.04 P.M.

4. The Constitution (Amendment) Bill, 1998 (Insertion of new Article 150A) by Shri K.C. Kondaiah.
5. The Constitution (Amendment) Bill, 1998 (Amendment of Article 80) by Shri K.C. Kondaiah.
6. The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 1998 (Amendment of the Schedule) By Shri Satya Pal Jain.
7. The Abolition of Death Penalty to Women, Children and Indigent Persons Bill, 1998 by Shri Sushil Kumar Shinde.
8. The abolition of Begging Bill, 1998 by Shri Sushil Kumar Shinde.
9. The Technology Bank of India Bill, 1998 by Shrimati Jayanti Patnaik.
10. The Women Welfare Bill, 1998 by Shrimati Jayanti Patnaik.
11. The Prevention of Sexual Harassment Bill, 1998 by Shrimati Jayanti Patnaik.
12. The Constitution (Amentment) Bill, 1998 (Insertion of new Chapter V-A, etc.) by Shrimati Jayanti Patnaik.
13. The Cigarettes (Regulation of Production, Supply and Distribution) Amendment Bill, 1998 (Amendment of Long Title, etc.) by Shri P.S. Gadhavi.
14. The Constitution (Amendment) Bill, 1998 (Amendment of Article 51A) by Shri Krishan Lal Sharma.
15. The Constitution (Amendment) Bill, 1998 (Amendment of Article 239AA) by Shri Krishan Lal Sharma.
16. The Prevention of Insults to National Honour (Amendment) Bill, 1998 (Amendment of Section 3) by Shri Krishan Lal Sharma.
17. The Abolition of Child Labour in Hazardous Employment Bill, 1998 by Shri Sushil Kumar Shinde.
18. The Income-Tax (Amendment) Bill, 1988 (Amendment, of Section 10) by Shri Satya Pal Jain.

3.40 P.M.

13. *Private Members' Bill—Withdrawn*

The Constitution (Amendment) Bill, 1998 (Insertion of new article 51B) by Shri Mohan Singh.

Further discussion on the motion for consideration of the Bill moved by Shri Mohan Singh on the 12th June, 1998, continued.

The following Members took part in the debate:—

- (1) Shri C.P. Radhakrishnan
- (2) Shri S.S. Palanimanickam
- (3) Shri Virendra Singh
- (4) Shri P.S. Gadhavi
- (5) Dr. Laxmi Narayan Pandey
- (6) Shri Ramdas Athawale
- (7) Prof. Saifuddin Soz
- (8) Shri Chandramani Tripathi
- (9) Shri Parasnath Yadav
- (10) Shri Chaman Lal Gupta
- (11) Shri Shailendra Kumar
- (12) Shri Sriram Chauhan
- (13) Shri K.S. Rao
- (14) Shri Ravi Prakash Verma
- (15) Vaid Vishno Dutt
- (16) Shri P.C. Chacko
- (17) Shri Chhattra Pal Singh
- (18) Shri M. Thambi Durai

Shri Mohan Singh replied to the debate.

The Bill was withdrawn by leave of the House.

5.45 P.M.

14. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1998 (Amendment of article 15 etc.) by Shri G.M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G.M. Banatwalla. His speech was not concluded.

The discussion was not concluded.

5.56 P.M.

15. Announcement by the Chair

The Chair made the following announcement:—

“I have to inform the House that in the combined meeting of Hon'ble Speaker with Leaders of parties and groups and members of Business Advisory Committee held today, the following decisions were taken:—

- (i) Further discussion and voting on the Demands for Grants relating to Ministry of Agriculture would be taken up on Monday, the 13th July, 1998 from 12 to 8 PM;
- (ii) Discussion and voting on the Demand for Grant relating to Ministry of External Affairs would be taken up on Tuesday, the 14th July, 1998 from 12 to 5 PM and the Prime Minister might reply to the discussion at 5 PM;
- (iii) All questions necessary to dispose of all outstanding matters in connection with the Demands for Grants might be put to vote at 6 PM on Tuesday, the 14th July, 1998; and
- (iv) In order to enable more members to participate in the discussion on the Demands for Grants on above Ministries, there will be no 'Zero Hour' on Monday, the 13th July, and Tuesday, the 14th July, 1998.

As already decided, the House will sit during Lunch Hour and upto 8 P.M. daily till the passage of Finance Bill, 1998.”

5.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, July 13, 1998/Asadha 22, 1920 (Saka)

No. 28

11 A.M.

1. Questions

Due to interruptions in the House, Questions could not be called for oral answer. Starred Question Nos. 362—381 put down in the order paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3643—3872 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12.02 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.00 P.M.)

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1996-97 together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1996-97.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above..
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Technology Development Board, New Delhi, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Cell Science, Pune, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1996-97.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1996-97.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following paper (Hindi and English versions):—
- (i) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1998-99.
- (ii) Memorandum of Understanding between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1998-99.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the National Judicial Academy, New Delhi, for the years 1993-94 to 1996-97 together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited, and the Department of Telecommunications for the year 1998-99.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1995-96.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, For the year 1996-97.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 1996-97.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1995-96.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1995-96 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1995-96 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1995-96.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1996-97.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chennai, for the year 1996-97.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chandigarh, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chandigarh, for the year 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1995-96.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Calicut, for the year 1996-97.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1996-97.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1996-97.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1996-97.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1996-97.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1996-97.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1996-97.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1996-97.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1996-97.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, for the year 1996-97.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1996-97.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Calcutta, for the year 1996-97.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the period from 10.1.1996 to 31.3.1997.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the period from 10.1.1996 to 31.3.1997.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the period from 10.1.1996 to 31.3.1997 together with Audit Report thereon.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1996-97.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1996-97.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 9 of the National Highways Act, 1956:—
- (i) The National Highways (Fees for the use of National Highway section and permanent Bridge-Public Funded Projects) Rules, 1997 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 27th August, 1997.
- (ii) The National Highways (Rate of Fee) Rules, 1997 published in Notification No. G.S.R. 570(E) in Gazette of India dated 30th September, 1997.

- (70) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy of the National Highways Authority of India (Budget, Accounts Audit, Investment of Funds and powers to enter permits) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 693(E) in Gazette of India dated the 11th December, 1997 under section 37 of the National Highways Authority of India Act, 1988.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam for the year 1996-97.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1996-97, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1996-97, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1996-97.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1996-97, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust for the year 1996-97.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust for the year 1996-97.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 1996-97, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 1996-97.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Administration Report (Hindi and English versions) for the Tuticorin Port Trust for the year 1996-97, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, for the year 1996-97.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Administration Report (Hindi and English versions) for the Visakhapatnam Port Trust, for the Year, 1996-97, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, for the year 1996-97.

- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Kandla Port Trust for the year 1996-97, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1996-97.
 - (b) (i) Annual Accounts of the Tuticorin Port Trust for the year 1996-97 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1996-97.
 - (c) (i) Annual Accounts of the Paradip Port Trust for the year 1996-97 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1996-97.
 - (d) (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1996-97 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1996-97.
 - (e) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1996-97 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1996-97.
 - (f) (i) Annual Accounts of the Mormugao Port Trust for the year 1996-97 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1996-97.
 - (g) (i) Annual Accounts of the Cochin Port Trust, Cochin for the year 1996-97 together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust, Cochin for the year 1996-97.
- (h) (i) Annual Accounts of the New Mangalore Port Trust for the year 1996-97 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1996-97.
- (i) (i) Annual Accounts of the Mumbai Port Trust for the year 1996-97 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Mumbai Port Trust for the year 1996-97.
- (88) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust for the year 1996-97.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust for the year 1996-97.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 1996-97.

- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust for the year 1996-97.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 1996-97.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) A copy of the Andaman and Nicobar Islands (Compulsory Pilotage of and, Levy of Pilotage fees etc. on certain vessels entering or Departing from the Port of Port Blair) (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 345(E) in Gazette of India dated the 15th June, 1998 under sub-section (2)B of section 6 of the Indian Port Act, 1908.
- (100) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (i) G.S.R. 311(E) published in Gazette of India, dated the 5th June, 1997 approving the Cochin Port Employees (General Provident Fund) Amendment Regulations, 1997.
- (ii) G.S.R. 319(E) published in Gazette of India, dated the 12th June, 1997 approving the Jawaharlal Nehru Port Trust (Contributory Medical Benefit after Retirement) Regulations, 1997.

- (iii) G.S.R. 170(E) published in Gazette of India, dated the 3rd April, 1998 approving the Mumbai Port Trust Employees (Leave) Amendment Regulations, 1998.

3. Report of the Standing Committee on Urban and Rural Development (1988-99)

SHRIMATI JAYANTI PATNAIK presented the Third Report (Hindi and English versions) of the Committee on Urban and Rural Development on Demands for Grants (1998-99) of the Department of Urban Employment & Poverty Alleviation (Ministry of Urban Affairs and Employment).

4. Reports of the Standing Committee on Home Affairs

SHRI MOTILAL VORA laid on the Table a copy (Hindi and English versions) of the Forty-third, Forty-fourth and Forty-fifth Reports of the Standing Committee on Home Affairs on the Demands for Grants (1998-99) of the Ministry of Home Affairs; Ministry of Personnel, Public Grievances and Pensions; and Ministry of Law, Justice and Company Affairs, respectively.

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.04 P.M. and re-assembled at 2.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.33 P.M. and re-assembled at 5 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 5.02 P.M. and re-assembled at 5.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

5.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, July 14, 1998/Asadha 23, 1920 (Saka)

No. 29

11.03 A.M.

1. Questions

Due to interruptions in the House Questions could not be called for oral answer. Starred Question Nos. 382—401 put down in the order paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3873—4102 will be printed in the official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.02 P.M.)

2. Observation by the Speaker

The Speaker made the following observation :—

“As the members are aware yesterday *i.e.* 13 July, 1998, the House was witness to highly unparliamentary and disorderly scenes in the evening which compelled me to adjourn the House for the day. As the Hon. Members would recall when the House met after a series of adjournments at 17.30 hrs., several Hon'ble Members rushed to the well of the House menacingly and crowded around my Chair and started raising slogans. A member, Shri Surendra Prasad Yadav went to the extent of snatching papers from my desk. To facilitate transaction of the listed business, I called Shri M. Thambi Durai, Minister of Law, Justice and Company Affairs to introduce the Constitution (Eighty-Fourth Amendment) Bill, 1998 which was listed at item No. 10 in yesterday's List of Business for introduction. As the Minister was seeking the leave of the House, the same member Shri Surendra Prasad Yadav aided by another member Shri Ajit Kumar Mehta forcibly snatched papers from the Minister and prevented

him from introducing the Bill. Thereafter, there was complete pandemonium in the House. Under these circumstances, I was left with no other option but to adjourn the House for the day and leave the Chamber in anguish.

I am constrained to observe that such unruly scenes, particularly the disorderly conduct of the members amounts to bringing the House into contempt and is highly reprehensible. If the elected representatives of the people behave and conduct themselves in such a fashion, the very credibility of this democratic institution will stand eroded.

I deprecate the conduct of Shri Surendra Prasad Yadav and Shri Ajit Kumar Mehta in the strongest possible terms. I also urge upon the Leaders of all the Parliamentary Parties in Lok Sabha to ensure that their members conduct themselves in the House in the manner befitting their status."

12.05 p.m.

3. Motion Regarding—Suspension of Members from the Service of the House

Shri Madan Lal Khurana moved the following motion :—

"That Shri Surender Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta, Members of this House be suspended from the service of the House for behaviour unbecoming of members on the floor of the House on Monday, the 13th July, 1998, for the rest of the current session".

The following Members made submission on the motion:—

- (1) Shri Lalu Prasad
- (2) Shri Mulyam Singh Yadav
- (3) Shri Sharad Pawar
- (4) Shri Somnath Chatterjee
- (5) Shri Indrajit Gupta
- (6) Shri Inder Kumar Gujral
- (7) Kum. Mamata Banerjee
- (8) Shri Madhukar Sirpotdar

Shri Atal Bihari Vajpayee also spoke.

The motion was withdrawn by leave of the House.

4. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968 :—
 - (i) The Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1998 published in Notification No. G.S.R. 273(E) in Gazette of India dated the 27th May, 1998.
 - (ii) The Border Security Force, Chief Law Officer and Law Officers (Amendment) Rules, 1998 published in Notification No. G.S.R. 274(E) in Gazette of India dated the 27th May, 1998.
 - (iii) The Border Security Force (Medical Officers Cadre) Amendment Rules, 1998 published in Notification No. G.S.R. 275 (E) in Gazette of India dated 27th May, 1998.
- (2) A copy of the Central Reserve Police Force (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 272(E) in Gazette of India dated the 26th May, 1998 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992 :—
 - (i) The Indo-Tibetan Border Police Force (Medical Officers Cadre) Rules, 1997 published in Notification No. G.S.R. 299 in Gazette of India dated the 2nd August, 1997.
 - (ii) The Indo-Tibetan Border Police Force (Medical Officers Cadre) Amendment Rules, 1998 published in Notification No. G.S.R. 286(E) in Gazette of India dated the 30th May, 1998.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report of the Rehabilitation Plantation Limited, Punalur and the Repatriates Cooperative Finance and Development Bank Limited, Chennai for the year 1996-97.

*Annual Reports alongwith Audited Accounts were laid on 2nd June, 1998.

- (5) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1996-97.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 555(E) published in Gazette of India dated the 5th August, 1997 containing order to rescind the earlier Order published in Notification No. S.O. 2232 dated the 13th September, 1960.
 - (ii) S.O. 556(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 84 dated the 5th January, 1967.
 - (iii) S.O. 557(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 1931 dated the 21st June, 1966.
 - (iv) S.O. 558(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 3218 dated the 19th October, 1962.
 - (v) S.O. 559(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 689 dated the 16th March, 1963.
 - (vi) S.O. 560(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 3395 dated the 29th November, 1963.
 - (vii) S.O. 561(E) published in Gazette of India dated the 5th August, 1997 containing Order declaring certain commodities mentioned therein to be Essential Commodities.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1996-97.

- (ii) Annual Report of the Hindustan Organic Chemical Limited, Rasayani, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Sugar Development Fund (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 656(E) in Gazette of India dated the 21st November, 1997, under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.
- (10) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Central Warehousing Corporation and the Ministry of Food and Consumer Affairs for the year 1998-99.
 - (ii) Memorandum of Understanding between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Food and Consumer Affairs for the year 1997-98.
 - (iii) A copy of the Memorandum of Understanding between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Food and Consumer Affairs for the year 1998-99.
 - (iv) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals for the year 1998-99.
- (11) A copy of the Apprenticeship (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 28th March, 1998 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (12) Statement (Hindi and English versions) regarding ratification of International Labour Organisation Instrument for the Amendment of the Constitution of the International Labour Organisation.
- (13) A copy of the Notification No. S.O. 557(E) (Hindi and English versions) published in Gazette of India dated the 3rd July, 1998, containing Presidential Order regarding constitution of 11th Finance

Commission consisting of a Chairman and four other Members, issued under proviso to Article 280 of the Constitution.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi for the year 1996-97.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1996-97.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Petrochemicals Corporation Limited, Vadodara and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 1998-99.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1998 passed by Lok Sabha on 7 July, 1998.

6. Reports of Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) First Report on Demands for Grants (1998-99) relating to Department of Telecommunications—Ministry of Communications.
- (2) Second Report on Demands for Grants (1998-99) relating to Department of Posts—Ministry of Communications.
- (3) Third Report on Demands for Grants (1998-99) relating to the Ministry of Information & Broadcasting.

7. Report of the Standing Committee on Urban and Rural Development (1998-99)

SHRI KISHAN SINGH SANGWAN presented the following Reports (Hindi and English versions) of the Committee on Urban and Rural Development:—

- (1) Fourth Report on Demands for Grants (1998-99) of the Department of Rural Development (Ministry of Rural Areas & Employment).
- (2) Fifth Report on Demands for Grants (1998-99) of the Department of Rural Employment & Poverty Alleviation (Ministry of Rural Areas and Employment).

12:50 P.M.

8. Government Bill—Introduction—Postponed

The Constitution (Eighty-fourth Amendment) Bill, 1998 (Amendment of articles 239AA, 331 and 333 and insertion of new articles 330A, 332A and 334A).

Shri M. Thambi Durai sought leave of the House to introduce the Bill.

The Speaker, thereafter made the following observation:—

“The Constitution (Eighty Fourth Amendment) Bill 1998 is highly significant in that it aims at meaningful political participation by women. The House, as it is, stands divided on some of its provisions as certain parties have

strong reservations about the same and have, therefore, even objected to the introduction of the Bill. In a Parliamentary system of democracy, it is desirable to function in homogenous and consensual manner. We are all aware of what happened yesterday in the House and we cannot allow this situation to continue, if we are to maintain the best parliamentary traditions.

I have accordingly been consulting leaders on this issue and trying to reach a consensus which has so far not been possible.

In the All Party Meeting held this morning, a suggestion was made that the introduction of the Bill may be deferred so that the matter could be discussed again between Parties and Leaders and an amicable solution acceptable to all sections reached.

In the circumstances, I propose with the agreement of the House, that the introduction of the Bill be postponed for the time being."

The introduction of the Bill was accordingly postponed.

(Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2.02 P.M.)

9 Government Bill—Introduced

The Constitution (Eighty-fifth Amendment) Bill, 1998 (Amendment of article 269 and substitution of new articles 270, 271 and omission of article 272).

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.13 P.M. and re-assembled at 3 P.M.)

(Lok Sabha adjourned at 3.33 P.M. and re-assembled at 5 P.M.)

5.11 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Shri Mahesh Kumar Kanodia regarding need to convert meter-guage line into broad-guage line between Patan and Mehasana, Gujarat.

2. Shri Gauri Shankar Bisen regarding need to provide necessary assistance to the State Government of M.P. to check Naxalite activities in the State.

3. Shri Brij Mohan Ram regarding need to take necessary steps for incorporation of proposals received from Members of Parliament in various plans of State Govt. of Bihar.

4. Maj. Gen.(Retd.) Bhuwan Chandra Khanduri regarding need for making proper arrangements under 'Project Tiger' in Uttaranchal in U.P. and to compensate families affected by tiger menace.

5. Shri C.P. Mudalagiriappa regarding need to double the railway line between Bangalore and Tumkur.

6. Shri Kallappa Awade regarding need for modernisation of powerloom and spinning mills in Ichhalkaranji, District Kolhapur, Maharashtra.

7. Shri Ashok Namdeo Mohol regarding need to lay a railway line between Pune and Nasik in Maharashtra at the earliest.

8. Shri Hannan Mollah regarding need to ensure that the Central Sheep Breeding Farm is not shifted from Hissar, Haryana.

9. Shri Jang Bahadur Patel regarding need for desilting of Varna river and Mailhan Lake in Phulpur.

10. Shri C. Gopal regarding need to run a passenger train between Arakkonan and Katapadi in Tamil Nadu and to re-direct Mysore-Tirupathi Fast Passenger Night Train via-Arakkonan Junction.

11. Mohd. Ali Ashraf Fatmi regarding need for reservation for muslims in Govt. services.

12. Shri N.K. Premachandran regarding need to include phase III and IV of the N.H. 47 Kollam Bye Pass Project in the annual action plan of the coming year.

5.12 P.M.

11. The Budget (General) 1998-99—Demands for Grants

- I. Further discussion on the Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 10th July, 1998, continued:—

The following members took part in the debate:—

- (1) Dr. Balram Jakhar
- (2) Shri Rajveer Singh

Shri Som Pal replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived.

In respect of the Demands for Grants Nos. 1 to 4 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible, the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1998-99 were voted in full.

II. At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1998-99 were submitted to the vote of the House and voted in full:—

- (1) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilisers.
- (2) Demand Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism
- (3) Demand Nos. 9 to 11 relating to Ministry of Food and Consumer Affairs
- (4) Demand No. 12 relating to Ministry of Coal
- (5) Demand Nos. 13 and 14 relating to Ministry of Commerce
- (6) Demand Nos. 15 and 16 relating to Ministry of Communications
- (7) Demand Nos. 17 to 23 relating to Ministry of Defence.
- (8) Demand No. 24 relating to Ministry of Environment and Forests.
- (9) Demand No. 25 relating to Ministry of External Affairs.
- (10) Demand Nos. 26 to 28 , 30, 31, 33 to 38 relating to Ministry of Finance.
- (11) Demand No. 39 relating to Ministry of Food Processing Industries.
- (12) Demand Nos. 40 to 42 relating to Ministry of Health and Family Welfare.

- (13) Demand Nos. 43 to 47 and 99 to 103 relating to Ministry of Home Affairs.
- (14) Demand Nos. 48, to 51 relating to Ministry of Human Resource Development.
- (15) Demand Nos. 52 to 55 relating to Ministry of Industry.
- (16) Demand Nos. 56 and 57 relating to Ministry of Information and Broadcasting.
- (17) Demand No. 58 relating to Ministry of Labour.
- (18) Demand Nos. 59, 60 and 62 relating to Ministry of Law and justice.
- (19) Demand No. 63 relating to Ministry of Mines.
- (20) Demand No. 64 relating to Ministry of Non-Conventional Energy Sources.
- (21) Demand No. 65 relating to Ministry of Parliamentary Affairs.
- (22) Demand No. 66 relating to Ministry of Personnel, Public Grievances and Pensions.
- (23) Demand No.67 relating to Ministry of Petroleum and Natural Gas.
- (24) Demand Nos. 68 and 70 relating to Ministry of Planning and Programme Implementation.
- (25) Demand No. 71 relating to Ministry of Power.
- (26) Demand Nos. 72 to 74 relating to Ministry of Rural Areas and Employment.
- (27) Demand Nos. 75 to 77 relating to Ministry of Science and Technology.
- (28) Demand No. 78 relating to Ministry of Steel.
- (29) Demand Nos. 79 to 81 relating to Ministry of Surface Transport.
- (30) Demand No. 82 relating to Ministry of Textiles.
- (31) Demand Nos. 83 to 86 relating to Ministry of Urban Affairs and Employment.
- (32) Demand No. 87 relating to Ministry of Water Resources.

-) (33) Demand No. 88 relating to Ministry of Welfare.
- (34) Demand Nos. 89 and 90 relating to Department of Atomic Energy.
- (35) Demand No. 91 relating to Department of Electronics.
- (36) Demand No. 92 relating to Department of Ocean Development.
- (37) Demand No. 93 relating to Department of Space.
- (38) Demand No. 95 relating to Rajya Sabha.
- (39) Demand No. 96 relating to Lok Sabha.
- (40) Demand No. 98 relating to Secretariat of the Vice-President".

6.06 P.M.

12. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1998.

6.07 P.M.

13. Government Bill—Passed

The Appropriation (No. 3) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Shri Basudeb Achariya took part in the debate.

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, July 15, 1998/Asadha 24, 1920 (Saka)

No. 30

11 A.M.

1. Starred Questions

Starred Question Nos. 402—404 were orally answered. Replies to Starred Question Nos. 405—421 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4103—4249 were laid on the Table.
12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mehta Research Institute

of Mathematics and Mathematical Physics, Allahabad, for the year 1996-97.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 1996-97 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 1996-97.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 1996-97.
- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation, Mumbai, for the year 1996-97.
- (ii) Annual Report of the Nuclear Power Corporation, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1996-97.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1996-97.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1996-97 together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1992-93.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1995-96.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 1995-96.

- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati for the year 1985-86.
- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1985-86 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati for the year 1986-87.
- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1986-87 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati for the year 1987-88.
- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1987-88 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the U.P. State Agro Industrial Corporation Limited, Lucknow for the year 1994-95.
- (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Himachal Pradesh, for the year 1995-96.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Himachal Pradesh, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1988-89.
- (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1989-90.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1990-91.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1991-92.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1996-97.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Thirteen Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1996-97 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 1996-97.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1996-97.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1996-97.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Department of Electronics accreditation of Computer Courses (DOEACC) Society, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Department of Electronics Accreditation of Computer Courses (DOEACC) Society, New Delhi, for the year 1996-97.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Electronics Test Engineering, New Delhi, for the year 1996-97.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Software Technology, Mumbai, for the year 1996-97.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1996-97.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC) Pune, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 1996-97.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, (SAMEER), Mumbai, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 1996-97.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 1996-97.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1996-97.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 1996-97.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics Research and Development Centre of India, New Delhi, for the year 1996-97.
- (37) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the CMC Limited and the Department of Electronics for the year 1997-98.
 - (ii) Memorandum of Understanding between the ET&T Corporation Limited and the Department of Electronics for the year 1997-98.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.33 P.M.)

2. 45 P.M.

4. Matters under rule 377

1. Shri Anand Ratna Maurya raised a matter regarding need to take steps for all-round development of Saranath pilgrimage and tourist centre in U.P.

2. Shri Amar Pal Singh raised a matter regarding need to look into irregularities in Telecom bills in Western U.P.

3. Shri Rameshwar Patidar raised a matter regarding need to write off loans taken from financial institutions by farmers living alongside of Narmada river in Madhya Pradesh.

4. Shri Suresh Chandel raised a matter regarding need for proper rehabilitation of evacuees of Bhakra Dam in Himachal Pradesh.

5. Shri B.K. Handique raised a matter regarding need to take effective measures to check resurgence of malaria in North Eastern region.

6. Dr. Shakeel Ahamed raised a matter regarding need to take steps to check pollution of Adhawra group of rivers at Madhubani, Bihar.

7. Dr. V. Saroja raised a matter regarding need to give serious thought to environmental pollution causing male infertility.

8. Shri Raghuvansh Prasad Singh raised a matter regarding need to make closed sugar mills viable in North Bihar and also ensure payment of dues to sugarcane growers.

9. Shri Hari Kewal Prasad raised a matter regarding need to provide financial assistance to State Government of Uttar Pradesh for modernisation and expansion of sick sugar mills.

10. Shri Sudip Bandyopadhyay raised a matter regarding need to provide necessary facilities to save Circular Railway of Calcutta.

11. Dr. Sushil Indora raised a matter regarding need for a nationwide programme for proper utilisation of water in the country.

3.10 P.M.

5. Government Bill — Under consideration

Time allotted: 9 hrs.

Time taken: 2 hrs. 51mts.

Balance: 6 hrs. 09 mts.

The Finance (No. 2) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the debate:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Rupchand Pal
- (4) Shri Shanti Lal Chaplot
- (5) Shri Mohan Singh
- (6) Shri Ramarajan
- (7) Shri Lalū Prasad
- (8) Shri Konijeti Rosaiah
- (9) Prof. Prem Singh Chandumajra (Speech unfinished)

The discussion was not concluded.

5.52 P.M.

6. Contempt of the House

The Chairman informed that as the House was aware, at about 14.45 hours today, a visitor calling herself Lovely Anand, wife of Shri Anand Mohan, shouted slogans and threw some pamphlets from the Distinguished Visitors' Gallery. The Security Officers took her into custody immediately and interrogated her. The visitor has made a statement but has not expressed regrets for her action.

The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Madan Lal Khurana was adopted:—

“This House resolves that the person calling herself Lovely Anand, wife of Shri Anand Mohan MP who shouted slogans and also threw some pamphlets from the Distinguished Visitors' Gallery at about 14.45 hours today, and whom the Security Officers took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

This House further resolves that considering the fact that she is a former member of Parliament she be let off on the rising of the House today.”

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SAE HA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 16, 1998/Asadha 25, 1920 (Saka)

No. 31

11 A.M.

1. Starred Questions

Starred Question Nos. 422—424 and 426 were orally answered. Replies to Starred Question Nos. 425 and 427—441 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4250—4423 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1997-98.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1995-96 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1996-97.

- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, for the year 1996-97 alongwith Accounts, under section 26 of the National Capital Region Planning Board Act, 1985.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1996-97.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

12.02 P.M.

4. Government Bill—*Introduced*

The Electricity Laws (Amendment) Bill, 1998

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3 P.M.)

5. Matters under Rule 377

1. Dr. Ram Vilas Vedanti raised a matter regarding need to protect water of Sai River in Pratapgarh, U.P. from pollution caused by adjoining factories.

2. Shri Devi Bux Singh raised a matter regarding need to declare Pariyar and Bithur in U.P. as tourist centres and provide adequate funds for their development.

3. Shri Ram Tahal Choudhari raised a matter regarding need for construction of a bye-pass at Ranchi, Bihar.

4. Shri Narendra Budania raised a matter regarding need to provide telecommunication facilities in Churu Parliamentary Constituency, Rajasthan.

5. Shri R. Sambasiva Rao raised a matter regarding need to take necessary steps to set up Cotton and Chilli Boards with headquarters at Hyderabad and Guntur respectively in A.P.

6. Shrimati Panabaka Lakshmi raised a matter regarding Need to set up a major Locomotive or a carriage and wagon workshop in Bitragunta in Nellore district, A.P.

7. Shri Prasanna Acharya raised a matter regarding need for formation of Western Orissa Development Council.

8. Kum. Kim Gangle raised a matter regarding need to enhance the grant and increase the strength of Doordarshan Kendra, Imphal.

9. Prof. Prem Singh Chandumarja raised a matter regarding need to bring a resolution condemning the happenings of 1984 riots.

10. Shri N. Dennis raised a matter regarding need to take urgent steps to protect sea erosion along the affected sea coast of Kanyakumari.

11. Shri Subrata Mukherjee raised a matter regarding need for stoppage of Delhi Gauhati Rajdhani Express at Kishanganj in Bihar.

12. Shri Salkhan Murmu raised a matter regarding need to find permanent solution to ethnic violence between Santhals and Bodos in Assam and also include Santhali in Scheduled Tribe List.

3.20 P.M.

6. Government Bill — Under Consideration

Time allotted: 9 hrs.

Time taken: 9 hrs. 09 mts.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha on the 15th July, 1998 continued:—

- (1) Prof. Prem Singh Chandumarja
- (2) Shri V.V. Raghavan
- (3) Shri Sudip Bandyopadhyay
- (4) Dr. T. Subbarami Reddy

- (5) Shri Chinmayanand
- (6) Shri R.S. Gawai
- (7) Shri Tapan Sikdar
- (8) Shri P. Chidambaram
- (9) Shri V.K. Chinnasamy
- (10) Shri N.K. Premchandran
- (11) Prof. Chaman Lal Gupta
- (12) Shri P.C. Chacko
- (13) Shri Varkala Radhakrishnan
- (14) Shri Kharabela Swain
- (15) Prof. Saifuddin Soz
- (16) Shri T.R. Baalu
- (17) Shri Inderjit Singh
- (18) Shri S. Mallikarjunaiah
- (19) Shri G.M. Banatwalla
- (20) Shri Shailendra Kumar
- (21) Shri Shyam Bihari Mishra
- (22) Dr. Raghuvansh Prasad Singh
- (23) Shri S. Murugesan
- (24) Shri K. Bapiraju
- (25) Shri B.M. Mensinkai
- (26) Shri Sansuma Khungur Bwiswmuthiary

The discussion was not concluded.

***7. Statement by Minister**

The Minister of Communications made a statement regarding calling off of the postal strike.

9-36 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th July, 1998)

S. GOPALAN,
Secretary-General.

*Made at 5.45 P.M.

MGIP(PLU)MRND—1594LS—16-7-1998.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 17, 1998/Asadha 26, 1920 (Saka)

No. 32

11 A.M.

1. Starred Questions

Starred Question Nos. 442—444 were orally answered. Replies to Starred Question Nos. 445—461 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4424—4597 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited, and the Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry for the year 1998-99.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Cochin, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 1996-97.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises Act, 1944:—
 - (i) The Central Excise (Twelfth Amendment) Rules, 1997 published in Notification No. G.S.R. 668(E) in Gazette of India dated the 26th November, 1997 together with an Explanatory Memorandum.
 - (ii) The Central Excise (Thirteenth Amendment) Rules, 1997 published in Notification No. G.S.R. 694(E) in Gazette of India dated the 11th December, 1997 together with an Explanatory Memorandum.
 - (iii) G.S.R. 20(E) published in Gazette of India dated the 5th January, 1998 containing Corrigendum to the Notification No. G.S.R. 376(E) dated the 9th July, 1997.

- (iv) G.S.R. 22(E) published in Gazette of India dated the 7th January, 1998 containing Corrigendum to the Notification No. G.S.R. 524(E) dated the 8th September, 1997.
- (v) G.S.R. 23(E) published in Gazette of India dated the 7th January, 1998 containing Corrigendum to the Notification No. G.S.R. 668(E) dated the 26th November, 1997.
- (vi) G.S.R. 21(E) published in Gazette of India dated the 5th January, 1998 containing corrigendum to the Notification No. G.S.R. 694(E) dated the 11th December, 1997.
- (vii) The Central Excise 3rd Amendment Rules, 1998 published in Notification No. G.S.R. 106(E) in Gazette of India dated the 2nd March, 1998 together with an Explanatory Memorandum.
- (viii) The Central Excise (Eighth Amendment) Rules, 1997 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 26th June, 1998 together with an Explanatory Memorandum.
- (ix) The Central Excise (Ninth Amendment) Rules, 1998 published in Notification No. G.S.R. 375(E) in Gazette of India dated the 1st July, 1998 together with an Explanatory Memorandum.
- (x) G.S.R. 681(E) published in Gazette of India dated the 1st December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.
- (xi) G.S.R. 686(E) published in Gazette of India dated the 3rd December, 1997 together with an Explanatory Memorandum making certain amendments in the Notifications mentioned therein.
- (xii) G.S.R. 44(E) published in Gazette of India dated the 21st January, 1998 together with an Explanatory Memorandum making certain amendments in the Notifications mentioned therein.
- (xiii) G.S.R. 129(E) published in Gazette of India dated the 10th March, 1998 together with an Explanatory Memorandum making certain amendments in the Notification No. 58/97-CE, dated the 30th August, 1997.
- (xiv) The Central Excise (Fourth Amendment) Rules, 1998 published in Notification No. G.S.R. 130(E) in Gazette of India dated the 10th March, 1998 together with an Explanatory Memorandum.

- (xv) G.S.R. 155(E) published in Gazette of India dated the 31st March, 1998 together with an Explanatory Memorandum making certain amendments in the Notification No. 7/98-CE, dated the 10th March, 1998.
 - (xvi) G.S.R. 188(E) published in Gazette of India dated the 17th April, 1998 together with an Explanatory Memorandum making certain amendments in the Notification No. 82/92-CE, dated the 27th August, 1992.
 - (xvii) The Central Excise [Fourth Amendment (Amendment)] Rules, 1998 published in Notification No. G.S.R. 228(E) in Gazette of India dated the 29th April, 1998 together with an Explanatory Memorandum.
- (9) A copy of the Notification No. G.S.R. 336 (E) (Hindi and English versions) published in Gazette of India dated the 4th June, 1998 directing certain sections of the Insurance Act, 1938 to apply to the Life Insurance Corporation of India issued under sub-section (3) of section 43 of the Life Insurance Corporation Act, 1956.
 - (10) A copy of the Notification No. S.O. 485 (E) (Hindi and English versions) published in Gazette of India dated the 4th June, 1998 making certain amendments in the Notification No. S.O. 771(E) dated the 29th December, 1972 issued under section 35 of the General Insurance Business (Nationalisation) Act, 1972.
 - (11) A copy of the coinage (Standard weight and remedy of the One Rupee Circular Coins containing iron 82% and Chromium 18% with the theme 'Cellular Jail') Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 722(E) in Gazette of India dated the 23rd December, 1997. under sub-section (3) of section 21 of the Coinage Act, 1906.
 - (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
 - (i) G.S.R. 346(E) published in Gazette of India dated the 15th June, 1998 together with an Explanatory Memorandum regarding exemption to taxable services provided by a tour operator to the specified diplomatic mission from the whole of the service tax leviable thereon.

- (ii) G.S.R. 347 (E) published in Gazette of India dated the 15th June, 1998 together with an Explanatory Memorandum regarding exemption to the taxable services provided by an air travel agent for booking for the specified diplomatic missions from the whole of the service tax leviable thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax Settlement Commission (Procedure) Rules, 1997 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 4th July, 1997.
 - (ii) The Income Tax (Fifth Amendment) Rules, 1998 published in Notification No. S.O. 259(E) in Gazette of India dated the 27th March, 1998.
 - (iii) The Income Tax (Eighth Amendment) Rules, 1998 published in Notification No. S.O. 476(E) in Gazette of India dated the 29th May, 1998.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) of (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) GSR 708(E) published in Gazette of India dated the 19th December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification No. 79/95-Cus., dated the 31st March, 1995.
 - (ii) G.S.R. 709(E) published in Gazette of India dated the 19th December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification No. 80/95-Cus., dated the 31st March, 1995.
 - (iii) G.S.R. 710(E) published in Gazette of India dated the 19th December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification No. 148/95 Cus., dated the 19th September, 1995.
 - (iv) G.S.R. 711(E) published in Gazette of India dated the 19th December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification No. 149/95-Cus; dated the 19th September, 1995.

- (v) G.S.R. 712(E) and G.S.R. 713(E) published in Gazette of India dated the 19th December, 1997 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 30/97-Cus., and 31/97-Cus., dated the 1st April, 1997.
- (vi) G.S.R. 200(E) published in Gazette of India dated the 23rd April, 1998 together with an Explanatory Memorandum making certain amendments in certain Notifications mentioned therein.
- (vii) G.S.R. 201(E) and G.S.R. 202(E) published in Gazette of India dated the 23rd April, 1998 together with an explanatory Memorandum making certain amendments in Notification Nos. 29/97-Cus., 30/97-Cus. and 31/97-Cus., dated the 1st April, 1997.
- (viii) The adhoc Exemption Order No. 113 dated the 25th November, 1997 together with an Explanatory Memorandum seeking to exempt raw material and components imported by M/s Donyi Polo Petrochemicals Limited, Mumbai, from the whole of the basic, special and so much of the additional duty of customs leviable thereon.
- (ix) G.S.R. 43 (E) and G.S.R. 74(E) published in Gazette of India dated the 21st January and 11th Feb. 1998 together with an Explanatory Memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (x) G.S.R. 89(E) published in Gazette of India dated the 24th February, 1998 together with an explanatory Memorandum making certain amendments in the Notification No. 80/97-Cus., dated the 21st October, 1997.
- (xi) G.S.R. 131(E) published in Gazette of India dated the 10th March, 1998 together with an Explanatory Memorandum making certain amendmetns in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (xii) G.S.R. 225(E) and G.S.R. 226(E) published in Gazette of India dated the 28th April, 1998 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 11/97-Cus. and 12/97-Cus., dated the 1st March, 1997.
- (xiii) G.S.R. 324(E) published in Gazette of India dated the 2nd June, 1998 together with an Explanatory Memorandum

seeking to exempt petrol from so much of additional duty of Custom as equivalent to additional duty of Excise of Re 1 leviable thereon.

- (xiv) G.S.R. 235(E) published in Gazette of India dated the 1st May, 1998 making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.
- (16) A copy of the Wealth-Tax Settlement Commission (Procedure) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 362(E) in Gazette of India dated the 4th July, 1997 under sub-section (4) of section 46 of the Wealth Tax Act, 1957.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
 - (i) G.S.R. 721(E) published in Gazette of India dated the 23rd December, 1997 together with an Explanatory Memorandum withdrawing anti-dumping duty levied on PVC resin.
 - (ii) G.S.R. 62(E) published in Gazette of India dated the 2nd February, 1998 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on catalysts imported from Denmark.
 - (iii) G.S.R. 186(E) published in Gazette of India dated the 16th April, 1998 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on Vitamin C imported from China and Japan.
 - (iv) G.S.R. 223(E) published in Gazette of India dated the 28th April, 1998 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on PTA imported from Thailand, Indonesia and Korea.
 - (v) G.S.R. 224(E) published in Gazette of India dated the 28th April, 1998 together with an Explanatory Memorandum rescinding the Notification No. 85/97-Cus., dated the 21st November, 1997.

- (vi) G.S.R. 236(E) published in Gazette of India dated the 4th May, 1998 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on all imports of Magnesium exported from China.
 - (vii) G.S.R. 243(E) published in Gazette of India dated the 6th May, 1998 together with an Explanatory Memorandum seeking to impose anti-dumping duty on Metallurgical coke exported from China.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1998 published in Notification No. G.S.R. 261(E) in Gazette of India dated the 22nd May, 1998.
 - (ii) The Life Insurance Corporation of India (Staff) Amendment Rules, 1998 published in Notification No. G.S.R. 262(E) in Gazette of India dated the 22nd May, 1998.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and subordinate staff) Amendment Scheme, 1998 published in Notification No. S.O. 465(E) in Gazette of India dated the 27th May, 1998.
 - (ii) The General Insurance (Termination, Superannuation and Retirement of Officers and development staff) Amendment Scheme, 1998 published in Notification No. S.O. 466(E) in Gazette of India dated the 27th May, 1998.
- (21) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 1996-97 alongwith Audited Accounts.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1997, together with Auditor's Report thereon:—

- (i) Gomti Gramin Bank, Jaunpur.
- (ii) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh.
- (iii) Samiyut Kshetriya Gramin Bank, Azamgarh.
- (iv) Bolangir Anchalik Gramya Bank, Bolangir.
- (v) Gurgaon Gramin Bank, Gurgaon.
- (vi) Santhal Parganas Gramin Bank, Dumka.
- (vii) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
- (viii) Prathmá Gramin Bank, Moradabad.
- (ix) Valsad Dangs Gramin Bank.
- (x) Basti Gramin Bank, Basti.
- (xi) Tungabhadra Gramin Bank, Bellary.
- (xii) Aligarh Gramin Bank, Aligarh.
- (xiii) Etawah Kshetriya Gramin Bank, Etawah.
- (xiv) Nagaland Rural Bank, Kohima.
- (xv) Magadh Gramin Bank, Gaya.
- (xvi) Kisan Gramin Bank, Budaun.
- (xvii) Shahdol Kshetriya Gramin Bank, Shahdol.
- (xviii) Vaishali Kshetriya Gramin Bank, Muzaffarpur.
- (xix) Tripura Gramin Bank, Tripura West.
- (xx) Mandla-Balaghat Kshetriya Gramin Bank, Mandla.
- (xxi) Vidur Gramin Bank, Bijnor.
- (xxii) Tulsi Gramin Bank, Banda.
- (xxiii) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (xxiv) Kshetriya Kisan Gramin Bank, Mainpuri, U.P.
- (xxv) Rani Laxmibai Kshetriya Gramin Bank, Jhansi, U.P.
- (xxvi) Ballia Kshetriya Gramin Bank, Sultanpur, U.P.
- (xxvii) Aurangabad Jalna, Gramin Bank, Aurangabad, Maharashtra.
- (xxviii) Barabanki Gramin Bank, Barabanki, U.P.
- (xxix) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara, Rajasthan.

- (xxx) Sangameshwara Grameena Bank, Mahabubnagar, A.P.
 (xxxi) Surat-Bharuch Gramin Bank, Brauch, Maharashtra.
 (xxxii) Banaskantha Mehsana Gramin Bank, Patan, Gujarat.
 (xxxiii) Chambal Kshetriya Gramin Bank, Morena, M.P.
 (xxxiv) Raigarh Kshetriya Gramin Bank, Raigarh, M.P.
 (xxxv) Marudhar Kshetriya Gramin Bank, Churu, Rajasthan
 (xxxvi) Marwar Gramin Bank, Pali, Rajasthan.
 (xxxvii) Vidisha-Bhopal Kshetriya Gramin Bank, Vidisha, M.P.
 (xxxviii) Adhyanaman Grama Bank, Dharampuri, Tamil Nadu.
 (xxxix) Panchamahar Vadodara Gramin Bank, Panchamahar, Gujarat.
- (xl) Sri Saraswathi Grameena Bank, Adilabad, A.P.
 (xli) Mizoram Rural Bank, Aizwal, Mizoram.
 (xlii) Mayurakshi Gramin Bank, Suri, W.B.
 (xliii) Langpi Dehangi Rural Bank, Diphu, Assam.
 (xliv) Murshidabad Gramin Bank, Bharampur, W.B.
 (xlv) Kalahandi Anchalika Gramya Bank, Golaghat, Orissa.
 (xlvi) Cauvery Grameena Bank, Mysore, Karnataka.
 (xlvii) Mewar Aanchalik Gramin Bank, Udaipur, Rajasthan.
 (xlviii) Kshetriya Gramin Bank, Hoshangabad, M.P.
 (xlix) Mallabhum Gramin Bank, Bankura, W.B.
- (l) Haryana Kshetriya Gramin Bank, Bhiwani, Haryana.
 (li) Dewas Shajapur Kshetriya Gramin Bank, Dewas, M.P.
 (lii) Shri Venkateswara Grameena Bank, Chittoor, A.P.
 (liii) Baitarani Gramya Bank, Mayurbhanj, Orissa.
 (liv) Jhabua-Dhar Kshetriya Gramin Bank, Jhabua, M.P.
 (lv) Bikaner Kshetriya Gramin Bank, Bikaner, Rajasthan.
 (lvi) Manipur Rural Bank, Imphal, Manipur.
 (lvii) Alwar Bharatpur Anchalik Gramin Bank, Alwar, Rajasthan.
 (lviii) Siwan Kshetriya Gramin Bank, Siwan, Bihar.
 (lix) Sri Sathavahana Grameena Bank, Karimnagar, A.P.
 (lx) Hindon Gramin Bank, Ghaziabad, U.P.
 (lxi) Ganga Yamuna Gramin Bank, Dehradun, U.P.
 (lxii) Bhandara Gramin Bank, Bhandara, Maharashtra.

- (Ixiii) North Malabar Gramin Bank, Kannur, Kerala.
- (Ixiv) Thane Gramin Bank, Thane, Maharashtra.
- (I xv) Fatehpur Kshetriya Gramin Bank, Fatehpur, U.P.
- (I xvi) Kanpur Kshetriya Gramin Bank, Kanpur, U.P.
- (I xvii) Etah Gramin Bank, Etah, U.P.
- (I xviii) Jamuna Gramin Bank, Agra, U.P.
- (I xix) Shivalik Kshetriya Gramin Bank, Ropra & Hoshiarpur, Punjab.
- (I xx) Manjira Grameena Bank, Medak, A.P.
- (I xxi) Kamraz Rural Bank, Baramulla, J & K
- (I xxii) Chitradurga Gramin Bank, Chitradurga, Karnataka.
- (I xxiii) Mahakaushal Kshetriya Gramin Bank, Narasinghpur, M.P.
- (I xxiv) Surguja Kshetriya Gramin Bank, Surguja, M.P.
- (I xxv) Golconda Grameena Bank, Hyderabad, A.P.
- (I xxvi) Pithoragarh Kshetriya Gramin Bank, Pithoragarh, U.P.
- (I xxvii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara, M.P.
- (I xxviii) Chhatrasal Gramin Bank, Orai, U.P.
- (I xxix) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur, Rajasthan.
- (I xxx) South Malabar Gramin Bank, Malappuram, Kerala.
- (I xxxi) Sree Anantha Grameena Bank, Anantapur, A.P.
- (I xxxii) Kalpatharu, Grameena Bank, Tumkur, Karnataka.
- (I xxxiii) Surendranagar Bhavnagar Gramin Bank, Surendranagar, Gujarat.
- (I xxxiv) Vallar Gramya Bank, Cuddalore, Tamil Nadu.
- (I xxxv) Singhbhum Kshetriya Gramin Bank, Chaibasa, Bihar.
- (I xxxvi) Bhojpur Rohtas Gramin Bank, Arrah, Bihar.
- (I xxxvii) Solapur Gramin Bank, Solapur, Maharashtra.
- (I xxxviii) Kanakdurga Grameena Bank, Gudivada, A.P.
- (I xxxix) Hazaribagh Kshetriya Gramin Bank, Hazaribagh, Bihar.
- (x c) Aravali Kshetriya Gramin Bank, Swai Madhopur, Rajasthan.
- (x ci) Faridkot Bhatinda Kshetriya Gramin Bank, Faridkot, Punjab.
- (x cii) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri, M.P.

- (xciii) Kapurthala Ferozpur Kshetriya Gramin Bank, Kapurthala, Punjab.
- (xciv) Kosi Kshetriya Gramin Bank, Gaya, Bihar.
- (xcv) Gopalganj Kshetriya Gramin Bank, Chandragokul, Bihar.
- (xcvi) Giridih Kshetriya Gramin Bank, Giridih, Bihar.
- (xcvii) Subansiri Gaonlia Bank, North Lakhimpur, Assam.
- (xcviii) Champaran Kshetriya Gramin Bank, Motihari, Bihar.
- (xcix) Netravati Grameena Bank, Karangalpady, Karnataka.
- (c) Ranchi Kshetriya Gramin Bank, Ranchi, Bihar.
- (ci) Chikmagalur Kodagu Grameena Bank, Chikmagalur, Karnataka.
- (cii) Mithila Kshetriya Gramin Bank, Laheriasarai, Bihar.
- (ciii) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur, Bihar.
- (civ) Gaur Gramin Bank, Malda, W.B.
- (cv) Pandyan Gramya Bank, Ramanathapuram, Tamil Nadu.
- (cvi) Dhenkanal Gramya Bank, Dhenkanal, Orissa.
- (cvii) Cuttack Gramya Bank, Cuttack, Orissa.
- (cviii) Kakathiya Grameena Bank, Hanamkonda, A.P.
- (cix) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar, U.P.
- (cx) Malwa Gramin Bank, Sangrur, Punjab.
- (cxi) Gurudaspur Amritsar Kshetriya Gramin Vikas Bank, Gurudaspur, Punjab.
- (cxii) Sharda Gramin Bank, Satna, M.P.
- (cxiii) Shekhawati Gramin Bank, Sikar, Rajasthan.
- (cxiv) Sarayu Gramin Bank, Lakhimpur, U.P.
- (cxv) Cachar Gramin Bank, Cachar, Assam.
- (cxvi) Chandrapur Gadchiroli Gramin Bank, Chandrapur, Maharashtra.
- (cxvii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur, M.P.
- (cxviii) Buldana Gramin Bank, Suwarna Nagar, Maharashtra.
- (cix) Avadh Gramin Bank, Lucknow, U.P.
- (cxx) Sahydra Gramin Bank, Shimoga, Karnataka.
- (cxxi) Faizabad Kshetriya Gramin Bank, Reidganj, U.P.
- (cxxii) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar, Rajasthan.

- (cxxxiii) Bijapur Gramin Bank, Bijapur, Karnataka.
 - (cxxxiv) Thar Aanchalik Gramin Bank, Jodhpur, Rajasthan.
 - (cxxxv) Durg Rajnandgaon Gramin Bank, Rajnandgaon, M.P.
 - (cxxxvi) Kashi Gramin Bank, Varanasi, U.P.
 - (cxxxvii) Bhagirath Gramin Bank, Sitapur, U.P.
 - (cxxxviii) Allahabad Kshetriya Gramin Bank, Allahabad, U.P.
 - (cxxxix) Indor-Ujjain Kshetriya Gramin Bank, Ujjain, M.P.
 - (cxxx) Lakhimi Gaonlia Bank, Golaghat, Assam.
 - (cxxxvi) Beguserai Kshetriya Gramin Bank, Kachahari, Bihar.
 - (cxxxvii) Vindhyasini Gramin Bank, Mirzapur, U.P.
 - (cxxxviii) Gorakhpur Kshetriya Gramin Bank, Gorakhpur, U.P.
 - (cxxxix) Pragjyotish Gaonlia Bank, Golpara, Assam.
 - (cxxxv) Rewa Sidhi Gramin Bank, Rewa, M.P.
 - (cxxxvi) Ka Bank Nongkyndong Ri Kashasi Jaintia, East Kshi, Meghalaya.
 - (cxxxvii) Nagarjuna Grameena Bank, Khammam, A.P.
 - (cxxxviii) Godavari Grameena Bank, Rajahmundry, A.P.
 - (cxxxix) Nadia Gramin Bank, Krishnagar, Nadia, W.B.
- (24) A copy of the Annual Report and Accounts (Hindi and English versions) of the Uttarbanga Kshetriya Gramin Bank, Coochbehar, for the year ended the 31st March, 1996, together with Auditor's Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

4. Assent to Bills

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 4th July, 1998:—

- (1) The Appropriation (No. 2) Bill, 1998;
- (2) The Finance (Amendment) Bill, 1998; and
- (3) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998.

5. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 20th July, 1998.

*(ii) The Minister of Home Affairs made a statement on staging of a Marathi play in Mumbai—"Mee Nathuram Godse Boltoyae".

1-54 P.M.

6. Government Bill—Passed

Time taken : 11 hrs. 4 mts.

The Finance (No. 2) Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha on the 15th July, 1998, continued:—

The following Members took part in the debate:—

(1) Shri Motilal Vora

(2) Shri Rajendra Agnihotri

Shri Yashwant Sinha replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were negatived.

Clause 7 was adopted, as amended.

Clauses 8 to 10 were adopted.

Clauses 11 to 13 were adopted, as amended.

Clauses 14 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clauses 23 and 24 were adopted, as amended.

Clause 25 was negatived.

Clauses 26 and 27 were adopted.

*Made at 12.11 p.m.

Clause 28 was negatived.

Clauses 29 and 30 were adopted.

Clause 31 was adopted, as amended.

Clause 32 was adopted.

Clauses 33 and 34 were adopted, as amended.

Clause 35 was adopted.

Clause 36 was adopted, as amended.

Shri Yashwant Sinha moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 72 to the Finance (No. 2) Bill, 1998 and that this amendment may be allowed to be moved.”

The Motion was adopted.

An amendment for insertion of new clause 36A was adopted.

New clause 36A was also adopted.

Clause 37 was adopted, as amended.

Clause 38 was adopted.

Clause 39 was adopted, as amended.

Clause 40 was adopted.

Shri Yashwant Sinha moved the following motion under Rule 388:—

“That this House do suspend clause (i) to rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the bill and relevant to the subject matter of clause to which it relates, in its application to Government amendment No. 81 to the Finance (No. 2) Bill, 1998 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 40A was adopted.

The new clause 40A was also adopted.

Clause 41 was adopted.

Clauses 42 and 43 were adopted, as amended.
Clause 44 was adopted.
Clauses 45 and 46 were adopted as amended.
Clauses 47 to 49 were adopted.
Clauses 50 and 51 were adopted as amended.
Clauses 52 and 53 were adopted.
Clause 54 was adopted, as amended.
Clauses 55 and 56 were adopted.
Clauses 57 to 63 were adopted, as amended.
Clauses 64 to 68 were adopted.
Clauses 69 and 70 were adopted as amended.
Clause 71 was Negatived.
Clauses 72 to 75 were adopted, as amended.
Clause 76 was adopted.
Clause 77 was adopted as amended.
Clauses 78 to 82 were adopted.
Clause 83 was adopted, as amended
Clauses 84 and 85 were adopted.
Clause 86 was adopted, as amended.
Clauses 87 to 89 were adopted.
Clauses 90 and 91 were adopted, as amended.
Clause 92 was adopted.
Clause 93 was adopted, as amended.
Clause 94 was adopted.
Clause 95 was adopted as amended.
Clauses 96 and 97 were adopted.
Clause 98 was adopted, as amended.
The Schedule to Chapter IV was adopted as amended.
Clauses 99 to 106 were adopted.
Clause 107 was adopted, as amended.
Clauses 108 to 118 were adopted.
Clause 119 was adopted as amended.

Clauses 120 to 122 were adopted.

The First to Sixth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill as amended be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill, as amended, was passed.

4-50 P.M.

7. Private Member's Resolution—Withdrawn

Further discussion on the following Resolution moved by Dr. Laxminarayan Pandey on the 2nd June, 1998 continued:—

“This House is of the opinion that Government should formulate a National Housing Policy on priority basis primarily for the benefit of poor and deprived persons with a view to solving the Housing problem to a greater extent in the next five years.”

Shri Ram Jethmalani took part in the debate.

Dr. Laxminarayan Pandey replied to the debate.

The Resolution was withdrawn by leave of the House.

4-58 P.M.

8. Private Member's Resolution—Under consideration

Dr. Asim Bala moved the following Resolution:—

“This House urges upon the Government to take concrete and effective steps to rehabilitate the sick Public Sector Undertakings under the control of the Central Government and formulate a comprehensive policy to improve the functioning of the Public Sector Undertakings.”

The following Members took part in the debate:—

- (1) Shri Shivraj V. Patil
- (2) Shri S. Mallikarjunaiah
- (3) Dr. Laxminarayan Pandey (Speech unfinished)

The discussion was not concluded.

5.57 P.M.

9. Contempt of the House

The Chairman informed that as the House was aware, at about 12.55 hrs. today, two visitors calling themselves Devender Negi aged 33 years, son of Shri Sher Singh Negi and Brij Mohan Upreti aged 34 years, son of Shri Bal Kishan Upreti attempted to shout slogans and threw some leaflets from the Visitors' Gallery. The Security Officers took them into custody immediately and interrogated them. The visitors have not expressed regrets for their action.

The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Madan Lal Khurana was adopted:—

"This House resolves that the persons calling themselves Devender Negi aged 33 years, son of Shri Sher Singh Negi and Brij Mohan Upreti aged 34 years, son of Shri Bal Kishan Upreti who attempted to shout slogans and also threw some leaflets from the Visitors' Gallery, at about 12.55 Hours today, and whom the Security Officers took into custody immediately, have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be let off with stern warning on the rising of the House today."

6.00 P.M.

(Lok Sabha adjourned till 11 AM on Monday, the 20th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, July 20, 1998/Asadha 29, 1920 (Saka)

No. 33

11 A.M.

1. Starred Questions

Starred Question Nos. 462—464 were orally answered. Replies to Starred Question Nos. 465—481 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4598—4827 were laid on the Table.

A Statement by the Minister of Human Resource Development correcting the reply given on August 4, 1997 to Unstarred Question No. 1795 regarding Central Centre of Excellence for Hockey was also laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1996-97 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, Allahabad, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1996-97 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1996-97 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1998-99.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1996-97.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1996-97, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1996-97.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1994-95.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 1994-95.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1993-94 together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1994-95 together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1996-97 together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Visva Bharti, Santiniketan, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharti, Santiniketan, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1996-97 together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 1996-97.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1995-96, together with Audit Report thereon.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1996-97.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 1996-97.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1995-96.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 1995-96.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1996-97 together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1996-97 together with Audit Report thereon.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1996-97.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Shri Lal Bahadur Shastri-Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1996-97.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Madras, for the year 1996-97.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1996-97, together with the Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 1996-97.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1996-97.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1996-97, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1996-97.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1996-97.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College Srinagar, for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1994-95.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1995-96.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the

Karnataka Regional Engineering College, Surathkal, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 1996-97.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1996-97 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1996-97.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1995-96 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1995-96.

- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1996-97.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1996-97.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1995-96 together with Audit Report thereon.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1996-97.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1996-97.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1995-96.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) University Grants Commission, New Delhi, for the year 1996-97.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1996-97.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.42 P.M.)

4. Matters under Rule 377

1. Shri Raghuvansh Prasad Singh raised a matter regarding need to set up telephone exchanges in Muzaffarpur and Vaishali districts, Bihar.
2. Shri Krishna Kumar Choudhary raised a matter regarding need to write off the loans of weavers in Gaya distt. of Bihar.
3. Shri Gauri Shankar Besen raised a matter regarding need to preserve forests in the country especially in Madhya Pradesh.
4. Shri Madhab Rajbangshi raised a matter regarding need to take steps for early inclusion of Koch Rajbangshi Tribal Community of Assam in Scheduled Tribes list.
5. Shri Vithal Tupe raised a matter regarding need to enhance quota of foodgrains to Maharashtra State.
6. Shri Motilal Vora raised a matter regarding need to clear the proposed Action Plan of Madhya Pradesh Government to check naxalite activities in Rajnandgaon.
7. Shri Sudhir Giri raised a matter regarding need to remove the excise duty on finished product of electric bulbs.
8. Shri Daroga Prasad Saroj raised a matter regarding need to include Goad caste in U.P. in the list of Scheduled Castes.
9. Shri M.C. Damotharan raised a matter regarding need for construction of a railway over-bridge in Cuddalore Town, Tamil Nadu.
10. Shri Ram Shakal raised a matter regarding need for construction of a bridge on Sone river on Ghorawal *via* Guruwal Shilpi Road in Sonbhadra Distt., U.P.

3.15 P.M.

5. Government Bill—Under Consideration

Time recommended by Govt. : 4 hrs.

Time taken : 2 hrs. 47 mts.

Balance : 1 hr. 13 mts.

The Electricity Laws (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam.

The following Members took part in the debate:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri V. Dhananjaya Kumar
- (3) Shri Varkala Radhakrishnan
- (4) Shri Prabhu Dayal Katheria
- (5) Shri Mohan Singh
- (6) Shri Prabhunath Singh
- (7) Shri Raghuvansh Prasad Singh
- (8) Shri Prabhat Kumar Samantaray
- (9) Shri Ram Narain Meena
- (10) Shri Jual Oram
- (11) Shri R.L. Jallappa
- (12) Dr. V. Saroja (*Speech Unfinished*)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, July 21, 1998/Asadha 30, 1920 (Saka)

No. 34

11 A.M.

1. Starred Questions

Starred Question Nos. 482—485 were orally answered. Replies to Starred Question Nos. 486—501 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4828—5057 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Food Corporations (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 648(E) in Gazette of India, dated the 13th November, 1997 under sub-section (3) of Section 44 of the Food Corporations Act, 1964.
- (2) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1998 (Hindi and English versions) published in Notification No. E.P. 1(3)/98 in Gazette of India, dated the 29th May, 1998 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.
- (3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Food Corporation

of India, for the year 1996-97 within the stipulated period of nine months after the close of the Accounting year.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 1996-97.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1996-97, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 1996-97.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1996-97.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1996-97.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on 7 July, 1998, Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to joint the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been duly

elected to the said Committee:—

1. Shri E. Balanandan
2. Shri Kapil Sibal
3. Shri Rajashekhar Murthy
4. Shri Onkar Singh Lakhawat
5. Shri Satishchandra Sitaram Pradhan

(2) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1998 passed by Lok Sabha on 14 July, 1998.

5. Report of the Standing Committee on Labour and Welfare

Shri Harin Pathak presented the report on 'The Beedi Workers Welfare Cess (Amendment) Bill, 1998' (Hindi and English versions) of the Standing Committee on Labour and Welfare.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.31 P.M.)

6. Calling Attention

Shri Suresh Kurup called the attention of the Minister of Commerce to the difficulties being faced by rubber growers in the country due to fall in the price of natural rubber and steps taken by the Government in regard thereto.

The Minister of Commerce made a Statement in regard thereto.

3.25 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Shri Krishna Lal Sharma regarding need for a comprehensive policy on the working of Delhi Development Authority.
2. Dr. Ram Lakhon Singh regarding need to improve the functioning of telephones in Bhind Parliamentary constituency, Madhya Pradesh.

3. Shri Girdhari Lal Bhargava regarding need to improve the functioning of National Institute of Ayurveda.

4. Shri Gordhan Bhai Javia regarding need to run Delhi-Porebandar express train thrice a week.

5. Shri Narendra Budania regarding need to direct State Government of Rajasthan to ensure uninterrupted supply of electricity in rural areas of the State particularly in Churu Parliamentary constituency.

6. Shri K.D. Sultanpuri regarding need to provide financial assistance to state Government of Himachal Pradesh for better educational facilities in the State.

7. Shri Abhay Singh S. Bhonsle regarding need to issue N.O.C. by the Central Government for implementation of various schemes for the benefit of slum dwellers residing on Central Government land in Mumbai.

8. Dr. Asim Bala regarding need to sanction Ganga Action Plan-phase II in West Bengal and provide funds for it.

9. Shri C. Gopal regarding need to direct nationalised banks to offer loans to poor needy people on priority basis.

10. Mohd. Ali Ashraf Fatmi regarding need to provide adequate staff for smooth functioning of the office of General Manager, Telecommunication in Darbhanga, Bihar.

11. Shri Akbar Ali Khandoker regarding need to re-open Dunlop India Limited unit situated at Hooghly, West Bengal.

12. Shri B.M. Mensikai regarding need for stoppage of Bangalore CST Mumbai Express at Haveri and Ranebennur.

3.26 P.M.

8. Discussion under Rule 193

Shri S. Jaipal Reddy raised a discussion on statement made by the Minister of Industry on 8 June, 1998 regarding Maruti Udyog Ltd.

The following Members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Dr. Madan Prasad Jaiswal
- (3) Shri K. Karunakaran

- (4) Shri Kharabela Swain
- (5) Shri V.V. Raghavan
- (6) Shri T.R. Baalu
- (7) Prof. P.J. Kurien
- (8) Dr. Subramanian Swamy
- (9) Shri Pramothas Mukherjee
- (10) Dr. T. Subbarami Reddy
- (11) Shri Prakash Yashwant Ambedkar
- (12) Varkala Radhakrishnan

Shri Sikander Bakht replied to the debate.

The discussion was concluded.

9. Report of Business Advisory Committee

Prof. P.J. Kurien presented the Fourth Report of Business Advisory Committee.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, July 22, 1998/Asadha 31, 1920 (Saka)

No. 35

11 A.M.

1. Starred Questions

Starred Question Nos. 502—504 were orally answered. Replies to Starred Question Nos. 505—521 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5058—5197 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
 - (1) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.
 - (2) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.
 - (3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

- (4) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1998-99.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1989-90.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1990-91.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1995-96.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1996-97.

- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1995-96.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Six Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Third amendment Regulations, 1998 published in Notification No. G.S.R. 100(E) in Gazette of India dated the 27th February, 1998.
 - (ii) The Indian Police Service (Pay) Third Amendment Rules, 1998 published in Notification No. G.S.R. 101(E) in Gazette of India dated the 27th February, 1998.
 - (iii) The Indian Police Service (Pay) Fourth Amendment Rules, 1998 published in Notification No. G.S.R. 103(E) in Gazette of India dated the 27th February, 1998.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1998 published in Notification No. G.S.R. 102(E) in Gazette of India dated the 27th February, 1998.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1998 published in Notification No. G.S.R. 109(E) in Gazette of India dated the 3rd March, 1998.
 - (vi) The Indian Police Service (Pay) Fifth Amendment Rules, 1998 published in Notification No. G.S.R. 110(E) in Gazette of India dated the 3rd March, 1998.

- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1998 published in Notification No. G.S.R. 111(E) in Gazette of India dated the 3rd March, 1998.
- (viii) The Indian Police Service (Pay) Sixth Amendment Rules, 1998 published in Notification No. G.S.R. 112(E) in Gazette of India dated the 3rd March, 1998.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1998 published in Notification No. G.S.R. 113(E) in Gazette of India dated the 3rd March, 1998.
- (x) The Indian Police Service (Pay) Seventh Amendment Rules, 1998 published in Notification No. G.S.R. 114(E) in Gazette of India, dated the 3rd March, 1998.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1998 published in Notification No. G.S.R. 115(E) in Gazette of India dated the 3rd March, 1998.
- (xii) The Indian Police Service (Pay) Eighth Amendment Rules, 1998 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 3rd March, 1998.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1998 published in Notification No. G.S.R. 208(E) in Gazette of India dated the 24th April, 1998.
- (xiv) The Indian Police Service (Pay) Ninth Amendment Rules, 1998 published in Notification No. G.S.R. 209(E) in Gazette of India, dated the 24th April, 1998.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1998 published in Notification No. G.S.R. 212(E) in Gazette of India dated the 24th April, 1998.
- (xvi) The Indian Police Service (Pay) Eleventh Amendment Rules, 1998 published in Notification No. G.S.R. 213(E) in Gazette of India dated the 24th April, 1998.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1998 published in Notification No. G.S.R. 214(E) in Gazette of India, dated the 24th April, 1998.

- (xviii) **The Indian Police Service (Pay) Twelfth Amendment Rules, 1998** published in Notification No. G.S.R. 215(E) in Gazette of India dated the 24th April, 1998.
 - (xix) **The Indian Police Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1998** published in Notification No. G.S.R. 184(E) in Gazette of India dated the 16th April, 1998.
 - (xx) **The Indian Police Service (Pay) Thirteenth Amendment Rules, 1998** published in Notification No. G.S.R. 185(E) in Gazette of India dated the 16th April, 1998.
 - (xxi) **The Indian Police Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1998** published in Notification No. G.S.R. 194(E) in Gazette of India dated the 20th April, 1998.
 - (xxii) **The Indian Police Service (Pay) Fourteenth (Second) Amendment Rules, 1998** published in Notification No. G.S.R. 195(E) in Gazette of India dated the 20th April, 1998.
 - (xxiii) **The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1998** published in Notification No. G.S.R. 210(E) in Gazette of India dated the 24th April, 1998.
 - (xxiv) **The Indian Police Service (Pay) Tenth Amendment Rules, 1998** published in Notification No. G.S.R. 211(E) in Gazette of India dated the 24th April, 1998.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1996 to the 31st December, 1996.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (6) Statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1996-97.

- (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the CMC Limited, Mumbai, for the year 1996-97.
- (ii) Annual Report of the CMC Limited, Mumbai, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Message From Rajya Sabha

Secretary-General reported the message from Rajya Sabha that at its sitting held on the 21st July, 1998, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Bill further to amend the Essential Commodities Act, 1955 and nominated the following members to serve on the said Joint Committee:—

1. Shri Sangh Priya Gautam
2. Shri Vedprakash P. Goyal
3. Shri Adhik Shirodkar
4. Shri Bhuvnesh Chaturvedi
5. Shri M. Sankaralingam
6. Shri Ghufraan Azam
7. Kumari Nirmala Deshpande
8. Shri Barjinder Singh Hamdard
9. Shri Ashok Mitra
10. Shri Gaya Singh

5. Motion regarding Fourth Report of Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:—

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 21st July, 1998.”

The motion was adopted.

6. Statements by Ministers

* (1) The Minister of Home Affairs made a statement regarding threats of violence to Shri Suresh Navale, former Minister of State for Energy, Maharashtra and alleged Phone calls threatening Shri Gulabrao Gawande, a former Minister.

@ (2) The Minister of Science and Technology made a statement on Swarnajayanti Fellowships for young Scientists.

(Lok Sabha adjourned at 2.03 P.M. and reassembled at 3.05 P.M.)

7. Matters unde Rule 377

1. Shri Haribhai P. Chaudhary raised a matter regarding need to set up a heavy industry in public sector in Banaskantha Parliamentary constituency Gujarat.

2. Shri Faggan Singh Kulaste raised a matter regarding need to ensure supply of essential commodities through PDS in ST dominated district in M.P.

3. Shri Amar Pal Singh raised a matter regarding need to look into the issue of denial of visa to prominent atomic scientists by some foreign countries.

4. Dr. Madan Prasad Jaiswal raised a matter regarding need to treat the telephone calls between Raksaul and Birganj situated on Indo-Nepal border, as local calls.

5. Shri Manoranjan Bhakta raised a matter regarding need to provide adequate shipping facilities for the people of Andaman and Nicobar Islands.

6. Shri Prasad Babarao Tanpure raised a matter regarding need for uniform wages and allowances for Beedi-cigar workers throughout the country.

7. Shri A. Venkatesh Naik raised a matter regarding need to reconsider the decision to cancel/divert express trains passing through Raichur railway station, Karnataka.

8. Shri Sunil Khan raised a matter regarding need to take steps for revival of B.O.G.L.

9. Dr. V. Saroja raised a matter regarding need to amend Finance Act 23/97 to strengthen rural and urban economy.

10. Shri Shakuni Choudhary raised a matter regarding need to take steps to bring back money lying in General Bank of Netherlands deposited by one Indian late Mohd. Mohsin in 1923.

* Made at 12.48 P.M.

@ Made at 3.26 P.M.

11. Shri Sansuma Khunggur Bwiswmuthiary raised a matter regarding need to bring legislation to create separate State of Bodoland in the current session of Parliament.

3.33 P.M.

8. Government Bill—Under Consideration

Time recommended by BAC: 4 hrs.

Time taken: 3 hrs. 27 mts.

Balance: 33 mts.

The Electricity Laws (Amendment) Bill, 1998

Discussion on the motion for consideration of the Bill moved by Shri P. R. Kumaramangalam on the 20th July, 1998 was continued:—

The following Members took part in the debate:—

- (1) Dr V. Saroja
- (2) Dr. T. Subbarami Reddy
- (3) Shri Virendra Singh
- (4) Prof. Ajit Kumar Mehta (*Speech unfinished*)

The discussion was not concluded.

4.13 P.M.

9. Discussion under Rule 193

Shri Mohan Singh raised a discussion regarding floods in various parts of the country.

The following Members took part in the debate:—

- (1) Shri Ram Nagina Mishra
- (2) Shri P.S. Ghatowar
- (3) Shri Raj Narain Passi
- (4) Shri Subrata Mukherjee
- (5) Shri Indrajeet Mishra
- (6) Shri Shailendra Kumar
- (7) Prof. Prem Singh Chandumajra
- (8) Shri Moti Lal Vora
- (9) Shri Hari Kewal Prasad

- (10) Shri S.P. Yadav
- (11) Shri Rampal Singh
- (12) Shri V. V. Raghavan
- (13) Shri Bachi Singh Rawat
- (14) Shri Rajo Singh
- (15) Shri Virendra Singh
- (16) Shri N.K. Premchandran
- (17) Shri Ramdas Athawale
- (18) Shri Rajendra Agnihotri
- (19) Shri Sansuma Khunggur Bwiswmuthiary
- (20) Shri Prabhunath Singh
- (21) Shri Om Prakash
- (22) Shri Anup Lal Yadav
- (23) Shri Bhubaneswar Kalita
- (24) Shri Sushil Kumar Singh
- (25) Shri Parasnath Yadav
- (26) Shri Shakuni Choudhary
- (27) Dr. Shakeel Ahmad
- (28) Shri Harpal Singh
- (29) Shri K. Bapiraju
- (30) Shri Varkala Radhakrishnan

Shri Som Pal replied to the debate.

The discussion was concluded.

8.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 23, 1998/Shravana 1, 1920 (Saka)

No. 36

11.00 A.M.

1. Starred Questions

Starred Question Nos. 522—524 were orally answered. Replies to Starred Question Nos. 525—541 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5198—5402 were laid on the Table.

Statements by the Minister of Urban Affairs and Employment correcting the replies given on June 11, 1998 and July 9, 1998 to Unstarred Question Nos. 2398 and 3289 respectively regarding out of turn allotment of DDA flats and Strength of Engineers in DDA and (ii) the reasons for delay in correcting the reply in respect of USQ No. 2398 dated June 11, 1998 were also laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Air India Limited, Mumbai, for the year 1995-96.

- (ii) Annual Report of the Air India Limited, Mumbai, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, New Delhi, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1996-97.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 5 of 1998) for the year ended the 31st March, 1997 (Commercial) Hindustan Copper Limited, under article 151 (1) of the Constitution.
 - (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1996-97 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.05 P.M.)

4. Matters under Rule 377

1. Shri Bhanu Pratap Singh Verma raised a matter regarding need to enhance the relay capacity of Doordarshan Kendra, Urai (U.P.)

2. Shri Annasaheb M.K. Patil raised a matter regarding need to open post offices in the radius of one kilometre in Erandol Parliamentary Constituency, Maharashtra.

3. Shri Ashok Pradhan raised a matter regarding need to set up a new sugar mill in Khurja Parliamentary Constituency, U.P.

4. Shri Mullappally Ramachandran raised a matter regarding need for amicable solution to the problem of increasing the height of Mullaperiyar Dam.

5. Shri Vilas Muttemwar raised a matter regarding need to set up Nagpur Development Authority and remove green belt restriction for 30 Kms. area around Nagpur, Maharashtra.

6. Shri Prithviraj D. Chavan raised a matter regarding need to instal an LPT in Islampur, Walva Tehsil of Sangli District of Maharashtra.

7. Prof. Ajit Kumar Mehta raised a matter regarding need to bring National Institute of Agricultural Marketing under the administrative control of Ministry of Agriculture.

8. Shri Sushil Kumar Singh raised a matter regarding need to provide adequate funds for early completion of North Koel Irrigation Project in Aurangabad, Bihar.

9. Shri Bhartruhari Mahtab raised a matter regarding need to explore on rural water supply programme.

10. Shri Chengara Surendran raised a matter regarding need to raise the income limit upto Rs.2 lakh per annum for eligibility under creamy layer due to implementation of 5th Pay Commission's recommendations.

11. Shri Sanat Kumar Mandal raised a matter regarding need to provide central assistance to the Govt. of West Bengal for overall development of Sunderban region.

12. Prof. Saifuddin Soz raised a matter regarding need to strictly implement the provisions of the law banning dancing of bears.

13. Shri Jaisinh M. Chauhan raised a matter regarding need to increase the frequency of 'Kapadvanj—Nadiad' train in Gujarat.

14. Shri Sohanvir Singh raised a matter regarding need to provide adequate funds to State Government of U.P. for repair of Rajbah Canal at Mohammadpur in U.P. for the benefit of sugarcane growers of the area.

3.28 P.M.

5. Government Bill—Passed

Time taken : 5 hrs. 22 mts.

The Electricity Laws (Amendment) Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Shri P.R. Kumaramangalam on the 20th July, 1998 continued:—

- (1) Prof. Ajit Kumar Mehta
- (2) Shri N.K. Premchandran
- (3) Prof. Prem Singh Chandumajra
- (4) Shri Rajo Singh
- (5) Shri Om Prakash
- (6) Prof. Saifuddin Soz
- (7) Shri Prakash Yashwant Ambedkar
- (8) Shri Konijeti Rosaiah
- (9) Shri Francisco Sardinha
- (10) Shri K.D. Sultanpuri

Shri P.R. Kumaramangalam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

6. Statement by Minister

The Minister of State for Health and Family Welfare made a statement regarding situation arising out of the strike by Group C & D Employees of Government Hospitals in Delhi.

5.27 P.M.

7. Discussion Under Rule 193

Time permissible : 2 hrs.

Time taken : 34 Mts.

Balance : 1 hr. 26 Mts.

Smt. Geeta Mukherjee raised a discussion regarding increasing atrocities on women.

Shri Sharad Pawar took part in the debate and his speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th July, 1998)

S. GOPALAN,
Secretary-General.

*Made at 4.02 P.M.

MGIP(PLU)MRND—1798LS—23-7-1998.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 24, 1998/Shravana 2, 1920 (Saka)

No. 37

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Vijayasinhrao Ramrao Dafle who was a member of Third Lok Sabha.

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 542 and 544—546 were orally answered. Replies to Starred Question Nos. 543 and 547—561 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5403—5632 were laid on the Table.

12.00 hrs.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1996-97.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1996-97.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) explaining reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Calcutta, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in the Laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Reveiw (Hindi and English versions) by the Government of the working of the Man Made Textiles, Research Association, Surat, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in the Laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Mumbai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills' Research Association Mumbai, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in the Laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in the Laying the papers mentioned at (9) above.
- (11) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Auditors' Report of 196 Regional Rural Banks for the year 1996-97 within the stipulated period of nine months after the close of the Accounting year.
- (12) A copy of the Notification No. SBD No. 21/1997 (Hindi and English versions) published in Gazette of India dated the 2nd August, 1997 making certain amendments to the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/ Patiala/Saurashtra and Travancore Employees' Provident Fund Regulations under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of undertakings) Act, 1970:—
- (i) The Allahabad Bank Officer employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. H.O./Legal/430 in Gazette of India dated the 13th December, 1997.
- (ii) The Central Bank of India (Officers) Service (Amendment) Regulations, 1997 published in Notification No. CO:PRS:IRP:97-98:1135 in Gazette of India dated the 11th October, 1997.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1996-97 alongwith Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1996-97.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Report (Hindi and English versions) on the Trend and progress of Housing in India of the National Housing Bank for the year ended the June, 1994, under section 42 of the National Housing Bank Act, 1987.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Report (Hindi and English versions) of the Trend and progress of Housing in India of the National Housing Bank for the year ended the June, 1995 under section 42 of the National Housing Bank Act, 1987.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the year 1996-97 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 1998 under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Two Statements regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1996-97.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1996-97 alongwith Audited Accounts.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

12.02 P.M.

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session commencing 27 July, 1998.

12.15 P.M.

6. Discussion under Rule 193

Time Taken: 3 Hrs. 49 mts.

Discussion regarding increasing atrocities on Women raised by Smt. Geeta Mukherjee on the 23rd July, 1998 continued:—

- (1) Shri Sharad Pawar
- (2) Shrimati Bhavna Devrajbhai Chikhalia
- (3) Shri Somnath Chatterjee
- (4) Prof. A.K. Premajam
- (5) Shrimati Sumitra Mahajan
- (6) Shrimati Reena Choudhary
- (7) Shri K.P. Munusamy
- (8) Shrimati Jayanti Patnaik
- (9) Dr. Beatrix D. Souza
- (10) Dr. Raghuvansh Prasad Singh
- (11) Smt. Kailasho Devi
- (12) Shri T.R. Baalu
- (13) Shrimati Bhavna Kardam Dave
- (14) Kum. Kim Gangte
- (15) Dr. Prabha Thakur (*Speech unfinished*)

The discussion was not concluded.

3-30 p.m.

7. Private Members' Bills—Introduced

✓ (1) The Patents (Amendment) Bill, 1998 (Amendment of section 5, etc.) by Shri Chandrashekhar Sahu.

✓ (2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1998 (Amendment of the Schedule) by Shri Vilas Muttemwar.

✓ (3) The Prevention of Cruelty to Animals (Amendment) Bill 1998 (Amendment of section 11) by Shri Ravi S. Naik.

✓ (4) The Patents (Amendment) Bill, 1998 (Amendment of section 53) by Dr. V. Saroja.

✓ (5) The Medical Profession (Regulation) Bill, 1998 by Dr. V. Saroja.

✓ (6) The Constitution (Amendment) Bill, 1998 (Insertion of new article 16A) by Dr. V. Saroja.

✓*(7) The Constitution (Amendment) Bill, 1998 (Insertion of new article 75A, etc.), by Shri Madhukar Sirpotdar.

3.35 p.m.

8. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1998 (Amendment of article 15 etc.) by Shri G.M. Banatwalla.

Shri G.M. Banatwalla concluded his speech on the Motion for consideration of the Bill moved by him on the 10th July, 1998.

The following Members took part in the debate:—

- (1) Prof. Chaman Lal Gupta
- (2) Shri Raja Paramasivam
- (3) Shri Kharabela Swain
- (4) Shri D. Venugopal
- (5) Shri Mohan Singh
- (6) Prof. Ajit Kumar Mehta
- (7) Shri Prabhunath Singh

- (8) Shri E. Ahamed
- (9) Shri Ratilal Kalidas Varma
- (10) Prof. Jogendra Kawade
- (11) Shri B.M. Mensinkai
- (12) Shri Shailendra Kumar
- (13) Shri S. Mallikarjunaiah
- (14) Shri N.K. Premchandran (*Speech unfinished*)

The discussion was not concluded.

6-01 p.m.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 27th July, 1998.*)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, July 27, 1998/Shravana 5, 1920 (Saka)

No. 38

11.00 A.M.

1. Starred Questions

Starred Question Nos. 562—564 were orally answered. Replies to Starred Question Nos. 565—581 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5633—5862 were laid on the Table.

A Statement by the Minister of State for Environment and Forests correcting the reply given on July 6, 1998 to Unstarred Question No. 2874 regarding clearance to Power Projects were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement (Hindi and English versions) (i) correcting the reply given on the 6th July, 1998 to Unstarred Question No. 2914 by Shri Kirti Vardhan Singh, M.P. regarding Kendriya Vidyalayas in U.P. and (ii) the reasons for delay in correcting the reply.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1996-97 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1996-97.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University, Act, 1985:—
- (i) G.S.R. 370 published in Gazette of India dated the 31st August, 1996 making certain amendments/additions to the Ordinance on convocations published in Notification No. G.S.R. 329 dated the 6th May, 1989.
 - (ii) G.S.R. 387 published in Gazette of India dated the 14th September, 1996 making certain amendments to statute 19 regarding removal of employees of the University.
 - (iii) The Ordinance on Emoluments, Terms and Conditions of Service of Directors (other than Directors of Schools) and their powers and functions published in Notification No. G.S.R. 19 in Gazette of India dated the 4th January, 1997.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Chennai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Chennai, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Mumbai, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1995-96.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1996-97.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Tenth, Eleventh and Twelfth Lok Sabha:—

EIGHTH LOK SABHA

- (1) Statement No. XLIII Tenth Session, 1988

TENTH LOK SABHA

- (2) Statement No. XXXIX First Session, 1991
 (3) Statement No. XXXVI Third Session, 1992
 (4) Statement No. XXXI Sixth Session, 1993
 (5) Statement No. XXVI Eighth Session, 1993
 (6) Statement No. XIX Eleventh Session, 1994
 (7) Statement No. XVII Twelfth Session, 1994
 (8) Statement No. XV Thirteenth Session, 1995
 (9) Statement No. XII Fourteenth Session, 1995
 (10) Statement No. X Fifteenth Session, 1995
 (11) Statement No. IX Sixteenth Session, 1996

ELEVENTH LOK SABHA

- (12) Statement No. VII Second Session, 1996
 (13) Statement No. VI Third Session, 1996
 (14) Statement No. V Fourth Session, 1997
 (15) Statement No. III Fifth Session, 1997
 (16) Statement No. III Sixth Session, 1997

TWELFTH LOK SABHA

- (17) Statement No. I First Session, 1998
 (18) Statement No. I Second Session, 1998

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Trust Act, 1963:—

- (i) G.S.R. 431(E) published in Gazette of India dated the 29th July, 1997 approving the Mormugao Port Employees' (Allotment of Residences) Amendment Regulations, 1997.

- (ii) G.S.R. 595(E) published in Gazette of India dated the 14th October, 1997 approving the Cochin Port Trust Employees (Contributory Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulations, 1997.
- (iii) G.S.R. 283(E) published in Gazette of India dated the 29th May, 1998 approving the Mumbai Port Turst, Employees Digest of pay and Allowances, Leave and Pension (Amendment) Rules, 1998.
- (iv) G.S.R. 284(E) published in Gazette of India dated the 29th May, 1998 approving the Mormugao Port Employees (Superannuation and Age of Retirement) Amendment Regulations, 1998.
- (v) G.S.R. 333(E) published in Gazette of India dated the 4th June, 1998 approving the Mormugao Port Employees (Supplementary Leave) Amendment Regulations, 1998.
- (vi) G.S.R. 335(E) published in Gazette of India dated the 4th June, 1998 approving the Mormugao Port Employees (Leave) Amendments Regulations, 1998.
- (vii) G.S.R. 30(E) published in Gazette of India dated the 22nd January, 1997 approving the New Mangalore Port Trust Employees (Allotment of Residences) Second Amendment Regulations, 1997 together with a Corrigendum thereto published in Notification No. G.S.R. 430(E) dated the 29th July, 1997.
- (viii) G.S.R. 561(E) published in Gazette of India dated the 19th September, 1997 approving the Jawaharlal Nehru Port Trust Employees (Pay and Allowances) Regulations, 1997.
- (ix) G.S.R. No. 281(E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (Contributory Provident Fund) Regulations, 1997.
- (x) G.S.R. 282(E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (General Provident Fund) Regulations, 1997.
- (xi) G.S.R. 323(E) published in Gazette of India dated the 2nd June, 1998 approving the Jawahar Lal Nehru Port Trust (Recruitment of Heads of Department) (2nd Amendment) Regulations, 1998

- (xii) G.S.R. 334(E) published in Gazette of India dated the 4th June, 1998 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.
 - (xiii) G.S.R. 349(E) published in Gazette of India dated the 17th June, 1998 approving the Cochin Port Trust Employees (RSP) Regulations, 1998.
 - (xiv) G.S.R. 384(E) published in Gazette of India dated the 10th July, 1997 approving the Amendment to the Recruitment Rules for the post of Signal Bosan Regulations, 1997.
 - (xv) G.S.R. 568(E) published in Gazette of India dated the 26th September, 1997 approving the Madras Port Trust (Recruitment of Heads of Departments) (Amendment) Regulations, 1997.
 - (xvi) G.S.R. 562(E) published in Gazette of India dated the 22nd September, 1997 approving the Mormugao Port Employees (Acceptance of Employment after Retirement) (Amendment) Regulations, 1997.
- (19) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the period from 1989-90 to 1995-96 alongwith Audited Accounts under section 24 of the National Highways Authority of India Act, 1988.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (i) S.O. 288(E) published in Gazette of India dated the 1st April, 1997 declaring the Highway No. 57 as the National Highway.
- (ii) S.O. 432(E), published in Gazette of India dated the 6th June, 1997 authorising M/s Ideal Road Builders Private Limited, to collect levy of Toll for the use of Thane-Bhiwandi Bypass.
- (iii) S.O. 433(E) published in Gazette of India dated the 6th June, 1997 regarding entrustment of development work of National Highway to State Government concerned.
- (iv) S.O. 2426(E) published in Gazette of India dated the 27th September, 1997 Notifying the Levy of Toll for the use of Durgapur Express Way.
- (v) S.O. 791(E) published in Gazette of India dated the 21st November, 1997 appointing the competent authority for the supervision of land acquisition work for 2nd Vivekananda Bridge across river Hooghly in West Bengal.
- (vi) S.O. 894(E) published in Gazette of India dated the 24th December, 1997 declaring the New National Highway No. 58.
- (vii) S.O. 922(E) published in Gazette of India dated the 29th December, 1997, declaring the New National Highways No. 59 and 60.
- (viii) S.O. 53(E) published in Gazette of India dated the 16th January, 1998 declaring change in alignment of National Highway No. 2.
- (ix) S.O. 116(E) published in Gazette of India dated the 9th February, 1998 declaring 14 New National Highways.
- (x) S.O. 230(E) published in Gazette of India dated the 19th March, 1998 declaring change in the alignment of National Highway No. 4.
- (xi) S.O. 505(E) published in Gazette of India dated the 11th June, 1998 regarding acquisition of land for the Second Vivekananda Bridge across river Hooghly in West Bengal.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Navik Bhavishya Nidhi, (Seamen's Provident Fund Organisation), Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navik Bhavishya Nidhi, (Seamen's Provident Fund Organisation) Mumbai, for the year 1996-97.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1998 passed by Lok Sabha on 17 July, 1998.

*(2) That at its sitting held on the 16th July, 1998 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1999 and also communicated the names of the following members of Rajya Sabha who had been elected to the said committee:—

1. Shri Mohd. Salim
2. Shri K.R. Malkani
3. Shri Satishchandra Sitaram Pradhan
4. Shri J. Chitharanjan
5. Shri Jayant Kumar Malhoutra
6. Shri Vayalar Ravi
7. Shri K. Rahman Khan.

*(3) That at its sitting held on the 16th July, 1998 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1999 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

1. Dr. Gopalrao Vithalrao Patil
2. Shri Ranjan Prasad Yadav

3. Shri Gopalsinh G. Solanki
4. Shri H. Hanumanthappa
5. Shri Jitendra Prasada
6. Shri Jibon Roy
7. Shri Yerra Narayanaswamy'

5. Reports and Minutes of the Standing Committee on Finance

SHRI PRITHVIRAJ D. CHAVAN presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Finance:—

- (1) Fifth Action Taken Report on the recommendations contained in the First Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of the Ministry of Planning and Programme Implementation.
- (2) Sixth Action Taken Report on the recommendations contained in the Second Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of the Ministry of Finance.
- (3) Seventh Action Taken Report on the recommendations contained in the Third Report (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Ministry of Finance.
- (4) Eighth Action Taken Report on the recommendations contained in the Fourth Report (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Ministry of Planning and Programme Implementation.
- (5) Ninth Action Taken Report on recommendations contained in the Tenth Report (Tenth Lok Sabha) on Working of Central Board of Direct Taxes (CBDT)

6. Government Bills—Introduced

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1998.
- (2) The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998.

7. Statements by Ministers

- (i) The Minister of Information and Broadcasting made a statement regarding telecast of a documentary on Sardar Sarovar Project.

- (ii) The Minister of Home Affairs made a statement regarding the bomb blast incident which occurred at Inter-State Bus Terminus, Delhi on 26 July, 1998.

(Lok Sabha adjourned at 2.08 P.M. and re-assembled at 3.08 P.M.)

8. Matters Under Rule 377

1. Shri Chandresh Patel raised a matter regarding need to upgrade Jamnagar city of Gujarat to B-2 category.

2. Capt. Jagatveer Singh Drona raised a matter regarding need to ensure employment opportunities for apprentices of Hindustan Aeronautics Ltd., Kanpur, U.P.

3. Shri Chandramani Tripathy raised a matter regarding need to ensure that recognition of Medical College of Rewa (M.P.) is not withdrawn by Medical Council of India.

4. Shri Ram Narain Meena raised a matter regarding need to restore Bisalpur Dam in Rajasthan in its original form to ensure water supply to Bundi and Tonk districts for irrigation purposes.

5. Shri Ashok Namdeo Mohol raised a matter regarding need to restore the land acquired by the Defence Ministry at Shelarwadi Village, in Pune district to the farmers.

6. Shri T. Subbarami Reddy raised a matter regarding need to telecast Telugu news bulletins twice a day on the Regional Channel (DD-8).

7. Shri S. Ajaya Kumar raised a matter regarding need to include President, Vice-President and Chairmen of Standing Committees of District, Block and Gram Panchayats for allotment of telephone from Non-OYT quota.

8. Smt. Usha Verma raised a matter regarding need to provide necessary assistance to the villagers affected by floods in Hardoi, U.P.

9. Shri K.P. Munusaamy raised a matter regarding need to declare granite quarrying activity as an industry.

10. Shri K. Yerrannaidu raised a matter regarding need to conduct an enquiry into the dealings of DCM Financial Services Ltd. and ensure repayment of their dues to depositors.

11. Shri N.T. Shanmugam raised a matter regarding need to extend Chennai-Arakeram EMU Trains upto Katpade in Vellore, Tamil Nadu.

3.37 P.M.

9. Discussion under Rule, 193

Time taken: 5 hrs. 01mt.

Discussion regarding increasing atrocities on Women raised by Smt. Geeta Mukherjee on the 23rd July, 1998 continued:

The following Members took part in the debate:—

- (1) Dr. Prabha Thakur
- (2) Kum. Mamata Benerjee
- (3) Smt. Sandhya Bauri
- (4) Smt. Abha Mahto
- (5) Smt. Usha Meena

(Speech unfinished)

The discussion was not concluded.

5-10 P.M.

10. Government Bill —Passed

The Beedi Workers Welfare Cess (Amendment) Bill, 1998.

The Motion for consideration of the Bill was moved by Dr. Satyanarayan Jatiya.

The following Members took part in the debate:—

- (1) Shri Prasad Baburao Tanpure
- (2) Dr. Laxmi Narayan Pandey
- (3) Shri Abul Hasnat Khan
- (4) Shri S. Murugesan
- (5) Shri A. C. Jos
- (6) Shri Chetan Chauhan
- (7) Shri Shailendra Kumar
- (8) Shri Veerendera Kumar
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri B.M. Mensinkai
- (11) Shri Ajay Chakraborty
- (12) Shri C. Kuppusami
- (13) Shrimati Jayanti Patnaik

- (14) Shri N.K. Premchandran
- (15) Shri R.S. Gawai
- (16) Shri Rajendra Agnihotri
- (17) Shri Mitrasen Yadav
- (18) Shri Bir Singh Mahato
- (19) Shri N.T. Shanmugam
- (20) Prof. Jogendra Kawade
- (21) Shri Vidyasagar Rao
- (22) Shri S. Mallikarjunaiah
- (23) Shri R.L.P. Verma
- (24) Shri T. Govindan
- (25) Shri K. Rosaiah

Dr. Satyanarayan Jatiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Satyanarayan Jatiya.

The motions was adopted and the Bill was passed.

£11. Report of Business Advisory Committee

Major Genral (Retd.) Bhuvan Chandra Khanduri (AVSM) presented the Fifth Report of the Business Advisory Committee.

8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 1998)

S. GOPALAN,
Secretary-General.

£At 6 P.M.

MGIP(PLU)MRND—1870LS—27-7-1998.

LOK SABHA

BULLETIN — PART I
(Brief Record of Proceedings)

Tuesday, July 28, 1998/Shravana 6, 1920 (Saka)

No. 39

11.00 A.M.

1. Starred Questions

Starred Question Nos. 582—584 were orally answered. Replies to Starred Question Nos. 585—601 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5863—6092 were laid on the Table.

12.00 Hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the years 1994-95 and 1995-96 together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 1996-97.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1995-96 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1995-96.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 1996-97.
 - (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research S.A.S. Nagar, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Pharmaceutical Education and Research S.A.S. Nagar, for the year 1996-97.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the White Paper on Railway Projects (Hindi and English versions).
- (14) A copy each of the following Reports (Hindi and English versions) under article 338 (6) of the Constitution.
- (i) Thirtieth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1989—91.
- (ii) Report of the National Commission for Scheduled Castes and Scheduled Tribes for the period from the 12th March, 1992 to the 31st March, 1993.
- (iii) Annual Report of the National Commission for Scheduled Castes and Scheduled Tribes, for the year 1993-94.
- (iv) Special Report of the National Commission for Scheduled Castes and Scheduled Tribes for the year 1998.
- (v) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations made in the Thirtieth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1989—91.
- (vi) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations made in the Report of the National Commission for Scheduled Castes and Scheduled

Tribes for the period from the 12th March, 1992 to the 31st March, 1993.

- (vii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations made in the Annual Report of the National Commission for Scheduled Castes and Scheduled Tribes for the year 1993-94.
 - (viii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations made in the special Report of the National Commission for Scheduled Castes and Scheduled Tribes.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (16A) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 1996-97.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16A) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1996-97.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1996-97 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1996-97.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 1995-96.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1995-96.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Board of Examinations for the year 1996-97 within the stipulated period of nine months after the close of the Accounting year.
- (33) (i). A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1996-97.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1996-97.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year, 1995-96.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year, 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Co-operative Limited, Vadodara, for the year 1996-97.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th July, 1998, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1999 and had elected the following members of Rajya Sabha to serve on the said Committee:—

1. Shri Gandhi Azad
2. Shri Ram Nath Kovind
3. Shri Sanatan Bisi
4. Shri Mohd. Azam Khan
5. Shri Govindram Miri
6. Shri Rajubhai A. Parmar
7. Shrimati Jayaprada Nahata
8. Shri C.P. Thirunavukkarasu
9. Shri Sukhdev Singh Libra
10. Shri Jhumuk Lal Bhendia

5. Reports of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:—

- (1) Sixth Report on the Action Taken by the Government on the recommendations contained in the Twenty-sixth Report of the Standing Committee on Urban & Rural Development (Tenth Lok Sabha) on Preparation, Maintenance, Updating and Computerisation of Land Records under Centrally Sponsored Schemes — An Assessment, of the Department of Rural Development (Ministry of Rural Areas & Employment); and
- (2) Seventh Report on Integrated Wastelands Development Project (IWDP) Scheme of the Department of Wastelands Development (Ministry of Rural Areas and Employment).

6. Presentation of Petition

Shri Jual Oram presented a petition signed by Shri Bijay Oram of Bolani PO/via Lathikata and others regarding hazardous pollution created by two industrial Units in Sundargarh, Orissa.

7. Motion regarding Fifth Report of the Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 27th July, 1998".

The Motion was adopted.

8. Announcement by the Speaker

The Speaker made the following announcement:—

"I have to inform the House that as decided in the Leaders meeting held today (28.7.1998), in order to provide sufficient time for completion of essential Government and other Business, the House may sit upto Wednesday, the 5th August, 1998.

There will be no 'Question Hour' on these days. There will also be no Private Members' Business on Friday, the 31st July, 1998."

The House agreed.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

9. Statements by Ministers

✓(1) The Minister of Home Affairs made a statement on deportation of certain people by Maharashtra Government.

*✓(iii) The Minister of Human Resource Development made a statement regarding the action of U.S. Government in serving notices to certain Indian scientists for return to India.

**✓(iii) The Minister for Health and Family Welfare made a statement regarding calling off the strike by Group C&D employees of Delhi's Government Hospitals.

*Made at 4.45 p.m.

** Made at 4.56 p.m.

2.11 P.M.

10. Matters under Rule 377

(1) Shri Rameshwar Patidar raised a matter regarding need to provide more funds to the State Government of Madhya Pradesh for the welfare of Scheduled Tribes.

(2) Shri Ritlal Prasad Verma raised a matter regarding need to evolve a National Policy to identify and help the direct descendants of the active participants of the first war of Independence, 1857.

(3) Shri Mahesh Kumar Kanodia raised a matter regarding need to solve acute drinking water problem particularly in north Gujarat.

(4) Shri Virendra Kumar raised a matter regarding need to restore agricultural land to the farmers in Sagar Parliamentary constituency occupied by Bamheri Bika Field Firing Range.

(5) Shri Sunil Khan raised a matter regarding need to implement recommendations of Sarkaria Commission.

(6) Dr. Raghuvansh Prasad Singh raised a matter regarding need to include Nunia Caste in Bihar in the Scheduled Caste list.

(7) Dr. (Smt.) Suguna Kumari raised a matter regarding need to consider sympathetically demands of employees of FCI at Ramgundam, A.P.

(8) Prof. Frem Singh Chandumajra raised a matter regarding need to suitably amend the Motor Vehicles Act, 1939 so as to increase the loading capacity of road transport vehicles.

2.28 P.M.

11. Discussion under Rule 193

Time taken: 7 Hrs. 04 mts.

Discussion regarding increasing atrocities on Women raised by Smt. Geeta Mukherjee on the 23rd July, 1998 continued:—

The following Members took part in the debate:—

(1) Smt. Kamal Rani

(2) Shri Prabhu Nath Singh

- (3) Smt. Satwinder Kaur
 - (4) Shri Ramdas Athawale
 - (5) Smt. Sangeeta Kumari Singh Deo
 - (6) Shri Amar Roy Pradhan
 - (7) Shri Madhukar Sirpotdar
 - (8) Shri Ravi Prakash Verma
 - (9) Shri N.T. Shanmugam
 - (10) Shri Joachim Baxla
 - (11) Shri Rama Nand Singh
- Shri L.K. Advani replied to the debate.

The discussion was concluded.

4.32 P.M.

12. Government Bill - Under Consideration

Time allotted 2 hrs.
Time taken: 1 hr. 18 mts.
Balance: 42 mts.

The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Sikander Bakht.

The following members took part in the debate:—

- (1) Shri Satya Pal Jain
- (2) Shri Manoranjan Bhakta
- (3) Dr. Mahadeepak Singh Shakya
- (4) Shri Varkala Radhakrishnan
- (5) Kumari Mamata Banerjee
- (6) Shri Mitrasen Yadav
- (7) Shri R.L. P. Verma

(8) Shri Prithviraj D. Chavan

(9) Shri Annasaheb M.K. Patil

(10) Shri Ajay Chakraborty

(11) Prof. Saifuddin Soz

(12) Shri S. Mallikarjunaiah (*Speech unfinished*)

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, July 29, 1998/Shravana 7, 1920 (Saka)

No. 40

11.00 A.M.

1. Starred Questions

Starred Question Nos. 602—605 were orally answered. Replies to Starred Question Nos. 606—621 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6093—6229 were laid on the Table.

12.00 Hrs.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report/Audit Accounts of the Indian Council of Arbitration for the year 1996-97.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1996-97 alongwith Audited Accounts.

*The Annual Report and Audited Accounts were laid on the Table on 12.6.1998.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Housing and Habitat Policy, 1998 (Hindi and English versions).
- (6) A copy of the Notification No. G.S.R. 317(E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1998 together with an explanatory memorandum seeking to exempt from the levy of service tax the taxable service provided by a goods transport operator, pandal or shamiana contractor and outdoor caterer under sub-section (4) of section 94 of the Finance Act, 1994.
- (7) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 338(E) published in Gazette of India dated the 4th June, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 204/92-Cus., dated the 19th May, 1992.
 - (ii) G.S.R. 341(E) published in Gazette of India dated the 9th June, 1998 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
 - (iii) G.S.R. 368(E) published in Gazette of India dated the 30th June, 1998 together with an explanatory memorandum making certain amendments in the Notification mentioned therein.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, for the year 1997-98 under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1997-98.
- (9) A copy of the Annual Report (Hindi and English versions) of the Forum of Financial Writers and Institute of Economic Journalism for the year 1996-97 alongwith Audited Accounts.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Seamen's Provident Fund Organisation for the year 1996-97.
- (14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1996-97.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1996-97.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*Annual Report and Audited Accounts were laid on the Table on 27.7.1998.

- (15) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Electronic Trade and Technology Development Corporation Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th July, 1998, Rajya Sabha agreed without any amendment to the Electricity Laws (Amendment) Bill, 1998 passed by Lok Sabha on the 23rd July, 1998.

5. Reports of Standing Committee on Communications

Shrimati Sheela Gautam presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) Fourth Report on Action Taken by the Government on the recommendations contained in the Tenth Report of the Standing Committee on Communications (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to Department of Post-Ministry of Communications.

- (2) Fifth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report of the Standing Committee on Communications (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to the Ministry of Information and Broadcasting.

6. Statements of the Standing Committee on Defence

Sqn. Ldr. Kamal Chaudhry laid on the Table the Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Reports:—

- (1) Third Report (Tenth Lok Sabha) on action taken on the recommendations contained in the Second Report of the Committee on Demands for Grants of Ministry of Defence for 1994-95.
- (2) Seventh Report (Tenth Lok Sabha) on action taken on the recommendations contained in the Fourth Report of the Committee on Demands for Grants of Ministry of Defence for 1995-96.
- (3) Eighth Report (Tenth Lok Sabha) on action taken on the recommendations contained in the Fifth Report of the Committee on 'Defence Research and Development — Major Projects'.
- (4) Second Report (Eleventh Lok Sabha) on action taken on the recommendations contained in the Sixth Report of the Committee (Tenth Lok Sabha) on 'Defence Policy, Planning and Management'.
- (5) Fourth Report (Eleventh Lok Sabha) on action taken on the recommendations contained in First Report of the Committee on Demands for Grants of Ministry of Defence for 1996-97.

7. Reports of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:

- (1) Eighth Report on the Action Taken by the Government on the recommendations contained in the Second Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1996-97) Department of Urban Employment & Poverty Alleviation (Ministry of Urban Affairs & Employment);

- (2) Ninth Report on the Action Taken by the Government on the recommendations contained in the Third Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1996-97) Department of Wastelands Developments (Ministry of Rural Areas & Employment); and
- (3) Tenth Report on the Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1996-97) Department of Urban Development (Ministry of Urban Affairs & Employment).

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.11 P.M.)

2.15 p.m.

8. Calling Attention

Shri N. Bhaskar Rao called the attention of the Minister of Industry to the situation arising out of non-payment of salaries and other statutory dues to employees of some Public Sector Undertakings particularly Hindustan Cables Ltd. Hyderabad and non-transfer of its administrative control to the Ministry of Communications and the steps taken by the Government in regard thereto.

The Minister of Industry made a statement in regard thereto.

The Ministers of Labour and Communications also replied to the clarificatory questions asked by the Members.

3.13 p.m.

9. Matters Under Rule 377

(1) Shri Ram Shakal raised a matter regarding need to declare Mirzapur District in U.P. as industrially backward.

(2) Shri Dharendra Aggarwal raised a matter regarding need to ensure implementation of central schemes in Chatra, Bihar.

(3) Smt. Bhavana Chikhalia raised a matter regarding need to take steps or early completion of Sardar Sarovar Project in Gujarat.

(4) Shri V.M. Sudheeran raised a matter regarding need to treat at par SC/OBC certificates issued by other States with competent authority of Delhi for appointment of teachers by Delhi Subordinate Services Selection Board (DSSSB).

(5) Shri D.S. Ahire raised a matter regarding need to provide gaathan sites for tribal villagers in the districts of Nasik and Dhule in Maharashtra.

(6) Shri Manoranjan Bhakta raised a matter regarding need to provide environmental forest clearance to road construction projects in Andaman and Nicobar Islands.

(7) Shri T. Govindan raised a matter regarding need to provide sufficient funds for the developmental work on NH-17 in Kerala.

(8) Shri K. Palaniswami raised a matter regarding need to direct the Ponni Sugar Mill in Namakkal District, Tamil Nadu to treat its effluents according to the norms laid down by the Pollution Control Board.

(9) Shri Ramsheth Thakur raised a matter regarding need to provide telephone facilities in Panvel Tehsil of Raigarh district of Maharashtra.

(10) Dr. Beatrix D' Souza raised a matter regarding need to consider the Anglo-Indian community as a special category for reservation in Central Government jobs.

(11) Shri Ram Tahal Chaudhary raised a matter regarding need for proper maintenance of national highways in Bihar particularly in Ranchi.

(12) Shri T.R. Baalu raised a matter regarding need to introduce National Health Scheme for school children in the country.

3.30 p.m.

10. Government Bill—Passed

Time taken : 2 Hrs. 34 Mts.

The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Shri Sikander Bakht on the 28th July, 1998 continued:—

The following Members took part in the debate:—

- (1) Shri S. Mallikarjunaiah
- (2) Shri Pramothas Mukherjee
- (3) Shri K. Palaniswami
- (4) Shri K.S. Rao
- (5) Shri S.S. Palanimanickam

- (6) Shri Sunil Khan
- (7) Shri Ramdas Athawale
- (8) Shri Prabhu Dayal Katheria
- (9) Shri Bikram Keshari Deo

Shri Sikander Bakht replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sikander Bakht.

The motion was adopted and the Bill was passed.

4.49 p.m.

11. Discussion under Rule 193

Time permissible	:	2 hrs.
Time taken	:	41 mins.
Balance	:	1 hr. 19 mins.

Shri Bhubaneswar Kalita raised a discussion regarding situation in North-Eastern region due to insurgency.

The following Members took part in the debate:—

- (1) Shri Samar Chowdhary
- (2) Shri Tapan Sikdar (*Speech unfinished*)

The discussion was not concluded.

5.30 p.m.

12. Half-an-Hour Discussion

Shri Gauri Shanker Bisen raised a discussion on points arising out of the answer given by the Minister of Rural Areas and Employment on 28.5.1998 to Starred Question No. 23 regarding Safe Drinking Water.

Shri Babagouda Patil replied to the discussion.

6. 29 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, July 30, 1998/Shravana 8, 1920 (Saka)

No. 41

11.00 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

2. Reports of Standing Committee on Energy

SHRI K. KARUNAKARAN presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:—

- (1) Fifth Report on Action Taken by the Government on the recommendations contained in the Fourteenth Report of the Standing Committee on Energy (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to Department of Atomic Energy.
- (2) Sixth Report on Action Taken by the Government on the recommendations contained in the Fifteenth Report of the Standing Committee on Energy (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to Ministry of Non-Conventional Energy Sources.

- (3) Seventh Report on Action Taken by the Government on the recommendations contained in the Sixteenth Report of the Standing Committee on Energy (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to Ministry of Power.
- (4) Eighth Report on Action Taken by the Government on the recommendations contained in the Seventeenth Report of the Standing Committee on Energy (Eleventh Lok Sabha) on Demands for Grants (1997-98) relating to Ministry of Coal.
- (5) Ninth Report on Action Taken by the Government on the recommendations contained in the Eighteenth Report of the Standing Committee on Energy (Eleventh Lok Sabha) on the subject "Rural Electrification-Problems, Realities and Achievements".

3. Government Bill—Introduced

The Export-Import Bank of India (Amendment) Bill, 1998.

(Due to interruptions in the House, Lok Sabha adjourned at 11.56 A.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.17 P.M. and re-assembled at 4.03 P.M.)

4.04 P.M.

4. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Shri Ashok Argal regarding need for construction of a bridge at Used ghat on Chambal river in Morena district, Madhya Pradesh.
2. Shri Satyapal Jain regarding need to direct Chandigarh Housing Board to allot plots to Co-operative Housing Societies early.
3. Shri Ravindra Kumar Pandey regarding need to improve the functioning of Central Coalfields Limited and Bharat Cooking Coal Limited.
4. Shri Bhanu Pratap Singh Verma regarding need to send a team to Jalaun in U.P. to survey crops affected by weeds.

5. Dr. B.N. Reddy regarding need to ensure availability of drinking water to all in the country by 2000 A.D.
6. Shri Vilas Muttemwar regarding need to grant statehood to Vidarbha immediately.
7. Smt. Usha Meena regarding need to take over cement factory at Sawai Madhopur in Rajasthan to protect the interest of workers.
8. Shri Sudip Bandyopadhyay regarding need to preserve the natural beauty of Calcutta city.
9. Smt. Reena Chaudhary regarding need to provide railway facilities at Hasanganj and Purva in U.P.
10. Shri N.K. Premachandran regarding need to set up a Low Power Transmission Centre of Doordarshan in Kollam district in Kerala.
11. Shri K. Pary Mohan regarding need to provide more funds to the State Government of Tamil Nadu for early completion of Hogaanekkal drinking water scheme.
12. Shri Amar Roy Pradhan regarding need to ensure that Jute Corporation of India purchase raw jute from jute growers directly particularly in North Bengal.

4.05 P.M.

5. Statement by Minister

The Minister of Civil Aviation made a statement regarding the accident of an Indian Airlines Dornier Aircraft at Cochin.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 1998).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, July 31, 1998/Shravana 9, 1920 (Saka)

No. 42

11.00 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (in English version only) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Final Report of Inquiry headed by Justice M.C. Jain to enquire into the sequence of events leading to and all the facts and circumstances relating to assassination of Shri Rajiv Gandhi (including its Annexures forming part of the Final Report).
 - (ii) Memorandum of Action taken on the above Report.
- (2) Explanatory Memorandum (in English version only) giving reasons for (i) not laying simultaneously the Hindi version and (ii) not circulating copies of the Report mentioned at (i) of item (1) above.
- (3) A copy of the Consumer Protection (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 88(E) in Gazette of India dated the 24th February, 1998, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

2. Government Bill—Introduced

The Cotton Ginning and Pressing Factories (Repeal) Bill, 1998.

3. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd August, 1998.

*(2) The Minister of Home Affairs made a statement on the incident of killing of 16 persons by the militants in Doda district on 27 July, 1998.

4. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 17th July, 1998:—

- (1) The Appropriation (Railways) No. 3 Bill, 1998; and
- (2) The Appropriation (No. 3) Bill, 1998.

(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 1 P.M.)

1.22 P.M.

5. Discussion under Rule 193

Time taken: 5 hrs. 45 mts.

Discussion regarding situation in North-Eastern region due to insurgency raised by Shri Bhubaneswar Kalita on the 29th July, 1998 continued.

The following members took part in the debate:—

- (1) Shri Tapan Sikdar
- (2) Shri Tarun Gogoi
- (3) Kumari Mamata Banerjee
- (4) Shri Mohan Singh
- (5) Shri C. Gopal
- (6) Shri Lalu Prasad
- (7) Shri Th. Chaoba Singh
- (8) Shri Indrajit Gupta
- (9) Dr. Jayanta Rongpi

*Made at 1.05 P.M.

- (10) Shri Anand Mohan
- (11) Shri P. S. Ghatowar
- (12) Shri Sansuma Khunggur Bwiswmuthiary
- (13) Shri A. F. Golam Osmani
- (14) Shri Rajkumar Wangcha
- (15) Shri Salkhan Murmu
- (16) Kumari Kim Gangte
- (17) Shri Bijoy Krishna Handique
- (18) Shri P. R. Kyndiah
- (19) Shri H. Lallungmuana
- (20) Shri K. A. Sangtam
- (21) Shri P. A. Sangma

Shri L. K. Advani replied to the discussion.

The discussion was concluded.

6. Government Bill—Passed

Time taken: 2 hrs. 44 mts.

The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 1998.

The motion for consideration of the Bill was moved by Shrimati Sushma Swaraj.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 7th September, 1998 was moved by Shri Varkala Radhakrishnan.

The following Members took part in the debate:—

- (1) Shri S. Jaipal Reddy
- (2) Shri P. C. Chacko
- (3) Shri Lalu Prasad
- (4) Shri Hannan Mollah

- (5) Shri Surinder Singh
- (6) Shri R. Muthiah
- (7) Shri Mohan Singh
- (8) Prof. P. J. Kurein

The amendment moved by Shri Varkala Radhakrishnan for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushma Swaraj.

The motion was adopted and the Bill was passed.

7. Announcement by the Chair

The Chair made the following announcement:—

"I have to inform the House that as per the decision taken in the meeting of Business Advisory Committee held today (31.7.1998), the following items of business will be transacted on 3rd, 4th and 5th August, 1998:—

3 AUGUST 1998

- (i) Discussion under rule 193 regarding recent developments affecting India's foreign policy on the statement to be made by Prime Minister on SAARC Summit.
- (ii) Discussion under rule 193 regarding deportation of certain people by Maharashtra Government—To be taken up at 4 P.M.

4 AUGUST 1998

- (i) Discussion under rule 193 on problems of SCs and STs;
- (ii) Discussion on Jain Commission Report—To be taken up at 2 P.M.

5 AUGUST 1998

Further discussion on Jain Commission Report.

Besides, other items of Government Business, if any, will also be taken up on these days.”

9.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, August 3, 1998/Shravana 12, 1920 (Saka)

No. 43

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

1. A copy of the Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1997 to 31st December, 1997 under section 62 of the said Act.

2. A copy each of the following Notifications (Hindi and English versions) issued under section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) Notification No. 399/S/0089/PD:IRD (O) published in Gazette of India containing corrigendum to the Syndicate Bank (Officers) Service (Amendment) Regulations, 1979.
- (ii) Notification No. HO/Legal/876 published in Gazette of India dated the 11th April, 1998 containing corrigendum to the Allahabad Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1976.

3. A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—

- (i) The Environment (Protection) Amendment Rules, 1997 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 19th September, 1997.

- (ii) The Environment (Protection) Amendment Rules, 1998 published in Notification No. G.S.R. 378(E) in Gazette of India dated the 3rd July, 1998.

2. Statements by Ministers

- (i) The Minister of State for rural Areas and Employment made a statement on National Social Assistance Programme (NSAP).
- *(ii) The Minister of Home Affairs made a statement on the incidents of killings by the militants in Chamba district of Himachal Pradesh on 3 August, 1998.

11.05 A.M.

3. Government Bill—Introduced

The Lokpal Bill, 1998.

Shri Atal Bihari Vajpayee asked for leave to introduce the Bill and also spoke.

The motion for leave to introduce the Bill was adopted and the Bill was introduced.

11.14 A.M.

4. Statement by Prime Minister

The Prime Minister made a statement on his recent visit to Colombo in connection with SAARC Summit.

11.30 A.M.

5. Discussion Under Rule 193

Time taken: 6 Hrs. 31 Mts.

Shri P. A. Sangma raised a discussion regarding recent developments affecting India's foreign policy and on the statement made by the Prime Minister on his recent visit to Colombo in connection with SAARC Summit.

The following members took part in the debate:—

- (1) Shri Jagmohan
- (2) Shri Rupchand Pal

*Made at 8.56 p.m.

- (3) Shri Vaiko
- (4) Shri Mulayam Singh Yadav .
- (5) Smt. Krishna Bose
- (6) Shri Shivraj V. Patil
- (7) Shri Kharabela Swain
- (8) Shri Lalu Prasad
- (9) Shri C. Sreenivasan
- (10) Shri Indrajit Gupta
- (11) Prof. Prem Singh Chandumajra
- (12) Shri Prithviraj D. Chavan
- (13) Shri Pramothesh Mukherjee
- (14) Shri Chandrashekhar Sahu
- (15) Shri Ram Vilas Paswan
- (16) Shri K. Natwar Singh
- (17) Shri E. Ahamed
- (18) Shri Prakash Yashwant Ambedkar
- (19) Shri Bir Singh Mahato
- (20) Shri Suresh Kurup
- (21) Prof. Saifuddin Soz

The discussion was not concluded.

5.46 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Dr. Laxminarain Pandey regarding need to develop certain places in Mandsaur district, Madhya Pradesh, as tourist resort.
2. Shri Ram Shakal regarding need for construction of a railway bridge on river Ganga at Maroli Pipa in Mirzapur, U.P.
3. Shri Bhanu Pratap Singh Verma regarding need to provide funds to the State Government of U.P. for development of tourist and archaeological places in Jalaun Parliamentary Constituency.

4. Shri Janardan Prasad Mishra regarding need to formulate plans to solve acute drinking water problem in Sitapur district, U.P.

5. Shri B. K. Handique regarding need for proper maintenance of historical monuments and ruins of Ahom Kings particularly in Sibsagar district, Assam.

6. Shri Prasad Baburao Tanpure regarding need to construct a new post office building at Kopengaon in Maharashtra.

7. Shri D. S. Ahire regarding need to relax norms of minimum telephone connections required for a new telephone exchange in Dhule and Nasik districts, Maharashtra.

8. Smt. Sandhya Bouri regarding need to instal modernised system of S.T.D. telephne facility in all parts of Bankura district of West Bengal.

9. Shri Mitrasen Yadav regarding need for construction of a railway overbridge on Faizabad-Ambedkar Nagar/Faizabad-Allahabad/Faizabad-Rai Bareilly highways in U.P.

10. Shri K.P. Munusami regarding need to clear Ogengkal Water Scheme of Tamil Nadu early.

11. Shri K. Yerrannaidu regarding need to take effective steps to purchase the surplus tobacco from farmers in Andhra Pradesh.

12. Shri M. Durai regarding need to provide better road and rail facilities in Vandavari Parliamentary Constituency in Tamil Nadu.

6.03 P.M.

7. Half-an-Hour Discussion

Shri N. K. Premchandran raised a discussion on points arising out of the answer given by the Minister of Home Affairs on 21-7-1998 to Starred Question No. 492 regarding Leila Seth Commission.

Shri L. K. Advani replied to the discussion.

6.45 P.M.

8. Discussion under Rule 193

Time taken: 2 hrs. 11 mts.

Shri Hannan Mollah raised a discussion on the Statement made by the Minister of Home Affairs regarding deportation of certain people by Maharashtra Government.

The following members took part in the debate.

- (1) Shri Madhukar Sirpotdar
- (2) Shri A. C. Jose
- (3) Shri Ajit Kumar Panja
- (4) Smt. Geeta Mukherjee

The discussion was not concluded.

9.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, August 4, 1998/Shravana 13, 1920 (Saka)

No. 44

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Chandra Kishore Pathak who was a member of Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

11.08 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1996-97.

- (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1996-97.
- (iii) A copy of the Statistical Statements (Hindi and English versions) of the Annual Report of National Bank for Agriculture and Rural Development, Mumbai, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (i) The Standards of Weights and Measures (General) (Second Amendment) Rules, 1997 published in Notification No. G.S.R. 591(E) in Gazette of India dated the 13th October, 1997.
 - (ii) The Standards of Weights and Measures (Packaged Commodities) (Fourth Amendment) Rules, 1997 published in Notification No. G.S.R. 600(E) in Gazette of India dated the 20th October, 1997.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Beedi workers welfare Cess (Amendment) Bill, 1998 passed by Lok Sabha on 27 July, 1998.
- (2) That at its sitting held on the 31st July, 1998, Rajya Sabha agreed without any amendment to the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998 passed by Lok Sabha on 29 July, 1998.

4. Government Bills—Introduced

- (i) The Foreign Exchange Management Bill, 1998
- (ii) The Prevention of Money-Laundering Bill, 1998
- *(iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1998.
- ** (iv) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1998
- ** (v) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1998.
- ** (vi) The President's Emoluments and Pension (Amendment) Bill, 1998.

5. Discussions Under Rule 193

Time taken: 7 hrs. 14 mts.

- (i) Discussion regarding recent developments affecting India's foreign policy and on the statement made by the Prime Minister on his recent visit to Colombo in connection with SAARC Summit raised by Shri P.A. Sangma on the 3rd August, 1998, continued.

Shri Atal Bihari Vajpayee replied to the discussion. The discussion was concluded.

Time taken: 4 hrs. 41 mts.

- (ii) Discussion on the statement made by the Minister of Home Affairs regarding deportation of certain people by Maharashtra Government raised by Shri Hannan Mollah on the 3rd August, 1998 continued.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Ram Naik
- (3) Prof. Jogendra Kawade
- (4) Shri G.M. Banatwalla
- (5) Shri Tapan Sikdar

(Discussion was held over and resumed vide para 7 below)

*At 1.52 P.M.

**At 2.11 P.M.

6. Government Bills—Passed

- (i) **The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1998.**

The motion for consideration moved by Shri Madan Lal Khurana was adopted and clause-by-clause consideration of the Bill was taken up for consideration.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madan Lal Khurana.

The motion was adopted and the Bill was passed.

- (ii) **The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1998.**

The motion for consideration moved by Shri Madan Lal Khurana was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madan Lal Khurana.

The motion was adopted and the Bill was passed.

- (iii) **The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1998.**

The motion for consideration moved by Shri L.K. Advani was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

- (iv) **The President's Emoluments and Pension (Amendment) Bill, 1998.**

The motion for consideration moved by Shri L.K. Advani was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

11.58 A.M.

7. Discussions under Rule 193

The discussion on the item of Business at para No. 5 (ii) above was resumed.

(6) Shri Lalu Prasad

(7) Shri Mohan Singh

Shri L.K. Advani replied to the debate.

The discussion was concluded.

(iii) 2.50 P.M.

Time taken: 7 Hrs. 28 Mts.

Shri Ram Vilas Paswan raised a discussion regarding problems of SCs and STs.

The following Members took part in the debate:—

- (1) Shri Maheshwar Singh
- (2) Shri Girdhar Gamang
- (3) Shri P. Rajarethinam
- (4) Shri R.S. Gavai
- (5) Shri Ratilal Kalidas Verma
- (6) Shri Baju Ban Riyan
- (7) Shri Satnam Singh Kainth
- (8) Shri Jang Bahadur Singh Patel
- (9) Kumari Mayawati
- (10) Shri K.D. Sultanpuri
- (11) Dr. Bikram Sarkar
- (12) Shri Pitamber Paswan
- (13) Shri Hari Kewal Prasad
- (14) Shri Buta Singh
- (15) Shri Sode Ramaiah
- (16) Shri Kishan Lal Diler

- (17) Shri S. S. Palanimanickam
- (18) Smt. Satwinder Kaur
- (19) Shri Motilal Vora
- (20) Shri Rupchand Murmu
- (21) Shri N. T. Shanmugam
- (22) Shri Prabhu Dayal Katheria
- (23) Shri K. Venugopal
- (24) Dr. Raghuvansh Prasad Singh
- (25) Shri Joachim Baxla
- (26) Dr. Sushil Indora
- (27) Smt. Reena Choudhary
- (28) Shri Sansuma Khunggur Bwiswmuthiary
- (29) Dr. Ravi Mallu
- (30) Shri Punnu Lal Mohale
- (31) Shri S. Ajay Kumar
- (32) Shri Manoranjan Bhakta
- (33) Shri Anand Mohan
- (34) Shri Ramdas Athawale
- (35) Shri Dhyan Singh
- (36) Shri Bhaskar Rao Patil
- (37) Shri Kantilal Bhuriya
- (38) Shri K. H. Muniyappa

Smt. Maneka Gandhi replied to the discussion.

The discussion was concluded.

***8. Fixation of sitting of Lok Sabha**

The Speaker with the consent of the House announced that Lok Sabha would also sit on Thursday, the 6th August, 1998 for transaction of essential Government and other Business.

*At 7.19 P.M.

10.43 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

1. Shri Gordhanbhai J. Javia regarding need to ensure that letters written to Government Agencies by elected representatives should be attended promptly.
2. Shri Ratilal Kalidas Verma regarding need for laying of broadgauge railway line between Bhavnagar and Tarapur in Gujarat.
3. Shri Baswaraj Patil Sedam regarding need to restore trains between Guntakal-Hyderabad and Guntakal-Solapur route *via* Wadi.
4. Shri Punnulal Mohale regarding need for a special drive to fill up backlog for SCs/STs in Government jobs.
5. Shri Abhay Singh S. Bhosale regarding need to accord approval and to provide sufficient funds for constructing parallel lanes to National Highway No. 4 in Khambatki Ghat in Maharashtra.
6. Shri S. D. Mandlik regarding need to issue necessary instructions to the financial institutions to provide credit facility to Sugarcane Growers' Cooperative Societies especially in Western Maharashtra.
7. Shri Madhavrao Patil regarding need to establish Central Excise and Customs Commissionerate office at Nasik.
8. Shri Daroga Prasad Saroj regarding need to set up a heavy industry in Lalganj Parliamentary Constituency, U.P.
9. Shri C. Sreenivasan regarding need to restore train services between Dindigul and Trichy *via* Karur.
10. Prof. Ajit Kumar Mehta regarding need to pay increased royalty to mineral producing States particularly to Bihar, Madhya Pradesh and Orissa in proportion to market value of their minerals.
11. Shri A. Chandulal regarding need to restructure Integrated Tribal Development Agency by involving people's representatives in it.
12. Dr. Sushil Indora regarding need to provide better railway facilities in Sirsa and adjoining areas.
13. Shri Ramdas Athawale regarding need to look into disappearance of M. V. Golden Harvest Ship bound for Jordan from Kandla Port, Gujarat.

14. Prof. Saifuddin Soz regarding need to devise urgent means to reduce emissions of greenhouse gases causing warming of global climate.

10.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th August, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, August 5, 1998/Shravana 14, 1920 (Saka)

No. 45

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Major General Robert G. Williams, who was a Member of Tenth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1996-97 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1996-97.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, New Delhi, for the year 1997-98.
- (6) A copy of the Consolidated Review (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st March, 1997.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1996-97.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1996-97.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1995-96 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 1995-96.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1992-93 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1992-93.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1993-94.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1994-95.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 4th August, 1998, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1998 passed by Lok Sabha on 4 August, 1998.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1998 passed by Lok Sabha on 4 August, 1998.
- (3) That at its sitting held on the 4th August, 1998 Rajya Sabha agreed without any amendment to the governors (Emoluments, Allowances and Privileges) Amendment Bill, 1998 passed by Lok Sabha on 4 August, 1998.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the President's Emoluments and Pension (Amendment) Bill, 1998 passed by Lok Sabha on 4 August, 1998.

4. Presentation of Petition

SHRI INDRAJIT GUPTA presented a petition signed by **Shri H.R. Khanna**, Former Justice of Supreme Court, and others of Voters' Forum Foundation of India regarding need for urgent reforms to be taken to prevent criminalisation and corruption in the election process by incorporating certain recommendations as suggested by the Voters' Forum.

11.05 A.M.

5. Motion

Time Taken : 12 Hrs. 19 Mts.

Shri Madan Lal Khurana on behalf of Shri L. K. Advani moved the following motion:—

“That this House do consider the final Report of the Jain Commission and Memorandum of Action Taken on the Report laid on the Table of Lok Sabha on 31-7-1998.”

The following Members took part in the debate:—

- (1) Shri L. K. Advani
- (2) Shri P. Shiv Shanker +
- (3) Shri Ram Jethmalani
- (4) Shri Indrajit Gupta
- (5) Dr. Subramanian Swamy +
- (6) Shri Basudeb Acharia
- (7) Shri Lalu Prasad
- (8) Shri Satya Pal Jain
- (9) Shri Rajesh Pilot +
- (10) Shri R. Muthiah +
- (11) Shri Murasoli Maran +
- (12) Shri Bhagwan Shankar Rawat
- (13) Shri Ajit Jogi ✓
- (14) Shri Prabhunath Singh
- (15) Shri Arif Mohammad Khan
- (16) Shri C. P. Radhakrishnan
- (17) Shri N. K. Premchandran
- (18) Prof. Prem Singh Chadumajra
- (19) Shri Shailendra Kumar
- (20) Dr. C. P. Thakur

- (21) Shri K. S. Rao
- (22) Shri Ramdas Athawale
- (23) Shri Baswaraj Patil
- (24) Shri Varkala Radhakrishnan
- (25) Shri C. Gopal

The Discussion was not concluded.

6. Statements by Ministers

- *(i) The Minister of Commerce made a statement on important measures that are being taken to increase exports.
- ** (ii) The Minister of Defence made a statement on the situation along the Line of Control in Jammu and Kashmir.

4.22 p.m.

7. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- (1) Shri Chaman Lal Gupta regarding need to set up a regional centre of Indian Council of Medical Research at Jammu.
- (2) Shri Prabhu Dayal Katheria regarding need to improve the functioning of telephones in Ferozabad and Agra, U.P.
- (3) Shri Haribhai P. Chaudhary regarding need to take steps for providing adequate irrigation facilities in Banaskantha in Gujarat.
- (4) Smt. Kamal Rani regarding need to ensure early completion of Amrahat Pump Canal—Phase II in Kanpur Dehat, U.P.
- (5) Shri K. D. Sultanpuri regarding need to take steps to revive sick industrial units in Himachal Pradesh.
- (6) Smt. Jayanti Patnaik regarding need to take steps for the elimination of leprosy from the country.
- (7) Shri S. Ajaya Kumar regarding need to ensure that applicants for Prime Minister's Rojgar Yojna are adequately assisted by banks.

*Made at 3.47 p.m.

**Made at 5.15 p.m.

- (8) Shri Sushil Kumar Singh regarding need for construction of Super Thermal Power Plant at Nabinagar, Bihar during Ninth Five Year Plan.
- (9) Shri Arjun Charan Sethi regarding need to direct State Government of Orissa to formulate contingency plans to help agricultural operations in the State.
- (10) Prof. Premsingh Chandumajra regarding need to establish small scale industries in rural areas to mitigate hardships of rural unemployed youths.
- (11) Shri Sanat Kumar Mandal regarding need for doubling of Sonapur-Canning Railway line during Ninth Plan itself.
- (12) Shri Rajo Singh regarding need to formulate a plan to check pollution in Delhi.

11.21 p.m.

(Lok Sabha adjourned till 11 a.m. on Thursday, the 6th August, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, August 6, 1998/Shravana 15, 1920 (Saka)

No. 46

11 A.M.

1. Papers laid on the Table

A copy of the Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Hospital Services Consultancy Corporation (India) Limited for the year 1996-97, was laid on the Table.

11.21 A.M.

2. Paper laid on the Table by Private Member

Shri Buta Singh laid on the Table a copy of the Report (in English version only) of Enquiry into the conduct of CBI Officers in Patna who requisitioned services of the army on 30th July, 1997 for execution of non-bailable warrant on former Chief Minister Shri Laloo Prasad Yadav.

12.07 P.M.

3. Personal Explanation under rule 357

Shri Anand Mohan made a personal explanation against certain alleged false reports which appeared in the media against him.

12.36 P.M.

4. Motion

Time Taken: 14 Hrs. 28 Mts.

Further discussion on the following motion moved by Shri Madan Lal Khurana on the 5th August, 1998, continued.

The following members took part in the debate:—

- (1) Shri Mulayam Singh Yadav
- (2) Shri Shivraj V. Patil ✓

*Annual Report and Audited Accounts were laid on the Table of the House on 2-6-1998.

- (3) Prof. Saifuddin Soz
- (4) Shri Mohan Rawale
- (5) Dr. S. Venugopalachary
- (6) Shri Shakuni Choudhary
- (7) Shri Bhajan Lal ✓
- (8) Shri Buta Singh

Shri L.K. Advani replied to the debate. ✓

The discussion was concluded.

2.48 P.M.

5. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- (1) Shri Chandramani Tripathy regarding need to upgrade Jawahar Novodaya Vidyalaya, Sirmour, Reewa in Madhya Pradesh upto 12th Standard.
- (2) Dr. Ramkrishna Kushmaria regarding need to ensure early completion of Pancham Nagar Irrigation Project in Damoh district, Madhya Pradesh.
- (3) Shri Ashok Pradhan regarding need to provide financial assistance to state Government of U.P. for construction of dams on river Yamuna at Javer and Yakudpur of Khurja Parliamentary Constituency.
- (4) Shri Devi Bux Singh regarding need to include Unnao and Gangaghat under Ganga Action Plan.
- (5) Shri Narendra Budania regarding need to provide more railway facilities in Rajasthan particularly in Churu Parliamentary Constituency.
- (6) Shri Mullappally Ramachandran regarding need to restore the rebate scheme for Khadi and Village Industry.
- (7) Shri R. Sambasiva Rao regarding need to provide better railway facilities to the people of Guntur.
- (8) Dr. Ramachandra Dome regarding need to direct Eastern Coal Fields Limited to reopen closed mines.

- (9) Prof. S.P. Singh Baghel regarding need to formulate concrete plans to solve acute drinking water problem in Jalesar Parliamentary Constituency. U.P.
- (10) Shri S. Murugesan regarding need to provide a link road between Papanasam in Tamil Nadu and Trivandrum, Kerala.
- (11) Shri R.S. Gavai regarding need to take measures to check deaths due to malnutrition in tribal belt of Melghat in Amravati District, Maharashtra.
- (12) Shri N.T. Shanmugam regarding need to ensure availability of potable water to the people residing along the bank of Palar river in Vellore Parliamentary Constituency, Tamil Nadu.
- (13) Prof. Jogendra Kawade regarding need to withdraw order issued by Department of Personnel and Training adversely affecting interest of SC/ST people seeking entry and promotion in Government jobs.

2.49 P.M.

6. Reference by Speaker

The Speaker made reference to the 53rd anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, Members stood in silence for a short while in memory of the victims of the atomic holocaust.

2.50 P.M.

7. Valedictory References

The Speaker, the Prime Minister and Shri P. Shiv Shanker, made valedictory references on the conclusion of Second Session of Twelfth Lok Sabha.

3.03 P.M.

8. National Song

The National Song was played.

(Lok Sabha adjourned *Sine die* at 3.05 p.m.)

S. GOPALAN,
Secretary-General.